LOK SABHA DEBATES

Eleventh Session (Fourth Lok Sabha)



LOK SABHA SECRETARIAT New Delhi

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LOK SABHA

Thursday, September 3, 1970 Bhadra 12, 1892 (Saka).

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair].

RE: BUSINESS OF THE HOUSE

MR. SPEAKER: Now, Papers to be Laid on the Table.

SHRI RAM CHARAN (Khurja): On a point of order....

SHRI KANWAR LAL GUPTA (Delhi Sadar): We want to oppose the introduction of the Bill.

श्री प्रकाशवीर शास्त्री (हाप्ड़) : मध्यक्ष महोदय, मैं इस लोक सभा की प्रक्रिया के सम्बन्ध में कहना चाहता है। श्राप को स्मरण होगा कि इस से पहले सप्ताह में धौर उस से पिछले सप्ताह में भी मेरा वह प्रस्ताव लोकसभा की कार्यसूची में बराबर छपता रहा है जो कुछ राजनैतिक दलों द्वारा तथा कुछ अन्य देशों द्वारा देश में तोडफोड की तथा हिंसात्मक मतिविधियों को लेकर था जोकि बाहर के पैसे से भौर बाहर के हथियारों से देश में हो रही हैं। लेकिन कल तक छपने के बाद और संसद कार्य मंत्री द्वारा उस के लिए समय भी निर्धारित कर देने के बाद भाज की जो कार्यसूची छपी है उस में मेरा वह प्रस्ताव नहीं है। मैं नहीं समझता कि इस में आप का यह कार्यालय सरकार के साथ मिल गया है या यह सरकार उन हिंसात्मक गतिविधियों के करने वालों के साथ मिल गई है। मैं इस का स्पष्टीकरण चाहता हं कि म्राज यह क्यों नहीं भ्राया है जबकि पिछले दो सप्ताह से लगातार मेरा वह प्रस्ताव कार्यसूची में क्षपता रहा है ? सरकार इस को स्वीकार 2169 (Ai) LS-1.

कर चुकी है, ग्राप भी इस को स्वीकार कर चुके हैं तो फिर ग्राज इस को हटाने का क्या कारण है इस सम्बन्ध में मुझे ग्रवश्य जानकारी मिलनी चाहिए ।

डा॰ राम सुभग सिंह (बक्सर): जो निवेदन श्री प्रकाशवीर शास्त्री ने किया है उस के बारे में मेरी भी सहमति है कि वह ग्रंवश्य लिया जाय। उनका वह प्रस्ताव पिछले दो सप्ताह से लगातार कार्यसूची में खपता रहा है इसलिए ग्राज उसको कार्यसूची से हटाया जाना वाजिब नहीं है।

श्री घटल बिहारी वाजपेयी (बलराम-यह सरकार नक्सलवादियों पर) : से निबटने की इच्छा ही नहीं रखती अपित ऐसा लगता है कि नक्सलवादियों की गति-विधियों के ऊपर विचार करने के भी सरकार खिलाफ है। ग्राखिर शास्त्री जी के प्रस्ताव के ऊपर चर्चा करने का मौका क्यों नहीं दिया जाता है ? शास्त्री जी का प्रस्ताव आप ने स्वीकार किया था ग्रीर बिजनेस एडवाइजरी कमेटी ने उस के लिए समय नियत किया था। वह ग्राडंर पेपर में लगातार पिछले दो सप्ताह से छपता रहा है लेकिन भ्राज की कार्यभूची में वह नहीं है। मैं नहीं समझता सरकार की उस पर विचार करने में भ्राखिर क्या कठिनाई है ?

SHRI SURENDRANATH DWIVEDY (Kendrapara): I would like to point out that if resolutions like this are postponed then they lose all their significance. We had discussed it once, I think, during the last session.

श्री प्रकाशवीर झास्त्री: पिछले एक साल से चल रहा है। पहले इस को होना चाहिए और अध्यक्ष महोदय, आप की इस विषय पर राय ग्रानी चाहिए। SHRI SURENDRANATH DWI-VEDY: It is not proper that a resolution which is part-discussed should continue to be postponed session after session; we had extended the session by a day and still we have not found time to discuss this resolution and complete it.

SHRI JYOTIRMOY BASU mond Harbour): The police rampage in Krishnagar is causing serious mass atrocity on the people of Krishnagar. Will you kindly direct the Home Minister to make a statement, unless she is anxious to hide the misdeeds of her policemen to further the cause of her political party? This police rampage in Krishnagar is a shame for all of us. I have here with me a daily paper owned and edited by a gressman, which has revealed such atrocities in Krishnagar on unarmed and innocent people there. What is happening to West Bengal? The Prime Minister, in order to further the cause of her party, is allowing the police to indulge in such atrocities. Let her come for a mid-term poll there, and we shall tell her what these people think about.

श्री प्रकाशवीर शास्त्री : पहले इस का निर्णय होना चाहिए । यह दूसरी श्रीर हमारा ध्यान ले जाना चाहते हैं । इसलिए पहले श्राप का इस पर निर्णय श्राना चाहिए श्रीर बाद में तब दूसरी बात श्रायेगी।

SHRI JYOTIRMOY BASU: This kind of stunt would not do in West Bengal.

SHRI RANGA (Srikakulam): It was there on the Order Paper before. How is it that suddenly it has been removed from today's Order Paper? Thrice we wanted to discuss it but we could not complete the discussion. It is a most important thing. This is one direction where this Government has failed to act. There is no law and order anywher; there is no safety of life or property; everywhere we see activities from land grab to murders not only in West Bengal but

all over. Why is it that such things are happening? I hope you, Sir, are not a party to this kind of heinous thing.

SHRI S. M. BANERJEE (Kanpur): May I make one submission on the Order Paper?....

SHRIMATI ILA PALCHOUDHURI (Krishnagar): May I make one submission?....

SHRI SHEO NARAIN (Basti): As a member of the Business Advisory Committee (Interruptions)

SHRI PILOO MODY (Godhra): I do not know whether you have noticed this or not. Everytime Shri Sheo Narain gets up, there are certain members of the House who misbehave. I think you should have noticed it by now. You should take some action against these members. It is all right for a joke once or twice. But if it happens with the regularity with which it is happening, it is time you took some action about it.

MR. SPEAKER: Do not worsen the position.

SHRI PILOO MODY: I am trying to improve it.

SHRI JYOTIRMOY BASU: Are you allowing the Home Minister to get away with the atrocities they are committing in Krishnagar in Bengal? The atrocities of the police there are unparalleled. West Bengal is under President's rule. We shall be failing in our duty if we do not bring this to the notice of the House. Will you ask the Home Minister to make a statement?

SHRI SHEO NARAIN: Coming events cast their shadows before. As a member of the Business Advisory Committee. 'can say what happened to the allocation of time for discussion of the Harijan problem. Twenty hours were allotted. The whole Committee decided that we should complete this by 5·30 on that day. But then Shri Raghuramaiah came into the House.. (Interruptions). What is this?

Shut up.... (Interruptions). Either you control them, Sir, or I will.

MR. SPEAKER. He will please sit down.

SHRI BUTA SINGH (Rupar): Is he a super-Speaker?

MR. SPEAKER: Does he think that 'shut up' is an ordinary expression and that he can address it to everybody?

श्री शिव नारायण : उधर से कुछ लोग गालियां देते हैं स्रौर हुजूर चुप बैठे रहते हैं। उधर से लोग गालियां दें और आप बैठ रहें तो यह मेरे संग भ्रन्याय है।

मध्यक महोदय : लोग वगैर मेरी इजाजत के अपनी जगह से बोलना शरू कर देते हैं लेकिन माननीय सदस्य ने जो ग्रभी वह "शट ग्रप" कहा है उसे वह वापिस लेलें।

SHRI SHEO NARAIN: I withdraw it. I will obey you.

SHRI RANJEET SINGH (Khalilabad): But let them also be asked to behave.

MR. SPEAKER: I am not going to allow any member unless and until I hear Shri Sheo Narain.

SHRI SHEO NARAIN: As one of the humble members of your Business Advisory Committee, I supported the decision to take up Shri P. V. Shastri's motion. You also agreed that it should be taken up and discussed. But you see what is happening. The Minister of Parliamentary Affairs goes on changing the agenda as he likes. If this is going to be permitted, permit me to resign from your Committee. What is the use of my being in the Committee if the decisions taken therein are bypassed in this manner? You should permit us to resign from the Committee if this is what is going to happen to decisions taken by the Committee.

JYOTIRMOY BASU: Are SHRI you asking the Home Minister to make a statement on the police atrocities in Krishnagar?

MR. SPEAKER: He will please sit down. I will look into what he said. SHRI S. M. BANERJEE: If you see the order paper today, you will see that there is hardly any time left to complete the discussion on the Reports of the Scheduled Castes Scheduled Tribes. There is no doubt that the motion of Shri P. V. Shastri about subversive activities in the whole country--including many parties--is very important. But the question is simple. In this House 90 per cent of the time has been exhausted on Naxalbari or on West Bengal.

SHRIMATI ILA PALCHOUDHURI: I have also a submission to make.

SHRI S. M. BANERJEE: Let us discuss her conduct also.

That discussion can be postponed. The problems of the Scheduled Castes and Scheduled Tribes have been highlited by hon, members. I suggest that we should get a reply from the Minister. Otherwise, there will be an impression created that they are very cold and callous to them.

11.09 hrs.

RE. QUESTION OF PRIVILEGE

श्री राम चरण (खर्जा) : मैं नियम 222 के अन्तर्गत एक प्रिन्तिलेज मोशन मूव करना चाहता हं। नवभारत टाइम्स तथा दूसरे प्रखबारों में भी यह खबर छपी है कि म्रादि-वासी एम पीज भ्रादि को रिश्वत दी गई है। यह जो आरोप लगाया है आदिवासियों पर या दूसरे संसद सदस्यों पर वह बहुत गम्भीर आरोप है। मैं चाहता हं कि यह मामला प्रिविलेज कमेटी के सुपुर्द किया जाए। श्री भूपेश गुप्त ने यह श्रारोप लगाया है..... (इंटरफांज) कम्यूनिस्ट शास्त्री जी की पार्टी वालों ने मुल्क को बेचा

[श्री राम चरग]

है। कम्यूनिस्ट शास्त्रियों ने ग्रष्टूतों का शोषण किया है...

श्री प्रकाशवीर शास्त्री (हापुड़) : श्री राम चरण ने जो श्राक्षेप लगाया है वह बड़ा स्पष्ट है कि जो कम्युनिस्ट पार्टी के शास्त्री हैं उन्होंने मुल्क को चीन को बेचा है....

श्री स॰ मो॰ बनकों (कानपुर): एक ही अच्छा शास्त्री देश में हुआ है वह याश्री लाल बहादुर शास्त्री।

MR. SPEAKER: oYu need not go on adding your own interpretation.

श्री राम चरण : इस तरह से ग्रारोप ग्रष्ट्रतों पर या किसी ग्रीर संसद सदस्य पर ग्रपर हाउस में लगाना ठीक नहीं था। बैकडोर से जो ग्रपर हाउस में पहुंच जाते हैं, ग्राश्चर्य है कि उनकी तरफ से इस तरह के ग्रारोप लगाए जाते हैं, इस तरह के ग्रासेप किए जाते हैं। यह बहुत ग्रनुचित हैं। मैं चाहता हूं कि या तो वह इसका स्पष्टीकरण करें वर्ना ये जो देश को बेचने वाले लोगे हैं, जो शोषक हैं, जिन्होंने देश का सत्यानाश किया है, उनके खिलाफ यह मामला प्रवलेज कमेटी के सुपूर्व किया जाए।

भ्रष्यक्ष महोदय : मैं कुछ कहने वाला था। जब इतनी सारी भ्रावाजें भ्राती हैं तो मैं भटक जाता हूं, मुश्किल में पड़ जाता हूं। प्रकाशवीर जी ने जो कहा है उनको मैं बतलाना चाहता हूं कि भ्राज का जो दिन हैं उसको बिजिनस एडवाइजरी कमेटी ने एक खास परपज के लिए रखा था...

एक माननीय सर्वस्य : ग्रांज का भी हिस्टोरिक दिन है ।

प्राच्यक्ष महोदय: खास परपज के लिए ग्राज के लिए हाउस को एक्सटेंड किया गया था। मेरा जयाल था कि ग्रच्छा होता ग्रगर वह कल शाम को खत्म हो जाता। लेकिन माज का दिन स्पेसेफिक काम के लिए रखा है। मैं मापको यकीन दिलाना चाहता हूं किन इस में माफिस की कोई गड़बड़ी है मौर न किसी मौर तरफ से...

श्री प्रकाशवीर ज्ञास्त्री: श्राप प्राफिस की गारटी ले सकते हैं लेकिन भीर तरफ की गारटी नहीं ले सकते हैं।

बच्यल महोवय : किसी और की नारटी लेना मेरा हक भी नहीं है। प्रपने भाफिस की में गारटी ले सकता हूं। बिजिनस एडवाइजरी कमेटी ने जो एक्सट्रा दिन लेने की बात कही थी उस में यह भी कहा गया था कि इस दिन न कोई मोशन, न क्वेड्बन भावर, न कॉलिंग ग्रटेंशन मोशन गादि आएगी। इसके बावजूद कुछ मेम्बर खड़े हैं। शायद उनको इसका पता न हो, इसलिए मैंने यह कहा है। इस वास्ते मैंने इसको साफ कर दिया है।

श्री राम चरण जी ने जो सवाल उठाया है, वह काफी गम्भीर मसला है। लेकिन मैं दो बातों पर क्याल कर रहा हूं। एक तो अपर हाउस में यह कहा गया और साथ ही इसाइड दी हाउस कहा है। फिर उन्होंने अपना भाषण देते हुए कहा है। जो कुछ वहां होता है यह कनवैंगन है कि वहां मेम्बर जो कुछ कहीं उसको अपर हाउस रेम्युलेट करेगा। फिर वह प्रोटिक्टड भी है जो उन्होंने हाउस में कहा है। आपने जो कहा है उसको मैं अपर हाउस के वेयरमैन के पास भेज दुंगा।

SHRI PILOO MODY (Godhra): We do not have to stick to these conventions; we have broken every other convention. Why should we stick to this alone? I have come to have no respect for the rules of the House.

श्री झटल बिहारी वाजपेबी (बलराम-पुर) : यह ठीक है कि झपर हाउस में कहा गया है। लेकिन झपर हाउस में इस सदन के सदस्यों के बारे में कहा मया है। ग्रगर इस तरह की कोई ग्रापत्तिजनक बात कही जाए तो क्या सदन एक दर्शक बन कर बैठा रहेगा? वहां पर ग्रध्यक्ष ने रोका नहीं ग्रौर वह चीज कही गई। वह चीज समाचारपत्नों में छप गई ग्रौर इस सदन के सदस्यों के ऊपर लांछन लगाया गया। ग्रब ग्राप रेमेडी बताएं कि हम क्या करें...

SHRI S. M. BANERJEE: I want to say.... (Interruption.) Because it concerns my party leader....(Interruptions).

MR. SPEAKER: Nothing will go on record.

SHRI S. M. BANERJEE: **

स्रष्यक्ष महोदय : इस तरह करते रहेंगे तो ठीक नहीं होगा । मैंने पहले भी कहा था स्रोर स्रव फिर कहता हूं कि यह ीक बात नहीं है ।

Observations were made with respect to this House. These few observations made by the hon. Members and some others, I shall be sending to the Chairman also and after he writes to me, then I shall decide whether we should discuss it in this House or not.

SHRI PILOO MODY: Call Mr. Bhupesh Gupta before the bar of the House.

MR. SPEAKER: In a number of instances these matters were discussed in the Presiding Officers' Conference. There are certain decisions taken. I shall proceed according to the decisions taken. There is ample opportunity. In such cases they are taken up with the Chairman of the Upper House. Then we shall take it up here....(Interruption).

RE: BUSINESS OF THE HOUSE—contd.

MR. SPEAKER: Mr. Basu went on in spite of my request.

SHRI PILOO MODY: Cancel all he said from the record.

MR. SPEAKER: Thank you very much for your free and voluntary advice all the time.

SHRI PILOO MODY: I can make the advice quite officially and in a straightforward manner.

SHRI JYOTIRMOY BASU: If you permit me just to translate what is written in this Bengali newspaper... (Interruption).

श्री प्रकाशवीर शास्त्री : श्रापने मेरे प्रस्ताव के सम्बन्ध में जो कहा है उसी सिलसिले में श्रापको मैं एक बात याद दिलाना चाहता हूं। श्रापको याद होगा....

SHRI M. L. SONDHI (New Delhi): When I saw the agenda papers today I expected the Prime Minister's name would be there and that she would be good enough to come to the House and make an announcement about interim relief. Yesterday history resumed its march. I should like that the money which is to come from the princes should be given to the Central Government employees. This is the last day. Does it mean that if the fish supply in Bengal is not there you allow half an hour intervention and not for other things? I crave your indulgence. I am making a point which is of some relevance. If the Central Government employees go on strike it will mean loss of national income and the Prime Minister will then feel that the public sector is not working. Why not take time by the forelock and announce today, the last day of the Lok Sabha's current session, that the Central Government employees will be given interim relief to the extent of Rs. 70 each..... (Interruptions) **

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^{**}Not recorded.

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श्री यज्ञ दत्त शर्मा (श्रमृतसर) : श्रप्यक्ष महोदय, मेरा एक निवेदन है। यह ठीक है कि हम में से कुछ लोग शौर बहुत करते हैं, लेकिन किसी सदस्य को यह श्रिषकार नहीं है कि चिढ़ाने वाली बात या चुभने वाली बात लगातार करता रहे। कभी कोई बात हो जाय तो वह तो समझ में श्रा सकती है। श्री रामावतार शास्त्री हमेशा बोलते रहते हैं। उन्होंने ही चौबिस घंटे समाजवाद की रक्षा का ठेका नहीं लिया है। कोई भी बात यहां हो, उन की र्रानग कमेंट्री चलती रहती है।

श्री स॰ मो॰ बनर्जी: जो कुछ हुआ उस का मुझ को अफसोस है। यहां श्री रामावतार शास्त्री के बारे में कहा गया..

श्रो रामवतार शास्त्री (पटना) : मुझ को सफाई देने का मौका दिया जाये।

प्रध्यक्ष महोदय: मुम्किल तो यह है कि ग्राप हर वक्त जबर्दस्ती खड़े हो जाते हैं स्पीकर के मना करने के बावजूद। सोंधी साहब....(व्यवधान)

SHRI M. L. SONDHI: Let the Prime Minister reply on interim relief. Why is she sitting pretty there? Let her get up and say that interim relief will be given. Why don't you ask the Prime Minister to say something about it? (Interruption)

MR. SPEAKER: Wil you please sit down? I am not going to tolerate it. This is too bad.

SHRI M. L. SONDHI: I rose with your permission and I wanted the Prime Minister to make a statement about interim relief. It was he who interrupted me.

MR. SPEAKER: Then you should appeal to me. It is my business to stop him, not your business. It is very unfair. If you can settle every issue with the show of fist, there is no need of Parliament. The States are there and you can settle it in the States. If you want to sit in Parliament, you have to argue and tolerate each other. If you think this is a forum for shouting and showing the fist, it is a very wrong forum for that purpose. (Interruptions).

SHRI V. KRISHNAMOORTHI (Cuddalore): I was only trying to pacify them.

MR. SPEAKER: The DMK people are very much sandwiched between two extremists. (Interruptions). Any hon. member cannot abruptly rase any issue, unless I get notice of it and the minister also is informed. Please sit down.

श्री रामावतार शास्त्री: मुझ को सफाई देने का मौका मिलना चाहिये।

श्रष्यक्ष महोदय: मैं श्राप की बात नहीं सुनूंगा, श्राप बहुत झगड़ालू हैं। मैं श्राप से फिर बात करूंगा, श्रमी श्राप बैठ जाड़ये।

श्री प्रकाशवीर शास्त्री: जो कुछ मैं इस समय कहना चाहता हूं मैं समझता हुं कि आप को उस की जानकारी होनी चाहिये। आप की उपस्थित में बिजिनेस ऐडवाइजरी कमेटी में बैठ करयह निर्णय लिया गया...

ग्रघ्यक्ष महोदय: ग्रब इस समय इस को छोड़िये, फिर कभी देख लेंगे।

श्री प्रकाशवीर शास्त्री : ग्राप मेरी बात सुन लीजिये। अगर आप ग्राज्ञा दें तो मैं कहूं...एक सप्ताह पहले भी कार्य सूची में मेरा प्रस्ताव छपा फिर पिछले सप्ताह छपा। मुझे यह जानकारी मिली है कि उन लोगों ने जो नक्सलाइट एक्टिविटीज जारी रखने के हक में हैं ग्रीर विदेशी पैसे

^{**}Not recorded.

से यह गतिविधियां देश में जारी रखना चाहते हैं उन्होंने संसद् कार्य मंत्री से मिल कर ऐसी सांठ गांठ की है कि प्रीवी पर्स के बाद इस प्रस्ताव को लाया जाय जिस से उस पर सदन में चर्चा ही न हो सके। इसीलिये मेरा प्रस्ताव समाप्त हुआ है।

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): Baseless allegations are made day in day out. Something should be done about this.

श्री प्रकाशवीर शास्त्री: ग्राप स्वयं इस के प्रमाण हैं कि पहले यह चीज स्वीकृत हुई थी। ग्राप की उपस्थिति में यह प्रस्ताव ग्राया था।

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I must, first of all, most vehemently protest against this kind of a most reckless and irresponsible allegation. There is absolutely no truth in it.

SHRI PILOO MODY: Absolutely no truth in what you say also.

SHRI RAGHU RAMAIAH: And in whatever you say also.

I will explain the position. The Business Advisory Committee decided about two or three things. One of them was that on the 2nd Shri Prakash Vir Shastri's motion shall be taken up. It also decided that on the 3rd, apart from the Russian map discussion, the supply of fish to West Bengal and the cotton trade should be taken up.

SHRI PRAKASH VIR SHASTRI: What about last week?

SHRI RAGHU RAMAIAH: We put it up yesterday but it did not reach. But what is directed to be put up today. I must put it today. Therefore, the other thing has, naturally, got postponed If I had put Shri

Prakash Vir Shastri's motion today and had not put these two which are actually put for today, you would have said that I have violated the Business Advisory Committee's directions. Yesterday you were generous enough to ask the House whether it would sit and finish that. But the House did not want to do that. But it will come up again, later on. Also, as between Shri Prakash Vir Shastri's motion and the Scheduled Castes and Scheduled Tribes matter, there is a loud voice in the House-a number of hon. Members are saying-that we must give priority to that because that also has been pending all the times. So, what is the use of unnecessarily challenging all kinds of things like tnat?

SHRI BAL RAJ MADHOK (South Delhi): I want to challenge this. He has said that because there is a loud voice for that motion, it has happened. This motion of Shri Prakash Vir Shastri had been on the Order Paper all through last week. Yesterday it was there and it should have been there today also, but for deliberate purposes they have omitted it today. We doubt their motives. They do not want to have a discussion on that in the House.

SHRIMATI ILA PALCHOUDHURI: I have to clarify one point about the incident....(Interrup-Krishnagar tion). An inspector of police, who was coming back after conducting an inquiry into a dacoity case, was stabbed. It is a matter of regret that the miscreants were not caught. Was it not the duty of the CID or of the intelligence department to catch the miscreants who stabbed that policeman and to bring them to book? Of course, some of the policemen were, naturally, upset up this. Though I do not support whatever they have done the miscreants who stabbed the policeman who died after that and all those who have done wrong things should be brought to book and not only the policemen. The people have suffered. I hope, the hon. Home Minister will make a statement about this.

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SHRI SHIVAJIRAO S DESHMUKH (Parbhani): I am grateful to hon. Members who have shown concern discussion of the Scheduled Castes and Scheduled Tribes Commissioner's reports but more than the reports is the Bill for inclusion and exclusion of Scheduled Castes and Scheduled Tribes which is pending for the last so many sessions. The Committee took unduly long over it but now their report is before the House. After passing, as has been said in the statement of objects and reasons, it has to go to the Census Commissioner for conducting the census. As you know, the census is going to be conducted next year. Therefore, unless this Bill is passed before that, all this debate will be futile.

SHRI AMRIT NAHATA (Barmer): Sir, yesterday you, in your wisdom, were kind enough to ask some Members of Rajya Sabha, who also happen to be Ministers of the Central Government, to leave the House when the division was to take place. Don't the Ministers have a right to attend either of the Houses when the division takes place?

SOME HON, MEMBERS: No.

SHRI AMRIT NAHATA: Tomorrow, the Prime Minister will pilot this very Bill in the Rajya Sabha. When the division takes place in the Rajya Sabha, will the Prime Minister be asked to leave the Rajya Sabha because she is not a Member of the Rajya Sabha? I think, it will not be a precedent.

MR. SPEAKER: This matter was discussed sometime earlier also. So far nobody raised an objection against their sitting in the House because they are entitled to sit here as anybody else as Ministers. But they cannot vote. They have never exercised any unfair practice in the history of this House.

When it came up yesterday, I myself was very much surprised at the shoutings on that. We have followed

a regular practice all these years that they are not asked to leave the House at the time of voting. Yesterday, at the time of voting on the Constitution Amendment Bill, I thought that unnecessary objections may not be raised at a later stage, that somebody pressed the button here and there, and that is why I did that. That was a very important Bill. am not going to treat it as a precedent. We will discuss it in the Busi-Committee ness Advisory lay down the practice that was being followed in the past. In the ordinary way of conducting the business of the House, I think, the old practice should continue. Yesterday, that was a special case. Rather than facing some objections at a later stage that somebody indulged in anv unfair means or pressed the button here and there, I took a safer side. That is not. to be repeated again.

DR. RAM SUBHAG SINGH (Buxar): You should not allow them to sit here. Anybody can use the instrument after casting his own vote. There is no safeguard against that. What you decided yesterday to send them out is correct. (Interruptions)

MR. SPEAKER: If the Minister is asked to leave the House and he is incharge of the Bill, what will be the situation then?

SHRI BAL RAJ MADHOK: They have a right to take part in the discussion. They should have the good sense to withdraw voluntarily when the division takes place. Some of them do not want to do it.

MR. SPEAKER: Really speaking, we should not allow such things to creep into our public and parliamentary life, that we do not trust others. I do not think any responsible person coming from Rajya Sabha will do any such thing.

SHRI RANGA (Srikakulam): Please do not make all these remarks without consulting the leaders of the parties. (Interruptions) SHRI MANUBHAI PATEL (Dabhoi): Sir, I want to make a sub-trussion.

MR. SPEAKER: No please.

SHRI MANUBHAI PATEL: It is pertaining to the business of the House ... (Interruptions)

श्री प्रताप सिंह (शिमला) : अध्यक्ष महोदय, आज यह हाउस एडजान होने जा रहा है, । मुझे इस कार्य की सूची को देखकर जो मेरे सामने आज मेरे हाथ में है, बड़ा अफसोस होता है । आप जानते हैं इस हाउस में डिक्लेअर किया गया था कि हिमाचल प्रदेश को बहुत जल्द स्टेटहुड दिया जायेगा। उस के बाद हमें विश्वास दिलाया गया था कि इस हाउस में इसी सेसन विल में आयेगा. ... (ध्यवधान) ... लेकिन ग्राज तक वह विल नहीं आया। प्राइम मिनिस्टर साहिबा यहां बड़ी हुई है, मुझे उम्मीद है, वह इस के बारे में जरूर कुछ कहेंगी ...

SHRI MANUBHAI PATEL: Kindly hear me; it is pertaining to the business of the House ... (Interruptions)

MR. SPEAKER: No please; papers to be laid.

SHRI MANUBHAI PATEL: You are not hearing me. In protest I walk out.

Shri Manubhai Patel then left the House.

12.38 hrs.

PAPERS LAID ON THE TABLE

REPORT ON MIDTERM GENERAL ELEC-TIONS IN INDIA, 1968-69, etc.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): I beg to lay on the Table—

- A copy of the Report (Hindi version) on the Midterm General Elections in India, 1968-69—
 - -Volume I (General). [Placed in Library, See No. LT-4154] 70].
- (2) A copy each of the following
 Notifications (Hindi and English versions) making certain
 amendments in Schedule VII
 to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect
 of Kerala, under sub-section
 (2) of section 9 of the Representation of the People Act,
 1950:—
 - S.O. 2753 published in Gazette of India dated the 18th August, 1970.
 - (ii) S.O. 2816 published in Gazette of India dated the 26th August, 1970 [Placed in Library, See No. LT-4155] 70].

INDIAN ADMINISTRATIVE SERVICES (PAY) ELEVENTH AMENDMENT RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): I beg to lay on the table a copy of the Indian Administrative Services (Pay) Eleventh Amendment Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 15th August, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-4156|70].

KERALA DRUGS (UNLAWFUL POSSES-SION) ORDINANCE, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): On behalf of Shri B. S. Murthy, I beg to lay on the Table under article 213(2)(a) of the Constitution read

[Shri Parimal Ghosh]

with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala, a copy of the Kerala Drugs (Unlawful Possession) Ordinance, 1970 (Kerala Ordinance No. 8 of 1970) (Hindi and English versions) promulgated by the Governor of Kerala on the 15th May, 1970. [Placed in Library See No. LT-4159] 701.

STATEMENT RE: PERSONNEL OF BOARD OF DIRECTORS OF INDIAN OXYGEN LIMITED

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a statement clarifying certain information given to the House on the 4th August, 1970 in reply to Unstarred Question No. 1301 regarding Personnel of Board of Directors of Indian Oxygen Limited. [Placed in Libtary, See No. LT-4162]70).

NOTIFICATION RESCINDING MADHYA PRA-DESH RICE PROCUREMENT (LEVY) ORDER, 1960

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICUL-TURE, COMMUNITY DEVELOP-MENT AND COOPERATION (SHRI JAGANNATH PAHADIA): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of Notification No. G.S.R. 1179 (Hindi and English versions) published in Gazette of India dated the 15th August, 1970 rescinding the Madhya Pradesh Rice Procurement (Levy) Order; 1960, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. Placed in Library, See No. LT-4157 701.

ORDINANCE UNDER ARTICLE 213 (2) (a) OF THE CONSTITUTION IN RELATION TO THE STATE OF KERALA

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Constitution

read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala—

- (1) The Agricultural Income-tax (Amendment) Ordinance, 1970 (Kerala Ordinance No. 6 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970.
- (2) The Kerala Surcharge on Taxes (Amendment) Ordinance, 1970 (Kerala Ordinance No. 7 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970. [Placed in Library, See No. LT-4158|70).

CERTIFIED ACCOUNTS OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION, NEW DELHI

SHRI JAGANNATH PAHADIA: I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 1968-69 and the Audit Report thereon, under subsection (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library, See No. LT-4160]70].

11.40 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1970, which was passed by the Lok Sabha at its passed by the Lok Sabha at its passed by the Lok Sabha at its return herewith the Appropriation (Railways) No. 3 Bill, 1970, which was passed by the Lok Sabha at its return here with the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ASSENT TO BILL

SECRETARY: Sir, I also lay on the Table the West Bengal Appropriation (No. 2) Bill, 1970 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 14th August, 1970.

PETITION RE, UNEMPLOYMENT AND CONDITION OF SCHEDULED CASTES AND TRIBES

DR. RAM SUBHAG SINGH (Buxar): I beg to present a petition signed by Shri K. L. More regarding un-employment in the country and the condition of Scheduled Castes and Scheduled Tribes.

11.4 hrs.

STATEMENT RE: STATEHOOD FOR MANIPUR AND TRIPURA

THE PRIME MINISTER. MINIS-TER OF ATOMIC ENERGY, MINIS-TER OF HOME **AFFAIRS** AND MINISTER OF PLANNING (SHRI-MATI INDIRA GANDHI): Speaker, Sir, Government are aware of the interest taken by the Members of this House in the question of the constitutional status of Manipur and also Tripura. We appreciate the aspirations of the people of Manipur and Tripura. .

SHRI BAL RAJ MADHOK (South Delhi): What about Delhi?

SHRIMATI INDIRA GANDHI: . . to have the status of their territories raised to Statehood, and fully realise the strength of feeling behind these aspirations. Government have also taken note of the special circumstances of these territories, Manipur and Tripura, in which the demands for statehood have been made.

We accept the demands in principle, but details have to be worked out keeping in view the importance of a co-ordinated approach to the problems of development and security of the North-eastern region, and we hope to be able to announce our decision within a short period. Government earnestly hope that in the

meantime an atmosphere of peace and harmony will be maintained by all sections of the people in the two territories. (Interruptions)

श्री कंबर लाल गुप्त (दिल्ली सदर) : दिल्ली के बारे में क्या हुग्रा ? यह पोलि-टिकल डिस्किमिनेशन है । मेरा कहना यह है कि जब तक एजीटेशन नहीं होता, गोलियां नहीं चलतीं तब तक इस सरकार के कानों पर जूं नहीं रेंगती तो क्या श्राप दिल्ली में भी यही चाहते हैं ? दिल्ली में चूकि जनसंघ पार्टी पावर में है इसलिए यहां ग्राप नहीं चाहते ? यह ग्रन्थाय हो रहा है दिल्ली वालों के साथ । दिल्ली के लोग कब तक सब्र करते रहेंग ? ... (श्यवधान)

11,43 hrs.

STATEMENT RE: BILL IN REGARD TO HIMACHAL PRADESH

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE. PARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): Sir, on 31st July, 1970, the Prime Minister had informed the House that Government had decided to grant Statehood to Himachal Pradesh. She had also indicated that a Bill to give effect to that decision would be introduced in Parliament as early possible. While welcoming this decisign, several Members have expressed the desire that the Bill should be introduced in the current session of Parliament.

SHRI S. KUNDU (Balasore): This is regarding what?

SHRI K. C. PANT: Himachal Pradesh.

We appreciate their anxiety in this matter. But drafting of a Bill of this nature necessitates consultation with

[Shri K. C. Pant]

other Ministries and also the Election Commission. These consultations are under way. But I am afraid it will take some more time before the Bill could be got ready. I would, however, like to assure the House that we shall bring forward the Bill in the next session.

SHRI S. KUNDU: Mr. Speaker, Sir . . .

MR. SPEAKER: Prof. V. K. R. V. Rao.

11.44 hrs.

STATEMENT CLARIFYING INFOR-MATION GIVEN RE. WEST BENGAL TEACHERS' SALARIES

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): In peragraph 7 of my statement made in the House on the 10th August, 1970, I had stated as follows:—

"As for grant of financial assistance to colleges for meeting the cost in respect of teachers in the age group 60—65, the State Government has found it difficult to undertake the obligation, in view of the fact that the U. G. C. has not agreed to give any assistance for the implementation of the revised salary scales approved b yit during the Second and the Third Plans."

The correct position is that on learning that the Government of West Bengal had not agreed to make grants to colleges for teachers in the age group 60—65 to implement the U.G.C. revised salary scales the U.G.C. wrote to the University of Calcutta (in 1959) expressing its willingness to give to the University its share of the cost (50 per cent in the case of boys' colleges and 75 per cent in the case of girls' colleges) provided either the University or the colleges concerned met the rest of the expenditure in-

volved in implementing the revised salary scales approved by the U. G. C. While the Calcutta University found itself unable to match the grants offered by the U.G.C., a few colleges fulfilled the condition laid down by the U.G.C. and availed themselves of the assistance offered by it.

India (st)

The State Government has now notified its acceptance of the application of the integrated scale of Rs. 300—800 to Lecturers in this category w.e.f. 1-4-1969 and steps are being taken to fix the salaries of the teachers concerned in the new integrated scale.

SHRI JYOTIRMOY BASU (Diamond Harbour) rose.—

MR. SPEAKER: Will you please sit down or not? You are interrupting the proceedings continuously.

MR. V. C. SHUKLA:

11.46 hrs.

STATEMENT CLARIFYING INFOR-MATION GIVEN RE. LONDON BRANCH OF CENTRAL BANK OF INDIA

वित्त मंत्रालय में राज्य मंत्री (श्री विद्याचरण शक्ल) : महोदय, सैंट्ल बैंक म्राफ इंडिया के लन्दन -स्थित कार्यालय में कथित श्रीखाधडी के सम्बन्ध में ध्यान-ग्राक-र्षण सचना के उत्तर में 19 मई, 1970 को क्ति मंद्रालय के तत्कालीन राज्य मंद्री द्वारा इस सभामें एक वक्तव्य दियागया था। उस समय यह बताया गया था कि सैंटल बैंक भ्राफ इंडिया की लन्दन -स्थित शाखा के मैनेजर श्री सामी जे० पटेल को 26 मार्च. 1970 को उनके कार्य-भार से मक्त कर दिया गया था। इस सभा में 3 अगस्त. को ग्रतारांकित प्रश्न संख्या के उत्तर में भी इसी तारीख का उल्लेख किया गया था । यह तारीख सरकार को इस समय उपलब्ध सचना के बाधार पर दी

गयी थी । सैंट्रल बैंक म्राफ इंडिया ने म्रब यह सूचित किया है कि श्री सामी जें० पटेल को 31 मार्च, 1970 को कारबार की समाप्ति के समय, उन के कार्य-भार से मुक्त किया गया था । मैं यह वक्तव्य स्मिन् लेख में शुद्धि करते के लिये दे रहा हूं। पहले के वक्तव्य में ग्रशुद्धि के लिए मुझे खेंद है।

11.47 hrs.

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CRIMINAL LAW (SECOND AMEND-MENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code and the Unlawful Activities (Prevention) Act, 1967. (Interruptions).

सन्यक्ष महोदय : ग्राप लोग मेरी बात थोड़ी सुन लीजिए। पहले मोशन मूव होता है उस के बाद ही यह ग्राता है । जब चीज ही कुछ नहीं है हाउस के सामने तो ग्राप क्यों खड़े हैं । कुछ थोड़ा सा प्रोसीजर फालो करिए । मैं किसी तरह कोई रेफ्ले-क्शन नहीं करता हूं लेकिन जितने बाहर से ग्राते हैं वह मुझ से पूछते हैं कि यह क्या होता है ? मैं भी बाहर गया हूं ग्रीर मैंने देखा है वहां कभी ऐसा नहीं होता....

एक माननीय सदस्य : आप जापान गए

भ्रष्यक महोदय: हां, मैं गया हूं श्रीर श्राप जैसे बहुत कम हैं वहां । मेरे से भी लोग बड़ी हमदर्दी करते हैं श्रीर श्राप से भी करते होंगे । लेकिन कुछ इसको पालियामैंट रहने दीजिए। इसकी शकल क्यों बिगाड़ रहे हैं श्राप ? SHRI M. L. SONDHI (New Delhi): No such Parliament has such a resourceful Speaker, Sir.

मध्यक्ष महोदय: स्पीकर का तो यह है कि किसी दिन हाथ जोड़ कर मैं यह स्पीकरी भी छोड़ जाऊंगा स्रौर मेम्बरी भी छोड़ जाऊंगा, ऐसी मेरे दिल में स्नाती है..

श्री स॰ मो॰ बनर्जी (कानपुर) : स्राप मत जाइए। स्राप कहिए तो इनको निकाल देंगे हम ।

SHRI RANDHIR SINGH (Rohtak): We appreciate your feelings, Sir.

ब्राच्यक महोदय : अब मिर्धा साहब ने जो यह मोशन मूव किया हैं इस पर कंवरलाल गुप्त भी कहना चाहते हैं, प्रकाश बीर शास्त्री भी कहना चाहते हैं और प्रवेक मेम्बर हैं जो कहना चाहते हैं। तो जो भी कहना है वह कह लें।

श्री स्नटल बिहारी वाजपेबी (बलरामपुर): स्रध्यक्ष महोदय, मैं झाप की अनुमति से इस पर त्र्यवस्था का प्रश्न उठाना चाहांगा ।

श्री राम निवास मिर्घा जो विधेयक सदन के सामने पेश करना चाहते हैं में उसका विरोध करन के लिए खड़ा हुआ हूं। सामान्य रौति से जब विधेयक पेश किया जाता है तो उसका विरोध नहीं होता है। लेकिन यह विधेयक जिस प्रकार का है उस में उस के सिवाय हमारे सामने कोई चारा नहीं है कि हम इस स्थित में ग्रीर इसी स्तर पर उसका विरोध करें। मेरे विरोध के कारण "संवधानिक हैं, प्रक्रिया संबंधी है ग्रीर राजनैतिक भी है। मेरा निवेदन है कि यह विधेयक ग्रसंवधानिक हैं, लोकतंत्र विरोधी है, जनाधिकारों पर कुटाराधात करने वाला है ग्रीर प्रतिपक्ष को कुचलने के लिए सत्ता के हाथ में ग्रसीमित

^{*}Published in Gazette of India Extraordinary, Part II, Section 2. dated 3-9-1970.

[श्री ग्रटल बिहारी वाजपेयी]

स्रिधिकार देने का प्रयत्न करता है। संविधान में नागरिकों को यह मूलभूत स्रिधिकार मिला है कि वे शांति-पूर्ण रीति से एकित्र हो सकें स्रीर स्रपना संगठन स्रीर यूनियन बना सके। मूल भूत स्रिधिकारों के अन्तर्गत भी नागरिकों को हक है कि:

"to assemble peaceably and to form associations or unions.".

यह हमारा मूल भूत ग्रधिकार है। यह ठीक है कि संविधान ग्रधिकार पर मर्यादायें लगाई एक मर्यादा यह है कि अगर कोई संगठन राष्ट्र की सर्वप्रभाग ग्रखण्डता के खिलाफ काम करें तो उसको अवैध घोषित किया जा सकता है । इसी लिए संसद ने घनला-एक्टविटीज एक्ट पास किया था जिसका उद्देश्य था उन दलों को अवैध करनाजो भारत के किसी भ-भाग को किसी विदेशी को सौंपना चाहते हैं। लेकिन ग्रब संविधान के दायरे का उल्लंघन कर के संगठन बनाने के लिए मल भत अधि-कार को क्चलने के लिए यह विधेयक लाया जा रहा है । यह विधेयक संविधान-सम्मत नहीं है । यह विधेयक ग्रसंब-धानिक है । इस सदन मे और बाहर भी जब जब सरकार से पूछा गया कि क्या वह किसी संगठन को गैर-कानुनी करने का विचार कर रही हैं तो सरकारी प्रवक्ताओं ने उत्तर दिया संविधान हमें इस बात की इजाजत नहीं देता । लेकिन म्राज संविधान को ताक में रखकर एक सामान्य कानुन लाकर संगठनों के ग्रस्तित्व को समाप्त करने का षडयंत्र किया जारहा है।

इस विधेयक के दो भाग हैं। एक इंडियन पीनल कोड के 153(ए) में यह विधेयक संशोधन का । सद की जानकारी के लिए मैं उस को पढ़कर सुनाना चाहूंगा—श्याप मुझे इतना समय दे । 153 (ए) इस प्रकार है :

"Whoever, by words either spoken or written, or by signs or by visible representations or otherwise, promotes or attempts to promote, on grounds of religion, race, language, caste or community or any other ground whatsoever, feelings of enmity or hatred between different religious, racial or language groups or castes or communities or commits any act, which is prejudicial to the maintenance of harmony between different religious, racial or language groups or castes or communities and which disturbs or is likely to disturb the public tranquillity shall be punished with imprisonment which may extend to three years or with fine or with both.".

इसका अर्थ यह है कि यह घारा ब्यक्तियों पर लागू होगी, संगठनों पर नहीं। यदि कोई व्यक्ति घृणा का प्रचार करता है, विभिन्न साम्प्रदायों में, चाहे वह भिन्न भाषा बोलने वाले हों या भिन्न धर्मों का अवलंबन करने वाले हों, यदि वह तनाव पैदा करता है तो वह कानून के अनुसार दण्डनीय है, उसे तीन साल तक की सजा दी जा सकती है। अभी तक यह कानून व्यक्तियों तक सीमित था लेकिन अब इस कानून के दायरे को बढ़ाया जा रहा है। पार्टियों को, चाहे वह राज-नीतिक हों अथवा गैर-राजनीतिक हों तथा अन्य संगठनों को उसके दायरे में लाया जा रहा है और इसके साथ ही सरकार अधिकार ले रही है कि ऐसे संगठनों को अधि विष्टित किया जाये।

ग्रध्यक्ष महोदय, जब ग्रनलाफुल एक्टिवि-टीज बिल इस सदन में ग्राया था तो इस तरह की एक धारा उसमें थी । श्री यशवंतराव चव्हाण उस समय उस विधेयक का इस सदन में संचालन कर रहे थे । वह विधेयक सेलेक्ट कमेटी को भेजा गया था । सेलेक्ट कमेटी में यह मत बना था जिसकी सदन ने भी बाद में पुष्टि की कि यह संगठनों को गैर कानूनी घोषित करने का विधेयक केवल उन्हीं संगठनों तक सीमित रहना चाहिए जो कि भारत के किसी भू-भाग को दूसरे देश को देना चाहते हैं जो कि देश की अखंडता और सर्वप्रभुता के खिलाफ कार्यवाही करना चाहते हैं। मैं नहीं जानता कौन सी परिस्थिति पैदा हो गई है जिसमें यह विधयक लाया जा रहा है? सदन को यह जानने का अधिकार है कि अनलाफुल एक्टिव-टीज ऐक्ट के अन्तर्गत प्लेबिसाइट फन्ट को अवैध घोषित किया जा सकता था मगर उसे अवैध घोषित क्यों नहीं किया गया? क्या प्लेबिसाइट फन्ट जम्मू कश्मीर को भारत से बाहर नहीं ले जाना चाहता?

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इससे भी गम्भीर बात ग्राज देश के सामने भीर है। वह खतरा है नक्सलवादियों का जोकि चीन के राष्ट्रपति को भ्रपना राष्ट्रपति बता रहे हैं, जो चीन के पथ को अपना पथ बता रहे हैं, जो हथियार इकटठे कर रहे हैं, संविधान को तोड़ रहे हैं भौर राजनीतिक हत्यायें कर रहे हैं। स्रापको सुनकर ताज्जुब होगा स्रौर दुख भी होगा कि नक्सलवादियों की गतिविधियां हमारी सेनाग्रों में भी पहुंच गई हैं। थोडे दिन पहले जल सेना के 36 जहाजों पर नक्सल-वादी पोस्टर लगे हए पाये गए। जल सेना के इन जहाजों में हमारा ग्राई एन० एस० विकान्त भी था। ये पोस्टर एक दिन में लगाये गए। 36 जहाजों पर ये पोस्टर एक साथ लगे हए पाये गए । क्या यह समझना चाहिए कि इन जहाजों पर काम करने वाले कर्मचारियों में नक्सलवादियों ने प्रवेश किया है ? उनके खिलाफ कौन सी कार्यवाही की जा रही है? वायु सेना में भी नक्सलवादी घुस रहे हैं। इस बारे में सदन को विश्वास में नहीं लिया जा रहा है। समाचारों को दबाया जा रहा है। ग्रभी हलवाडा हवाई ग्रडडे से भारत की वायु सेना का जो जहाज उड़ा था ग्रीर जो बीच में टूट कर गिर गया वह खबर छिपाई गई, वह खबर छपने नहीं दी गई क्योंकि जहाज के टुटने का कारण सेबोटेज था, तोड-फोड थी। मेरे पास जो जान-कारी है उसके अनसार अभी इण्डियन एयर लाइन्स कार्पोरेशन का जो विमान ग्रासाम में ध्वस्त हुमा है उसके पोछे भी नक्सलवादियों की गतिविधियों की शंका की जा रही है, सन्देह किया जा रहा है।

ग्राज देश को ग्रखंडता, स्वतन्त्रता ग्रौर लोकतांत्रिक ढांचे कोनक्मलवा दियों से खतरा है। प्रधान मन्त्री ने ग्राश्वासन दिया था, गृह मन्त्रालय की कन्सल्टेटिव कमेटी में कि नक्सलवादियों के खिलाफ कोई कानून बनाया जायेगा लेकिन वह कानून कहां है? नक्सलवादियों के खिलाफ कोई कानून नहीं है ग्रौर ग्रब ऐसा कानून बनाया जा रहा है जिसकी परिधि से कोई भी दल बचने वाला नहीं है। हमारे डी० एम० कें० के मित्र सावधान रहें, वे भी 153-ए की पकड़ में ग्रा सकते हैं। ग्रकाली दल, शोषित दल, किसी भी दल.... (व्यव-धान)....ग्रार० एस० भी है ग्रौर भारतीय जनसंघ भी है।.... (व्यव-धान)....

श्री म्रोम प्रकाश त्यागी (मुरादाबाद) : सिर्फ चाइनीज एजेन्ट को छोड़ कर । (व्यवसान)

श्री घटल बिहारी वाजपेयी: महाराष्ट्र में जिस शिव सेना के साथ सत्तारूढ कांग्रेस गठबन्धन करके बैठी है वह भी इसमें ग्रा सकता है। प्रश्नयह है कि इस विधेयक के लाने का ग्रीचित्य क्या है ? इस विधेयक को लाने के पहले प्रधान मन्त्री ने सर्वदलीय नेतास्रों की बैठक क्यों नहीं बुलाई ? ग्राखिर साम्प्र-दायिकता क्या है ? कौन यह निर्णय करेगा कि कौन साम्प्रदायिक है ? मुस्लिम लीग साम्प्र-दायिक है या नहीं ? उस मुस्लिम लीग के साथ गठबन्धन करने वाले साम्प्रदायिक हैं या नहीं ? उस गठबन्धन के फलस्वरूप मुस्लिम लीग को सारे देश में फैलाने वाले इस देश की म्रखंडता के खिलाफ साजिश करने के दोषी हैं या नहीं? क्या यह निर्णय करने का ग्रिधिकार केवल सर-कार को दे दिया जायेगा-- उस सरकार को जो कि म्रल्पमत सरकार है ? यह मांग की गई थी कि साम्प्रदायिकता क्या है, साम्प्रदायिक दल कौन है उसकी परिभाषा करने के लिए एक इन्डिपेन्डेंट ट्रिब्यूनल बिठाया जाये लेकिन उस मांग को स्वीकर नहीं किया गया क्योंकि

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श्रि: ग्रटल बिहारी वाजपेयी सर कार ऐसे अधिकार लेना चाहती है जिससे ग्रपने विरोधियों को नुकतान पहुंचाना चाहती है। मैं कहना चाहता हं कि यह सदन इस प्रकार का अधिकार सरकार को देने के लिए तैयार नहीं है क्योंकि जो ग्रधिकार दिया गया था उसका उपयोग नहीं किया गया और जो ग्रध-कार मांगे गए हैं उनका दुरुपयोग किया जा सकता है। इसलिए मैं मन्त्री महोदय से कहंगा कि यह विधेयक वापिस लें नहीं तो इस विधे-यक को इस सदन को ठुकराना पडेगा, इसी स्टेज

भी मध लिमये (मंगेर) : हमें भी इजा-जत दोजिए क्योंकि यह संविधान का मामला है। पहले जिन्होंने नाम दिए हैं वह बोलें ग्रीर बाद में हमें बुलाया जाये।

श्री कंबर लाल गप्त (दिल्ली सदर) : श्रध्यक्ष महोदय, जो विधेयक इस सदन के सामने प्रस्तुत किया गया है वह एक ब्लैक बिल है, डिमोक्रेसी पर एक काला बिल है और डिमो-केसी पर बड़ी भारा चीट है। यह कांस्टीटय-शन के भी खिलाफ है....(व्यवधान).... क्योंकि कांस्टीट्युशन के ब्राटिकल 19 के ब्रन्दर पर्सनल फीडम ग्रीर फीडम ग्राफ एसोसिएशन. यह दो मौलिक सिद्धान्त माने गए हैं। यह बात सही है कि उसमें कुछ रोजनेबिल रेस्ट्क्शन्स भी हैं लेकिन यह जो बिल है वह रोजनेबिल रेस्ट्रिक्शन्स के परे जाता है। ग्रापको मालम होगा अगर कोई ब्रादमी शांति को भंग करता है तो उसकों सजादी जासकती है।.... (व्यवधाने)....

SHRI AMRIT NAHATA (Barmer): On a point of order. Opposition to the introduction of a Bill can only be on the ground of the constitutional competence of this House to consider it. As to whether the Bill is constitutional or o'herwise, will be decided by the judiciary. Only the question whether the House is competent under the Constitution to discuss it can be raised now. He wants to say that it is not constitutional. That is not the ground on which the introduction of a Bill can be opposed.

12 hrs.

MR. SPEAKER: He has referred to article 19 and he is explaining it, and you got up on a point of order. I am judging it.

श्री कंदर लाल गुप्त: अध्यक्ष महोदय, मेरा कहना यह है कि फंडामैंटल राइट जी हमारा है, मौलिक सिद्धान्त जो हमारा है उसको यह सदन चेंज नहीं कर सकता है। अब जैसे कोई कानन तोड कर यदि शान्ति भंग करता है तो उसको सजा मिलती है म्राज के कानन के मताबिक या जिसकी कि एक्टिविटीज के कारण शान्ति भंग होने का एप्रीहेशन हो वह दफ़ा 144 ग्राज भी है ग्रीर वह इस फंडामेंटल राइट के ग्रन्दर श्राती है लेकिन यह जो बिल है वह उस को एक्सीड करता है। मैं उसे पढ़ कर सुनाता हं। उसका यहां पर कोट करना जरूरी है :

"engages or participates in any exercise, movement, drill or other similar activity, which, for any reason whatsoever.

कोई भी उसका कारण हो । उसका कारण कुछ भी हो

"causes or is likely to cause fear or alarm or a feeling of insecurity amongst members of any religious . . ."

यहां कोई भी कारण हो ग्रगर दूसरा भादमी डर जाता है तो उसके ऊपर सजा दी जा सकती है। मान लीजिये चव्हाण साहब हैं, बड़ी कुश्ती लड़ते हैं, अगर यह चव्हाण साहब लंगोटा पहन कर खड़े हो जायें और उससे कोई मादमी डर जाय तो इनको भी इस कानन के ग्रन्दर गिरफ्तार किया जा सकता है। इसी तरह से अगर किसी की शकल ही इतनी डरावनी हो कि अगर वह खडा हो जाय तो दूसरा उसे देख कर

ही डर जाये तो उसे भी सजादी जासकती है। इसलिये मेरा कहना यह है कि जो अनलाफुल एक्टिविटीज में पार्टिसिपेट न करे उसे सजा दे दी जाय इस तरह तो वह ठीक नहीं होगा । यहां कसर क्या है ग्रीर ग्राखिर किस चीज के लिए सजा दी जा रही है ? ग्रब यदि कोई डिल कर रहा है, फिजिकल एक्सरसाइज कर रहा है, योग/सन कर रहा है। उस ते कोई भंग नहीं की है लेकिन चुक्ति दूसरा आदमी डर रहा है इसलिए उसको पकड़ा जाना चाहिए । यह बिल इसलिए लाया जा रहा है। दरम्रसल जो संस्थाएं बढ़ रही हैं, जनप्रिय हो रही है भीर उनके बढ़ते हुए प्रभाव से डर कर ही यह सब कुछ किया जा रहा है। यह पोलिटिकल वैंडैटा है।

दूसरी चीज असोसियेशन के बारे में जो इसमें कही गई है वह मैं आपके सामव पढ़ कर सुनाता हूं:

"which has for its object any activity which is punishable under section 153A of the Imdian Penal Code, or which encourages or aids persons to undertake any such activity, or of which the members undertake any such activity:"

ग्रगर दो मैम्बर भी कोई गलत काम कर देंगे, मान लीजिये कोई दो गलत आदमी मिल गये तो वह सारी एसोसिएशन बैन हो सकती है। इसलिए हमारा यह जो फंडामैंटल राइट है फीडम ग्राफ ग्रसोसिएशन का उस पर भी कुठाराघात है। यह एक मैलाफ़ाइडी इंटेंशन से हम्राहै। इस प्रकार का बिल ग्राज तक नहीं सुना गया है। मैं इतना ही कह कर खत्म करूंगा कि जब नक्सलवादियों के खिलाफ कार्यवाही करने की सारी पार्टियों की तरफ से मांग है तब तो वह बिल लाते नहीं है। उसके बारे मैं तो सरकार और प्रधान मंत्री सो रही हैं लेकिन यह भार० एस० एस० का जो उनके दिमाग में हव्वा घुसा हुआ है, यह वह ग्रा२० एस० एस० ग्रौर कुछ पार्टियों का जी उनके दिमारा में एक हव्वा मुसा हुआ है 2169 (Ai) LS-2 1 1 1 उसके कारण श्रीर पोलिटिकल वैंडैटा के कप्तरण सरकार यह बिल लाई है श्रीर मैं इसक पेश किये जाने का घोर विरोध करता हूं।

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं बड़े संक्षेप में केवल दो तीन बातें कहना चाहता हूं । पहले तो मेरा निवेदन यह है

श्री शिव चन्द्र शा (मध्वनी) : श्रध्यक्ष महोदय, मैंने भी श्रापको इसके लिए दस बजे सुबह ही नोटिस दे दिया था पता नहीं वह कहां ग्रटक कर बीच में रह गया तो श्राप तक उसका समय पर न पहुंचना यह तो एक अनुचित बात है बाकी श्रध्यक्ष महोदय, मुझ पर विश्वास करें कि मैंने स्वयं इसे 10 बजे दे दिया था।

प्रध्यक्ष महोदय: मैं खुद बड़ा हैरान था कि माननीय सदस्य का नोटिस आखिर क्यों नहीं आया बहरहाल माननीय सदस्य धीरज रखें क्योंकि मैंने यह उसूल बना रखा है कि जब भी ऐसे नोटिसेज आयेंगे उनमें माननीय सदस्य का नोटिस अवस्य होगा इजिलए यह हो या न हो मैं उन को जरूर बुलाऊंगा।

श्री प्रकाशबीर शास्त्री: मैं इस प्रस्तावित विघेयक के विरोध में केवल तीन बातें कहना चाहता हूं। पहली बात तो मैं यह कहना चाहता हूं कि प्रधान मंत्री ने लोक सभा और राज्य सभा के इसी अधिवेशन में बड़े दृढ़ शब्दों में किन्हीं प्रसंगों में यह घोषणा की थी कि जो इस प्रकार की हिंसात्मक गतिविधियां हैं वे चाहे कलकत्ते में हों, आध्र में हों या केरल में हों, उनको बड़ी सख्ती के साथ कुचलने के लिए सरकार कानून बनाने का फैसला कर रही है। हम इस प्रतीक्षा में थे कि सरकार शायद इसी संसद के अधिवेशन में ही कोई इस प्रकार का विघेयक लायेगी जिससे सरकार की दृढ़ता का पता लगे। लेकिन यह सख्ती महज उनके वैसा बोलने में ही थी व्यवहार में

[श्री प्रकाशवीर शास्त्री]

वह सक्ती नहीं थी। इसके प्रतिकृल एक दूसरा विधेयक जो आज आया है उस विधेयक के सम्बन्ध में पहले तो मैं यह कहना चाहता हूं कि जहां इसमें व्यायाम पर प्रतिबंध लगान वाली बात है, मुझे वह घटना याद ग्राती है सन् 1947 से पहले की जब किसी ने जाकर थाने में एक रिपोर्ट लिखवाई । उस रिपोर्ट में यह कहा गया था कि हमारे पडोस में जिस म्रादमी का मकान है वह रोज सुबह छत पर खंडे हो कर कसरत करता है, दंड, बैठक करता है मुझे खुतरा है कि वह किसी दिन मुझे मारे न इसलिए पड़ोसी के खिलाफ़ मेरी यह रिपोर्ट लिखी जाय । मेरा कहना यह है कि यह विधेयक भी इसी प्रकार की सम्भावनाम्रों पर ग्राधारित है। ग्रब सम्भावनाग्रों पर आधारित विधयक अगर संसद में आने लगेंगे तो मेरा ग्रपना ग्रनुमान है कि संविधान की म्रात्माका हनन होगा।

तीसरी सब से बड़ी चीज यह है जो कि मैं संविधान की धारा 47 को उद्धृत करते हुए कहना चाहता हूं :

"राज्य ग्रपने लोगों के ग्राहारपुष्टि-तल ग्रीर जीवन-स्तर को ऊंचा करने तथा लोक-स्वास्थ्य के सुघार को ग्रपने प्राथमिक कर्तव्यों में से मानेगा"।

स्वास्थ्य की रक्षा का दायित्व संविधान के अनुसार राज्य का है और अगर कोई व्यक्ति स्वास्थ्य की रक्षा के लिए प्रातःकाल कहीं जाकर व्यायाम आदि करता है ा योगासन करता है तो उस संभावना से कि दूसरे आदमी को उनके व्यायाम को देख कर दर्द होता है इस तरह का विधेयक लाना संविधान की भावना के प्रतिकूल है। इस विधेयक को लाकर सरकार ने जहां सविधान की आत्मा की हत्या की है वहां मुझे एक बात की प्रसन्नता अवस्य है और मैं अपने मित्न श्री कवर लाल गुप्त को इस बात का ग्राग्वासन देना चाहता हूं कि वह इस दृष्टि से इस सरकार का ग्राभार जरूर मानें कि जहां किसी बात का विरोध किया जाता है उतनी ही वह बात तेजी के साथ ग्रागे बढ़ती है। इससे वह इंकार नहीं कर सकते हैं।

श्री बि॰ प्र॰ मंडल (मधेपुरा) : मैं इस बात को मानता हूं कि इन्ट्रोडक्शन स्टज पर बिल का ग्रपोजीशन नहीं होना चाहिए। मैं इसे भी स्पष्ट कर देना चाहता हं कि मैं चाहता हं कि हिन्दुस्तान में जितनी भी जातियां हैं, चाहे हिन्दू हों, चाहे मुसलमान या ग्रन्य कोई, सभी जातियों के लोग देश में शान्तिपूर्वक रहें। ग्रभी चन्द दिन पहले जब विहार के शासन की बागडोर हमारे हाथ में म्राई थी तो ईद, बकरीद, होली म्रादि त्यौहारों पर हमने वहां शान्ति भंग न होने दी ग्रौर हिन्दू, मुस्लिम दंगे वहां पर हमने नहीं होने दिये। लेकिन मैं देखता हं कि यह बिल ख़तरे से खाली नहीं है। ग्रगर इस किस्म का बिल यह सरकार लायेगी तो इसका मतलव साफ़ यही होगा कि ऐसी पोलिटिकल पार्टी

MR. SPEAKER: What is the constitutional objection?

SHRI B. P. MANDAL: It is this. According to the Constitution of India we have got the right to organise ourselves in associations, in political parties. After the adoption of this Bill . . .

श्रध्यक्ष महोदय : मेरिट्स पर माननीय सदस्य तब बोलें जब इस पर डिस्कशन शुरू होगा । श्रभी तो इसके इंट्रोडक्शन है टेकनिकल पहलू पर ही वह श्रपने को स.िमा रक्खे।

श्री बि॰ प्र॰ मंडल : ग्रध्यक्ष महोदय, ग्राप मुझे इस पर बोलने दीजिये । बिना मेरे बोले हुए ग्राप केसे समझ सकते हैं कि मैं रेलैंबेंट इंया नहीं । मुझें ग्राप पहले बोल लेने दीजिये तब उसके बाद ग्राप ग्रपनी रूलिंग दी जियेगा।

घ्रष्यक्ष महोदय : मुझ माननीय सदस्य बतलायें कि वह किसके तहत कह रहे हैं ?

श्री बि॰ प्र॰ मंडल : मेरा निवेदन सिर्फ इतना है कि इस बिल से पोलिटिकल पार्टीज के आर्गेनाइज करने में लोगों को श्रम् विधा होगी। जब भारतीय संविधान के ग्रनसार दिये गये फंडामेंटल राइट के ग्रनसार कोई भ्रादमी किसी पोलिटिकल पार्टी को धार्गेनाइज कर सकता है। इस बिल को पास करने के बाद ग्रगर किसी पोलिटिकल पार्टी से गवर्न मेंट की पटरी नहीं बैठेगी तो वह धीरे धीरे उस पोलिटिकल पार्टी को पनपने नहीं देगी इस देश में । इसलिए मैं समझता हं कि इस बिल को यहां पर नहीं भ्राना चाहिये।

श्रगर इस विघेयक के एम्स एड श्राब्जक्टस को भी स्राप देखें तो स्नापको पता चलेगा कम्य नल हारमोनी की तरफ उन का भी और हमारा भी ध्यान है लेकिन ऐन्टी नेशनल एक्टिविटीज में जो पोलिटिकल पार्टीज इस देश में इन्डल्ज करती हैं उन के प्रति यह डीले पड़ते हैं। शायद उन के साथ सरकार की पटरी बैठती है। जो टेडेंसी गवर्नमेंट ने शरू की है वह ठीक नहीं है। इससे पोलिटि-कल पार्टीज को पनपने में दिवकत होगी और देश क संविधान का हनन होगा। इसलिये मैं इन्टोडक्शन स्टेज पर इसका विरोध करता हं।

श्री स० मो० बनर्जी (कानपूर) : श्रध्यक्ष महोदय, मैं श्रापका ध्यान श्राक्षित करना चाहता हं कि इस बिल के स्टेटमेंट श्राफ भ्राब्जक्टस एंड रीजन्स में लिखा हम्रा है :

"Drills, exercises and other similar activities organised by communal and other divisive forces cause apprehension, fear or a sense of insecurity amongst members of the affected communities and also affect prejudicially the maintenance of public tranquillity. It is necessary,

therefore, to make a specific provision in section 153A of the Indian Penal Code to deal with persons engaged in such activities."

देश में जहां पर भी साम्प्रदायिक झगडे हुए उन से मालुम यह हुम्रा कि कुछ ऐसे दल हैं या कुछ ऐसे आर्गेनाइजशन्स हैं जिन के बारे में यह पाया गया, सरकार ने भी पाया ग्रीर कुछ लोगों ने भी महसूस किया, कि उनका हाथ काफी है, चाहे विजिबल हो या इनविजिवल हो, उन दंगों में यह बात पाई गई। मैं फिलहाल किसी पर आरोप नहीं लगाना चाहता, लिकन ग्रगर ग्राप बाडी ग्राफ दी बिल को देखें तो उस में लिखा हम्रा है :

"'Unlawful association' any association which has for its object any unlawful activity, or which encourages or aids persons to undertake any unlawful activity, or of which the members undertake such activity;"

एक ट्रेड युनियनिस्ट की हैसियहत से में म्राप से कहता ह कि म्राजादी के बाद इस देश में कोई हड़ताल लीगल नहीं हुई ग्राज तक। जो भी हडताल हुई है वह इल्लीगल हई है।

MR SPEAKER: Do not discuss the merits of the Bill. What is the constitutional objection?

श्री संव मोव बनर्जी: मैं उसी पर श्रा रहा हं। मैं कह रहा था कि मैं न यह देखा कि इस का नाजायज फायदा उठाया जायगा । अनालाफुल एक्टिवटीज के बारे में जो बिल भ्राया था, हम ने उस का विरोध किया था मैं चाहता हूं कि यहां जो कम्युनल ग्रागेनाइ-शन्स हैं उन पर प्रतिबन्ध हो, लेकिन इस का नाजायज फायदा उठा कर अपगर इस तरह का स्वीपिंग बिल भ्रा जायगा तो वह गलत होगा।

मेरा निवेदन है कि ग्राज इस सत का भ्राखिरी दिन है। भ्राज हम इस के बारे में सोच नहीं सके हैं। राजनीतिक दलों से डिस्कशन

[श्री स॰ मो॰ बनर्जी]

नहीं हुआ है। मैं चाहता हूं कि प्रधान मंती या प्रह मंती ३स सत्र में इस को स्थागित रखें और अगले सत्र में सारे लोगों को बुलाकर उन से बात चीत कर के और राय कर के फ़ैसला करें वर्ना इस तरीके से तो यह होगा कि राजनी।तेक जीवन में जहां सत्याग्रह होता है धरना होता है, वह भी अनलाफुल एक्टिवटी हो जायेगा। जिन हाथों में सत्ता की बागडोर है वह जितने भी विरोधी हैं उन्हें खुश करने की कोशिश करेंगे।

श्री शिवचन्द्र झा (मधुबनी) : मैं दो बातों के ऊपर इस विधेयक का विरोध करना चाहता हूं। पहली बात यह है कि क्लाज (2) में कहा गया है कि:

"Engages or participates in any exercises, movement, drill, or other similar activity," etc.

यह बहुत एलास्टिक है। इस से संविधान की जो धारा 19 (बी) ग्रीर (डी) है उस पर **ग्राघात होता है। थोडी देर के लिए मान** लीजिए यह विधेयक न हो तो क्या होगा। हम लोगों ने महरौली पर प्रदर्शन किया था। वहां हम लोग 23 तारीख को इकट्ठे हए। हम लोग शांतिमय तरीक़ से बढ़ रहे थे। हमारे पास कोई हथियार नहीं था। कोई गड़बड़ी करने का हमारा इरादा नहीं था, हम लोग सड़क पर बढ़ रहे थे। लेकिन उस समय हमारा जो अधिकार था 19 (बी) श्रौर (डी) के मुताबिक उस को मिसइंटर-प्रेट कर के सरकार ने हम को गिरफ्तार किया ग्रीर हमारे मूवमेंट को रोक दिया। इस का मतलब यह है कि जितन कानुनी ग्रधिकार हमारे पास हैं वह हमारे लिये काफी हैं।

यदि सरकार समझती है कि किसी काम से साम्प्रदायिक एक्टिविटी और विवाद होंगे जो सरकार उस को दबा सकती है। इस प्रकार का एलास्टिक कानून बनाकर मैं समझता हूं कि कभ्यूनल एक्टिविटीज से, साम्प्रदायिक स्रीर रीजनल विवादों को नहीं निपटायेगी बिल्क जो स्राधिक लड़ाइयां स्रीर स्राधिक संघर्ष होंगे उनको सरकार रोकेगी। उदाहरण के लिय मैं स्राप को बतलाना चाहता हूं कि हम लोगों की तरफ से कुदाल सेना बनाई गई है जो जमीन स्रीर नहर बनाने के काम को ले कर पूणियां में स्रीर दूसरी जगहों में स्राधिक मूवमेंट करना चाहती है। इस कानून से यह होगा कि यह इस तरह की स्राधिक लड़ाई को रोकने के लिय एक हियार बन जायेगा। इस लिये क्लाज (2) में स्राप को साफ कर देना चाहिए, यदि स्राप साम्प्रदायिक बातों को लेकर दंगे रोकना चाहते हैं, कि स्राधिक बातों का विरोध शांतिपूर्ण होगा तो उस पर यह रोक नहीं होगी।

दूसरी बात यह है कि क्लाज (2) में जम्मू और काश्मीर नही स्राता है। यह बात कई दफा उठाई गई है। क्लाज (2) में लिखा हुआ है कि:

"Provided that nothing contained in sub-clause (ii) shall apply to the State of Jammu and Kashmir".

कल काश्मीर के नरेश जो थे वह कह रहे थे कि हम हिन्दुस्तान की यूनियन में चले ब्राय हैं और हिन्दुस्तान का ग्रंग हो गये हैं। लेकिन जब कानून बनते हैं—मेरे मतानुसार कानन खराब है, लेकिन यह निर्णय लिया गया तो क्या काश्मीर श्रापके दिमाग से बाहर है? क्या काश्मीर हिन्दुस्तान के बाहर है? यह जो दिया गया है संविधान में काश्मीर के बारे में उस को हटाना चाहिए। ग्रभी भी जो ग्राप का कंसेप्ट है हिन्दुस्तान की इंटप्रिटी का वह साफ नहीं है। वावजूद विधेयक के खराब होने के चूंकि काश्मीर को इस के ग्रन्दर नहीं लाया गया है यह संविधान के खिलाफ है।

इन दो बातों के कारण मैं इस विशेयक का पुरजोर विरोध करता हूं और चाहता हूं कि सरकार इस को वापस ले ले।

Criminal Law JYOTIRMOY BASU (Diamond Harbour): My party opposes the introduction of this Bill and it should be withdrawn because there are sufficient laws and enactments with which, if they wanted to do away with communalism, they could tackle it effectively. This will definitely be misused for political advancement of the ruling party. Today there is a deep penetration in the services, in the army and the police and also in the civil administration by munalist forces. By mere enactment, they cannot do everything. My party opposes it and requests the Government to withdraw this Bill.

V. KRISHNAMOORTHI SHRI I had given notice to (Guddalore): oppose the Bill, but after hearing the arguments of the Jan Sangh leader that the Bill is aimed at communal organisations like the RSS and Shiva Sena, I do not find any reason to oppose the introduction of this Bill. Mr. Vajpayee was saying that it is aimed at DMK also. He need worry about us. We know how to protect ourselves. I neither oppose nor support it.

DR. RAM SUBHAG SINGH (Buxar): Under article 19, certain rights have been guaranteed to every individual. This Bill is going to be used not only against individuals but also against associations etc., that are going to be formed by individuals. This is against the right to freedom guaranteed in the Constitution.

This morning you heard about Manipur and Tripura. You might also have heard of the contrivance that was employed by the ruling party on the 21st with a view to getting the same item put off. They did that. I am particularly mentioning it because this happened just now.

On that day they tried to gag Parliament and did succeed in gagging it. Now it is going to be another dictatorial measure to gag the Constitution. Therefore my Party is totally

BHADRA 12, 1892 (SAKA) (Second Amdt.) Bill 42
BASU (Dia-opposed to the introduction of this party opposes Bill.

SHRI RANGA (Srikakulam): Mr. Speaker, Sir, I agree with what my hon. friends, Dr. Ram Subhag Singh and Shri Atal Bihari Vajpayee, have said. There are parties now, like the Naxalites and various other people, who openly go about saying that it is their creed to commit murders for political as well as economic purposees. They are not named. But they imagine that there are some people who are somewhere burrowing down and they want to ferret them out. Therefore they want to take for themselves arbitrary powers.

We had been demanding that there should be an emergency declared in areas, like West Bengal, where political murders, according to their own Government reports and Governors's reports, are taking place almost every day. Yet, nothing has been done by the Government.

Then, these various senas have come up from Shiv Sena right down to some Gopal Sena. Recently, the mulki creeds are also coming up from Assam right down to South India. All these are coming up as disruptive forces and the Government is not interested in banning or controlling them or do anything like that.

They want to take these wide powers in the same way as the British people tried to do through the Rowlatt Act, You know, what has happened to the Rowlatt Act. If all these parties are opposed to this Bill, this will also become a dead letter, let me tell you.

This Government cannot be trusted for various reasons. One reason has been advanced by Dr. Ram Subhag Singh. It has been using whatever powers it has had in a discriminatory manner. It has also failed to use them in order to shield some of their political friends and allies. Then, it is a minority government.

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[Shri Ranga]

Under these circumstances. the proper thing would have been follow the precedent that has already been established earlier by the previous two Prime Ministers. When such a legislation was sought to be introduced, when such controversial problems were sought to be settled, they used to invite the leaders of all political parties, seek their advice. formulate their legislative and administrative proposals only thereafter and place them before this House. No such thing has been done.

They may say that they have consulted the National Integration Council.

SHRI ATAL BIHARI VAJPAYEE: They did not consult it.

SHRI RANGA: They did not consult even that one. But even if they had consulted that, we would have taken strong objection because of the manner in which the National Integration Council came to be constituted. So far as we, the Swatantra Party, are concerned, we refused to join it. I think, the SSP also has refused to join it. Therefore, we are not a party to any decision they might have taken or to any discussion they might have indulged in. But we are told that they have not even had any discussion.

Under such circumstances, how is it possible for this House or any party within this House to trust this Government and empower it with these They might say that these powers are needed by Government as such and that today there is this minority government but tomorrow there may be a coalition government, a majority government and so on. Let them then wait in patience just as we are waiting till the next general election when either a government comes enjoying a clear majority or a coalition government comes into existence having a definite and effective majority behind it. Having won and demonstrated the confidence of the people, it would be open to that government to introduce a legislation like

this. If, on the other hand, the Government is really sincere, honest and wish to exercise such powers in a patriotic manner, let them, first of all, declare unlawful from every political platform and from the legislative point of view let them explore every possibility of declaring the Naxalites and other people, who are going about professing their faith in political murders, in looting, in arson, in allowing their faith in Mao Tse-Tung, not in our Constitution. in saying that they are out to destroy Constitution, democracy and Parliament. Let them come forward with that. Then, we will have some respect for them and we can be expected to repose some confidence in them however transitory it may be. But as long as they are carrying on as they are carrying on now, by postponing the discussion or rather by avoiding the discussion on Mr. Prakash Vir Shastri's motion, by not doing anything at all to put down Naxalite violence in the country, it would not be possible for anybody to make a reasonable plea for the support of this Bill in the House.

श्री मधु लिमये (मुंगेर) : मैं इस विधयक का पूरी ताकत के साथ विरोध करने के लिये माया हूं। कारण मैं बताता हूं। व्यक्तिगत माजादी पर किसी भी बहाने से कोई भी सरकार ग्रगर ग्राकमण करेगी चाहे नक्सलपंथियों के नाम पर, शैतान के नाम पर, साम्प्रदायिकता के नाम पर, कम्युनिज्म के नाम पर, समाजवाद के नाम पर या किसी भी नाम पर तो उसका मैं यहां विरोध करने के लिये ग्राया हूं। चूंकि यह संविधान का मामला है इसलिये हम चाहते हैं कि जरा यह सदन इसकी संवैधानिकता पर गौर फरमाये, जल्दबाजी करने की कोई जल्रत नहीं है।

मैं मानता हूं कि सरकार ने संविधान में जो समान सूची है, तीसरी सूची है उस में एंटरी नंबर 1 जो है, उसी के तहत इस विधेयक को पेश किया है। यही मान कर मैं चलता हं। ग्रब ग्राप देखें कि लिस्ट नम्बर .3 एंटरी नम्बर 1 इस प्रकार है :

"Criminal law, including all matters included in the Indian Penal Code at the commencement of this Constitution but exculding offences against laws with respect to any of the matters specified in List I or List II....."

मतलब यह कि लिस्ट 1 और 2 में जो मामले 'दिए गए हैं उनके प्रलावा इंडियन पीनल कोड के बारे में भी कोई भी कानन ग्राप बना सकते हैं क्योंकि समान सूची में वे म्राते हैं। लेकिन भ्राप सूची दो देखें। एंटरी नम्बर 1 यह है। पब्लिक म्रार्डर साफ लिखा हम्रा है ग्रीर पब्लिक ट्रेंक्विलिटी जिसका मैं ग्रनवाद करूंगा सार्वजनिक प्रशांति या सार्वजनिक सुव्यवस्था से जडे हए मामले हैं, पब्लिक आर्डर से जड़े हए मामले हैं। कोई मेरी इस बात को काट नहीं सकता है कि पब्लिक टेंक्विलिटी के संबंध में जितने मामले हैं वे सीधे जुड़े जाते हैं पब्लिक ग्रार्डर से, सार्वजनिक सूव्यवस्था से । इसलिये इस पालिमेंट को मेरा पहला ग्राक्षेप है कि इसके बारे में कोई भी कानन बनानें का ग्रिधिकार नहीं है। वह राज्यों को दिया गया ग्रधिकार है। इस पालिमेंट की लैजिस्लेटिव कम्पीटेंस के बारे में पहला मेरा श्राक्षेप यह है कि सार्व-जिनक सूव्यवस्था चंकि राज्यों के तहत विषय है, इसलिय इससे सम्बन्धित ग्रगर कोई कानून बनाना है तो वह ग्रधिकार राज्य विधान मंडलों का है, इस पालिमेंट का नहीं है। मैं समझता हूं कि राज्यों के ग्रधिकारों ·पर ग्रीर उनकी स्वायत्तता पर ग्राक्रमण -करने का हमको को कोई म्रधिकार नही है।

मेरा दूसरा आक्षेप यह है कि यह जो विधयक है, यह संविधान में जो बुनियादी अप्रधिकार दिए गए हैं, मौलिक अधिकार

दिए गए हैं उन से टकराता है। इसलिय मैं कहंगा कि संविधान की धारा 13 के तहत पूरे राज्य और ये सदन और पालिमेंट भी इसी में स्राता है, को कोई स्रधि-कार नहीं है कि मौलिक अधिकारों के खिलाफ कोंई भी कानुन वह बनाए । आप इसकों लाकर एक तो राज्यों के अधि कारो पर अतिक्रमण कर रहे हैं और दूसरे ...

श्री रणधीर सिंह: श्राई० पी० सी० सैंट्ल एक्ट है।

SHRI MADHU LIMAYE:

" . . . including all matters included in the Indian Penal Code at the commencement of this Constitution but exculding offences against laws with respect to any of the matters specified in List I or List II . . ."

यह पब्लिक ग्रार्डर के संबन्ध में ग्राफेंस है। इसलिए म्राप को म्रधिकार नही है। ...(व्यवधान)....ग्रब मुझे ग्रपनी बात कहने दीजिए, मैं यह बात कह चुका है। इसी बात को दूबारा रीपीट करने से क्या फायदा है?

तो मेरा दूसरा ग्राक्षेप है कि बुनियादी भ्रधिकारों के ऊपर स्राक्रमण करने वाला कोई भी विधयक संविधान की दफा 13 के तहत हम पास नही कर सकते। अब आप पुछना चाहेंगे कि मौलिक श्रधिकारों पर .. भ्रातिक्रमण इस में कहां है ? वह मैं एक मिनट में साबित करता हूं। इस को लेकर मेरे तीन ग्राक्षेप हैं।

एक आक्षेप यह है, और इस लिए मैं लड रहा हं, जेल जा रहां हं, सुप्रीम कोर्ट में भी लड़ रहा हूं ग्रौर वही काम यहां भी करने जा रहा हं--पहला ग्राक्षेप यह है इस विधेयक के खिलाफ ग्रति-व्याप्ति का जिस का मतलब है कि यह विधेयक ग्रोवर-इन्क्ल्सिव है। इस में ऐसी चीज है कि जो मौलक ग्रधिकारों से टकराती है। उन को रखने का ग्रधिकार

[श्री मध लिमये]

श्राप को नहीं है। मौलक अधिकारों से जहां टकराव नहीं है वहां कानून बनाएं। लेकिन ऐसा कानून बनाएंगे ग्रोवर इन्क्लिसव जिस से संविधान की धारा 19 (1) (ए); (बी); (सी); के तहत वाणी की स्वतंत्रता प्रदर्शन करने का हमारा अधिकार ग्रौर परेड या व्यायाम भी उसी में ग्रा जाएगा ग्रगर सार्वजनिक जगह पर है, उस के ऊपर आक्रमण होगा तो मेरे 19 (1) ए, बी, सी. के जो मौलक ग्रधिकार है वाणी स्वतंत्रता के. प्रदर्शन ग्रादि करने के. संघ स्वतंत्रता के भौर तमाम हिन्दुस्तान में घमने के, इन ग्रधिकारों का ग्रतिक्रमण होगा श्रीर बह्न इसमें हो रहा है।

दूसरा मेरा आक्षेप है कि आप देखिए इस की परिभाषा।

"engages or particpates in any exercise, movement, drill or other similar activity, which, for reason whatsoever, causes or is likely to cause fear or alarm feeling of insecurity amongst members of any religious, racial, language or regional group or caste or community and which disturbs or is likely to disturb the public tranquility."

तो मेरा दूसरा ग्राक्षेप है कि इस में संदिग्धता है, ऐम्बिगुइटी है, निश्चितता नहीं है। भ्रगर ग्रसंदिग्ध, स्पष्ट, निश्चित कोई कानून ग्राप ले श्राते तो उस के बारे में हम सोचने के लिए तयार थे। लेकिन इस में संदिग्धता है, स्पष्टता का श्रभाव है, निश्चितता का श्रभाव है।

तीसरा मेरा आक्षेप यह है कि संविधान के अन्दर न केवल हम को प्रक्रिया संबंधी

संरक्षण मिला है, उसी जगह हम को यह भी संरक्षण है कि नये नये अपराधों को मनमानी ढंग से भ्राप निर्माण न करें। कल भ्राप यह कानन ले आएं कि श्रीमती इन्दिरा गांधी के खिलाफ जो भी बोलेगा वह इण्डियन पीनल कोड के तहत अपराध बन जाएगा तो कहां रहेंगे हम लोग? लोकतन्त्र चल नही पाएगा। मैं ग्राप का ध्यान 124 (ए) की तरफ ग्राकर्षित करना चाहता हुं। लोकमान्य तिलक को राजद्रोंह के अपराध को लेकर 6 साल की सजा हई थी। प्रिवी कौसिल तक मामला गया या ग्रौर 124 (ए) ग्राज भी ग्राप के इण्डियन पीनल कोड में मौजद है:

"Whoever by words, either spoken or written, or by signs, or by visible representation, or otherwise, brings or attempts to bring into hatred or contempt, or excites or attempts to excite disaffection towards, the Government established by law in India shall be punished with imprisenment for life."

श्रध्यक्ष महोदय, हम सरकार के प्रति जनता में कटैम्प्ट की भावना क्यों न पैदा करें ? एक कोई वजह भ्राप बताइए। क्या लोकतन्त्र के लिए यह जरूरी नहीं है। मैं सरकार और राज में, सरकार और राष्ट्र में फर्क कर रहा हं.....

एक माननीय सदस्य : पार्टी ग्रीर सर-कार में करिए।

श्री मधु लिमये: मैं ग्रा रहा हूं उस पर। व्यक्ति, दल, सरकार, राज्य ग्रौर राष्ट्र म्रलग म्रलग कल्पनाएं हैं। किसी भी लोक तांत्रिक देश में, मैं फासिस्ट देश की बात

नहीं कर रहा है, फासिस्ट देश मैं पानों कपल्नाएं मिल जाती हैं. व्यक्ति हिटलर है. दल नात्सी पार्टी है, वही सरकार है, वही राज्य है, वही राष्ट्र है। लोकतंत्र में यह नहीं है। लोकतंत्र में आप यह कह सकते हैं कि संविधान के प्रति वफादार रहो । राष्ट के प्रति वफादार रहो। राज्य के प्रति भी कुछ मामलों में मैं कह सकता हं कि रखो। राज्व मतलब स्टेट । लेकिन सरकार के बारे मैं आप अप्रीति पैंदा मत करो, सरकार के बारे में रिडिकुल या कंटेम्प्ट की भावना पैदा मत करो-मैं तो अपने हर भाषण में करता रहता हं. मैं ग्राप को चनौती देता हं कि मैं हर भाषण में वर्तमान सरकारों के प्रति चाहे राज्य सरकार हो या केन्द्रीय सरकार हो अभ्रीति पैदा करने की कोशिश करता हं शांतिपूर्ण ढंग से, लेकिन इस में कोई ग्रसंवैधा-निक कार्य नहीं है। इसलिए मेरी प्रार्थना है मिर्धासाहब से कि ग्राप जो कर रहे संविधान का, लोकतंत्र का, कानन के राज का गला घोटने का काम करन जा रहे हैं श्रौर ग्राज में ग्रपने दोस्तों को भी चेतावनी देना चाहता हं। यहां अनलाफूल ऐक्टिविटीज बिल ग्राया । हमारे बलराज मधोक साहब ग्राज कहां है ? अटल जी को तो हम समझा रहे थे कि इसका विरोध करो श्रीर उन्होंने विरोध किया । लेकिन बलराज मधोक साहब- यह लिखी हुई बात है प्रोसीडिंग्स में, चव्हाण साइब की तारीफ कर रहे थे, समर्थन कर रहे थे। उसी समय मैंने वार्न किया था। यह रेकार्ड पर है। श्रभी भी नक्सलवादी नक्सवादी ग्राप लोग कर रहे हैं। मैं कहता है कि नक्सलवादी हो, शतान हो, पापी हो, जो भी हो, किसी की भी व्यक्तिगत स्राजादी के ऊपर जब तक वह कोई अपराध न करे, कार्यवाही करने की बात न सोचिए । म्राज आप की नौबत आयेगी, कल मस्लिम लीग की आ सकती है, परसों किसी और की आ सकती है । इसलिए मैं और मेरी पार्टी, में भ्रपने नेता को याद करते हुए आज यह कहना चाहता ह कि डा० राम मनोहर लोहिया के नाम पर तमाम ऐसे कानूनों का विरोध में करूंगा जो व्यक्तिगत झाजादी के ऊपर, लोकतंत्र के ऊपर और संविधान के ऊपर आक्रमण करने का काम करेंगे।

SHRI S. M. BANERJEE: Mr. Dange wants to speak. He has asked for your permission.

SHRI S. A. DANGE (Bombay Central South): I am not speaking much; I am making a statement on behalf of my party.

Sir, as regards the objectives of the Bill, we are in agreement with the objectives.

But then, the actual formulation of the Bill gives such wide powers that I am afraid that all Trade Unions or other organisations undertaking even illegal strikes will be scared and hauled up under this. And, before the Courts, we cannot go and say: "The objective was like this." The Courts do not take note of this.

Therefore, this is a sweeping attack on the right of organisations which is guaranteed under the Fundamental Rights.

Therefore, this is a sweeping attach the Government really wants to limit itself to the objectives which are given here, of banning communal organisations and strikes, in that case, let them first consult the Political Parties and bring out a new Bill.

SHRI SAMAR GUHA (Contai): Please let me have my say. You have permitted even those who have not written to you. (Interruption). I have a submission to make. You have allowed almost all the leaders and representatives of the different parties and one party must not go in absentia and they should also be allowed to give expression to their views in this House.

MR. SPEAKER: Are you going to speak on behalf of your party, or on certain objectives?

SHRI SAMAR GUHA: On behalf of my party.

MR. SPEAKER: I did not know that your party had not got time. This is an exceptional case. On these matters, where objections are raised, only those Members who send their names to me, will be allowed, and I am not going to allow this thing in future. Yes, you may do it in a minute. You will be given some other time for a long speech, but not now.

SHRI SAMAR GUHA. It seems to us, I mean, my party, that the Government has almost lost faith in itself and also, perhaps, in the people of India. Otherwise, such a special Bill could not have been introduced in this House. We are certainly opposed to all communal activities by any communal party or parties. Not only our party but almost all the other parties had expressed their opinion that serious steps should be taken against communal activities and against communal parties. If a Bill of this sort is brought forward, then the first requirement is to define what communalism is and which are communal parties and what constitutes a communal activity.

SHRI KANWAR LAL GUPTA: The Ruling Congress is the most communal party.

SHRI SAMAR GUHA: It is, therefore, absolutely necessary that there should have been a meeting of the representatives of all the parties. As far as I remember, in the course of a discussion here and perhaps also in reply to a question, the hon. Minister was saying that the National Intergration Council was discussing the matter with a view to define which were communal parties and what action constituted to communal activity.

I would again repeat that the PSP is wholly opposed to any kind of communal activities and will stand by the Government to curb communal activities by stringent measures but such a measure should have the consenous of the House in its favour.

This Bill is not only against our Constitution, but if it is accepted and enacted, I have no hesitation in saving that it will lead to a dangerous opening for establishing a totalitarian system in our country. This is not only compromising the Fundamental Rights that have been enjoyed by the people and by the political parties, but under the special powers envisaged in this Bill, even a slight indication, or the twist of an eye or the twist of the body or even raising a finger may give a plea to Government to curb the vital right of the people to have association and to have free expression. Therefore, my party is opposed to the introduction of this Bill. As I have said already, this will be a dangerous opening for enforcing a totalitarian system on the democratic people of our country.

SHRI INDER J. MALHOTRA (Jammu): You had permitted Shri Samar Guha to speak. Why do you not allow me also to speak for a minute?

SHRI KANWAR LAL GUPTA: Only those who want to oppose are allowed to speak.

SHRI INDER J. MALHOTRA: I want $_{to}$ make one observation regarding this Bill.

According to me, this Bill is incomplete in the sense that this does not extend to the State of Jamanu and Kashmir. Just as the problem of unlawful activities is there in other parts of the country, likewise this problem exists in Jammu and Kashmir also. Every time an important legislation is brought forward before this House, this Government always

omit the State of Jammu and Kashmir. I want to point this out.

SHRI RAM NIWAS MIRDHA: It is not usual that a Bill is opposed at the introduction stage. But since a number of points have been raised, I would like to clarify the position with respect to them.

First of all, I would like to say that this Bill has a very limited purpose and has been brought forward in a very restricted context. The fear of hon, members that trade union activities or strikes declared illegal would also come under its purview is unfounded.

SHRI SAMAR GUHA: How do you say it?

SHRI RAM NIWAS MIRDHA: The term 'Unlawful activity' has been defined in the Unlawful Activities (Prevention) Act 1967 which is a very specific definition and is designed to meet only some restricted situations and not any activity which may be declared unlawful under any other law at any other time. This is something very basic. I would like doubt forthwith. remove this 'Unlawful activity' as defined in the 1967 Act reads:

"Unlawful activity' in relation to an individual or association, means any action taken by such individual or association (whether by committing an act or by words, either spoken or written, or by signs or by visible representation or otherwise),—

(i) which is intended or supports any claim, to bring about, on any ground whatsoever, the cession of a part of the territory of India from the Union or which incites any individual or group of individuals to bring about such cession or secession: (ii) which disclaims, questions, disrupts or is intended to disrupt, the sovereignty and territorial integrity of India".

This is the definition of unlawful activities under this Act and nothing more than this is intended. So this apprehension of hon, members that any activity which is unlawful under any other legislation or in any other context would also be brought under the purview of the proposed amending Bill is not correct. It is a very limited Bill for a limited purpose and it will never be used to cover other situations.

SHRI S. A. DANGE: They are widening it.

SHRI RAM NIWAS MIRDHA: The two purposes of this Bill are: one, to widen the definition of unlawful activities.

SHRI S. A. DANGE: Exactly.

SHRI RAM NIWAS MIRDHA: This has been done by amending or rather amplifying sec. 153A of the IPC. A new clause is being added which reads:

"engages or participates in any exercise, movement, drill or other similar activity, which, for any reason whatsoever, causes or is likely to cause fear or alarm or a feeling of insecurity amongst members of any religious, racial, language or regional group or caste or community and which disturbs or is likely to disturb the public tranquillity".

SHRI R. BARUA: (Jorhat): On a point of order.

MR. SPEAKER: There have been enough of them.

SHRI R. BARUA: There is one definition in one Act and another in the IPC. The two are confusing.

SHRI RAM NIWAS MIRDHA: There is no confusion. Sec. 153A IPC is being sought to be amended by adding this sub-clause I quoted. There [Shri Ram Niwas Mirdha]

is already a definition of 'unlawful association'. At present, it is very restricted. This is being sought to be again widened to include 153A as proposed to be amended in the earlier section.

The basic thing in this Bill is that up till now, certain activities of individuals were regarded as unlawful and were sought to be punished as individual acts; now that principle is being extended to associations and organisations of which such persons are members or where such organisations or associations tend to promote objectives which have been defined as unlawful in this Act. In that respect. I do not think any difficulty arises in the mixing of the two sections, the amendment of two sparate sections under different laws. They are clear enough. So, I want to say very clearly that all unlawful activities defined under various Acts are not covered by this. The unlawful activities which are sought to be brought under the scope of this Bill are in a very limited context which has been specifically defined in this Act. I do not think that anything in the working of the original Act or the amending Bill should give rise to doubts in the minds of hon. Members that it used against people's would be movements or anything like that.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar); On a point of order.

SOME HON. MEMBERS: No point of order.

SHRI CHINTAMANI PANIGRAHI: If you look at the Statement of Objects and Reasons... (Interruptions).

SHRI KANWAR LAL GUPTA: We protest against this.

SHRI ATAL BIHARI VAJPAYEE: Now that the Minister has replied, let the motion be put to vote. (*Interrup*tions). SHRI RANDHIR SINGH: Our Member must be heard.

MR. SPEAKER: On what are you speaking? (Interruptions).

AN HON. MEMBER: On a point of order. He concluded his speech and he sat down.

SHRI ATAL BIHARI VAJPAYEE: In that case you allow me also to make a speech again.

MR. SPEAKER: When that gentleman got up, I asked the Minister to let me listen to him.

AN HON. MEMBER: He has finished.

MR. SPEAKER: Have you finished?

SHRI RAM NIWAS MIRDHA: No Sir. I was speaking when the hon. Member raised a point of order. You looked at me and it is necessary for me to obey orders. Why should hon. Members not try to listen to me? (Interruptions).

Now I come to another point. It has been said...

SHRI UMANATH (Pudu Kottai): My only point is this. If the ruling party wants that a vote should not be taken before 1 O'clock, let them be frank about it. I object to this. Actually I also noticed that he sat down concluding his speech. Shri Panigrahi got up on a point of order. When the Government found that he could not raise the point of order, the Minister is induced to get up and resume till 1 O'Clock. Then you will adjourn till 2' O'Clock. This is unfair and this tactics should not be adopted. (Interruptions).

MR. SPEAKER: How can you ask the Minister to sit down when he was continuing his speech?

AN HON. MEMBER: No, he had concluded.

SHRI KANWAR LAL GUPTA: This is mean tactics.

SHRI RANDHIR SINGH: They clamour for freedom of speech What is the freedom of speech here. We will not allow this to happen. must be allowed to hon. Minister speak. I protest against this. Thev are gagging our Members. What is that? ... (Interruptions)

MR. SPEAKER: Let the Minister reply.

SHRI SAMAR GUHA: He has concluded his speech. It was the impression in the House. The record will show that

SHRI UMANATH: We shall take this precedent when we want to achieve; such things. You will be faced with similar situations and we shall do the same thing.

SHRI RANDHIR SINGH: Our Ministers are competent. He can speak for hours and hours; he has not concluded. How can you prevent him from speaking?

MR. SPEAKER: Are you helping him by saying that he can speak for hours and hours?

SHRI RAM NIWAS MIRDHA: I shall try to be very brief. They have raised many points and they should at least allow me to reply to them.

One point that has been raised is that the Government is assuming powers to ban associations and deunder clare associations unlawful this Bill. This is not at all the intention of the Government.

SHRI SAMAR GUHA: How many times are you going to repeat it? This is the seventh time you saying it.

SHRI RAM NIWAS MIRDHA: In the original Act there is a provision when an association can be declared unlawful. A person not less than a High Court Judge will hear the charges and then arrive at decisions. There is no question of Government assuming powers. This is not the seventh time I say so.

The question of legislative competence was raised.

13 hrs.

SHRI SHRI CHAND GOYAL (Chandigarh): Mr. Speaker, you are looking at the watch. We must have voting before we rise.

MR. SPEAKER: Does the hon. Minister want more time?

SHRI RAM NIWAS MIRDHA: have something to say.

MR. SPEAKER: There will be no voting during the Lunch Hour. We had settled it much earlier. When objections were taken by Shri Morarji Desai and others on this side, I declared in this House that when some discussion is going on, and if the lunch hour intervenes-even if we go on discussing-there will be no voting during the lunch hour. So, I now adjourn the House; we reassemble at 2 O'clock. The Minister will continue.

13.01 hrs.

Sabha adjourned The Lok Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at two Minutes past Fourteen of the Clock.

[Mr. Speaker in the Chair]

CRIMINAL LAW (SECOND AMEND-MENT) BILL-contd.

SHRI S. M. BANERJEE: Sir, let them withdraw the Bill.

SHRI SEZHIYAN (Kumbakonam): Though there can be no two opinions that communal activities should be prevented . . .

That is a reflection on the Chair.

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MR. SPEAKER: Are you on a point of order, or what?

SHRI SEZHIYAN: I am making a submission. The scope of the present Bill extends to associations also. If we want to protect democracy, we should have domocratic methods to achieve it. Not only that. The present Bill makes inroads into the powers exclusively allotted to the this? (Interruptions).

SHRI MORARJI DESAI (Surat): The Minister was replying before lunch, but now somebody is allowed to speak.

MR. SPEAKER: That is why asked him whether he was on a point of order.

SHRI MORARJI DESAI: But you are allowing him to continue.

SHRI SEZHIYAN: I hope Government will take note of it. (Interruptions).

MR. SPEAKER: I am very sorry that I have received this note from Mr. Morarji Desai that I deliberately kept the voting postponed. May I tell you that it was only because of the convention established that there should be no division during lunch time? Perhaps there was some misunderstanding that the Minister had sat down. He had not sat down. (Interruptions).

SHRI RANGA: We know why these things have been allowed to happen in this manner. It needs no explanation.

MR. SPEAKER: The Minister has not the right to reply.

SHRI RANGA: It is no good inflicting an explanation upon us. We know what happened. We have understood the way in which proceedings are being conducted in this House. Now you ask some other people to go round again.... (Interruption).

SHRI S. M. BANERJEE: It is very bad.

SHRI SHIVA CHANDRA JHA: Please give a ruling on that.

MR. SPEAKER: I have made my position clear.....(Interruption).

श्री क्षित्र भूषण (खारगोन) : मैं भी इस बिल पर अपनी राय देना चाहता था । पहले तो आपने मौका नहीं दिया । मैं चाहता हूं कि मुझ को इस बिल पर कुछ कहने का मौका दिया जाये । श्री मोरारजी देसाई आप के पक्षपात में जो कुछ कहते हैं उसको वापस लें या उसको साबित करें । मुझे शिकायत है कि हिज होलीनेस मोरारजी देसाई गलत कहते हैं । आप रेकार्ड देखिये । मैं ने आप से कहा था कि मुझ को मौका दिया जाये, लेकिन आप ने श्री पाणिग्रही को भी मौका नहीं दिया ।

SHRI MORARJI DESAI: Not only do I not withdraw it but I maintain it.

MR. SPEAKER: When Shri Panigrahi got up on a point of order I asked the Minister to sit down and to let me listen to Shri Panigrahi. When Shri Panigrahi sat down, I remarked, what is this going on; what is this drama going on? The Minister sat down because I asked him to sit down as I wanted to listen to Shri Panigrahi. There was so much shouting from this side.

DR. RAM SUBHAG SINGH: The Minister of Parliamentary Affairs was hinting for the raising of the point of order..... (Interruption).

SHRI RANGA: You cannot expect any cooperation from us if you conduct the proceedings in the manner in which you seem to be conducting them....(Interruption). Is it the right thing to hold the proceedings?

SHRI S. M. BANERJEE: Sir, I am on a point of order.

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श्री हुकम चन्द कछवाय (उज्जैन) : मेरा प्वाइंट ग्राफ़ ग्रार्डर है।

श्री प्राप्ति भूषण : जो कुछ यहां श्री रंगा ने ग्रीर श्री मोरारजी देसाई ने कहा है उसमें कोई बेसिस नहीं है । स्पीकर की इन्हें इज्जत करना सीखना चाहिये ।

श्री हुकम चन्द कछ्वाय : जो कुछ
श्री मोरारजी देसाई ने कहा है, जो ग्रारोप
उन्होंने लगाया है वह बिल्कुल सत्य है।
श्री रघुरामैया ने यह इशारा किया कि प्वाइंट
ग्राफ ग्राडर उठायें जिसमें 1 बजे से पहले
मतदान न हो। श्री मिर्घा ग्रपना भाषण
समाप्त कर चुके थे। श्री पन्त ... (थ्यवषान)

श्री प्रश्नि भूषण : श्री मोरारजी देसाई स्पीकर पर चार्ज लगा रहे हैं।

श्री **हुकम चन्द फछवाय** : सरकार का षड़यंत्र है ।

श्री क्रिका भूषण: यह इतना गिर सकते हैं ? झूठ की कोई इन्तहा होती है ?

THE MINISTER OF PARLIA-MENTARY AFFAIRS, AND SHIP-PING AND TRANSPORT (SHRI RAGHURAMAIAH): I deny that.

SHRI S. M. BANERJEE: I am on a point of order. Let hon. Members, including Shri Morarji Desai who is very senior, criticize the Minister. I do not mind that. But once the Speaker gives the ruling, that has to be respected. When Shri Morarji Desai was on that side, he was the follower of parliamentary democracy and all these things..... (Interruption). Now he has conveniently forgotten everything..... (Interruption).

SHRIMATI TARKESHWARI SINHA (Barh): He is conveniently

remembering every thing now after being a stooge of Government.

SHRI KANWAR LAL GUPTA: Devils quoting scriptures....(Interruption).

SHRI S. M. BANERJEE: We do not stand so much for parliamentary democracy.....(Interruption). Peoplewill sweep away these reactionaries....(Interruption).

SHRI RAM NIWAS MIRDHA: During the course of my reply I had tried to explain.....(Interruption).

SHRI MADHU LIMAYE: You with draw now.

SHRIMATI TARKESHWARI SINHA: Withdraw it.

श्री हुकम चन्द कछवाय : इसी में सुन्दरताहै कि बिल वापस ले लो। सारादेश स्वागत करेगा।

श्री शिक्ष भूषण : इस बिल में आर० एस० एस० और शिव सेना को बैन करने का जिक्र नहीं है। इस लिये मैं इसका विरोध करता हूं। इस बिल में साथ साथ जमायते इस्लामी, शिव सेना और आर० एस० एस० के दमन का नाम आना चाहिये। विल को पहले स्पष्ट की जिये।

ग्रध्यक्ष महोदय : इस तरह से नहीं कहना चाहिये।

श्री प्रकाश वीर शास्त्री (हापुड़) : अगर इस को वापस ही लेना पड़ रहा है बिना एक शब्द श्रीर कहे इस को वापस ले लें।

SHRI RAM NIWAS MIRDHA: So many points were raised in this House and it is not fair to hon. Members who raised them or to the House itself that they should not be replied to. It is in exercise of that right that I started my reply. I had just covered one point and was coming to another when this interruption took place.

SHRI K. N. TIWARY (Bettiah): On a point of order, Sir. We are also of the opinion that the Government should withdraw the Bill.

SHRIMATI TARKESHWARI SINHA: Hear, hear. You withdraw (Interruptions)

श्री शश्चिम । फिर इस प्रस्ताव में **ग्राः० एस० एस० को बैन का स्पप्ट जिक** कर के लायें।

SHRI RAM **NIWAS** MIRDHA: There are some points made to which I will refer very briefly.

One of them is the point about legislative competence raised by the hon. Member, Shri Madhu Limaye. He said that this Bill is not covered by the Concurrent List but is covered by Entry I in the State List. To that, my reply is that the legislative competence of Parliament in bringing forward this Bill is well established. We are bringing this amendment to the Act which has already been passed by Parliament. This is an amendment to Section 153A of the Indian Penal Code which was passed by this House. Whatever we are doing is covered by the Concurrent List, items 1 and 2. We have the legal competence not only to consider but pass the Bill.

Another point that was raised was about the constitutional validity, that fundamental rights are being ignored or being eroded by this amendment. This is hardly a time when we can discuss whether fundamental rights are being ignored or eroded. But would say respectfully that whatever provisions exist in the Bill are very reasonable and within the legislative competence of this House....(Interruption)

SHRI RANDHIR SINGH: When it is the wish of most of the Members on the Treasury Benches to withdraw the Bill, why don't you withdraw it?

SHRI RAM NIWAS MIRDHA: Because many charges have brought against the Government, that it is politically motivated, that the Government are doing something which is unconstitutional, undemocratic and all that, I would not like the charges to go un-rebutted. I want to make the the records straight. That is why I am trying to reply to the points raised.

As to whether we should proceed with the Bill or not, as I stated earlier, it is neither undemocratic nor unconstitutional. But in view of the feelings that have been expressed by the hon. Members in the House, I am not pressing for it now. We would like to initiate discussion with all responsible sections of the House and bring the Bill in a proper form.

SEVERAL HON. MEMBERS: Hear, hear.

MR. SPEAKER: You have really become very happy.

Are you withdrawing it?

SHRI RAM NIWAS MIRDHA: I am not pressing for it.

DR. RAM SUBHAG SINGH: There is no question of withdrawing Bill. He was not given the leave to introduce the Bill.

MR. SPEAKER: Not the Bill. The motion was that the leave be granted to introduce the Bill. Are you withdrawing the motion?

SHRI RAM NIWAS MIRDHA: Yes.

MR. SPEAKER: Has he the leave of the House to withdraw the motion?

HON. MEMBERS: Yes.

The motion was, by leave withdrawn

MR. SPEAKER: Thank God something good has come out of it. Othernot sparing the wise, you were Speaker even. You are all mature people. My job is also very difficult. When Shri Panigrahi got up on a point of order, I asked the Minister 65

Now for this motion by Mr. Kanwar Lal Gupta, the time allotted is 4 hours.

should take place during lunch hour

and the same people are accusing me

now. That is very bad.

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, we have taken even the time allotted for other business. May I, therefore, request you to reduce the time for this discussion?

SOME HON. MEMBERS: No, no

MR. SPEAKER: The House does not agree to it. So, Mr. Kanwar Lal Gupta to open the debate.

श्री सषु लिसये: राव साहब मेरी मांग के बार में कुछ नहीं कहेंगे। मैं सदन का समय लेना नहीं चाहता। लेकिन बीच में मैं कार्रवाई में हिस्सा नहीं ले सका। मैं एक बात की श्रोर सिचाई मंत्री का ध्यान खींचना चाहता हूं। हमारे क्षेत्र में गंगा में जो बाढ़ शाई उसकी वजह से तेजी से कटाव हो रहा है श्रीर चार-पांच साल से यह चला श्रा रहा है। वहां के श्रिधकारियों ने हम को वचन दिया था कि 1970 के प्रारम्भ तक इन लोगों के पुनर्वास का इंतजाम कर दिया जायेगा। मुंगेर, मुफस्सल थाना, जमीन डिग्नी दियारा के लोगों की दयनीय दशा की श्रोर मैं मंत्री 2169 (Ai) LS—3.

महोदय का घ्यान ग्राकिषत करना चाहता हूं। हमारे इलाके की जनता न केवल बाढ़ से पीड़ित है बिल्स ग्रकाल से भी पीड़ित है (इंटरफांख) .. मैं ग्रध्यक्ष महोदय से इजाज त लेकर बोल रहा हूं। पूरे सल में मैं भाग नहीं लें सका हूं। ग्रब एक मिनट तो ले लेने दें। मैं इतना ही निवेदन करना चाहता हूं कि इसकी जांच करके वह राहत का तत्काल काम करें।

श्रम्थक महोदय : आप कह लें । मैं इसिलए आपको तरफ थोड़ा सा लीनियेंट हूं कि आप सत में भाग नहीं ले पाये हैं। जितनी देर आप बाहर रहे, जतनी कमी मैं पूरी करवा दूं लेकिन श्रब जतना समय नहीं है।

SHRI S. KUNDU (Balasore): One minute, Sir. I have already written to you. I am sitting here right from the morning till this time to raise two points. So, I beg of you to allow me one minute.

MR. SPEAKER: On what?

SHRI S. KUNDU: About the Press Council's recent decision against the Haryana Government. You know, Sir, I raised this matter here. The Press Council has indicated the activitie of the Haryana Government so far as the TRIBUNE matter is concerned. You know, Sir, that Government advertisements to the TRIBUNE were stopped by the Haryana Government and their vehicles were prosecuted and a lot of trouble was given to them because the TRIBUNE did not agree with the Haryana Government. The Press Council has indicated the Haryana Government for it and proved of its activities, he Government is throwing cold water over it. They have not made up their mind. They are saying We will be examining it'. Sir, this is a very important matter which affects the freedom and liberty of the Press.

श्री रणधीर सिंह : आप कुछ कहेंगे श्रीर हम कुछ श्रीर कहेंगे । इस वास्ते झगड़ा क्यों कर रहे हैं ? श्राप एक बात कहते हैं, हम दूसरी कहते हैं ।

SHRI S. KUNDU: One minute, Sir, I won't take much time,

SHRI PAL RAJ MADHOK (South Delhi): The State Government has flouted the verdict of the Press Council. If State Governments flout the verdict of the Press Council, how can you force individual papers to honour the verdict of the Press Council? Therefore, if the Press Council is to play its role to ensure the freedom of the Press, then the State Government must be forced to accept its verdict.

ग्रध्यक्ष महोवय : तीन-तीन, चार-चार ग्रगर इस तरह इकट्ठा बोलेंगे तो किसी की बात भी समझ में नहीं आयेगी।..(व्यवकान) ...उन्होंने कह दिया तो ठीक है, आप का व्यू प्वाइंट ग्रा गया ।

SHRI BAL RAJ MADHOK: Let Government make a statement.

SHRI S. KUNDU: It is a very important matter.

ग्रध्यक्ष महोदय: अब देखिये जो चाहते हैं इंटरप्ट कर देते हैं। आज लास्ट डेट है इसलिए मैं थोड़ा लीनिएंट हूं लेकिन . . (व्यवचान)....

SHRI SHRI CHAND GOYAL: So far as *Tribune* paper is concerned, Sir, please permit me to say something. *Tribune* is a paper which is published from Chandigarh. There was a Calling Attention in the other House and the other House has discussed it. It is really rather unfair that this House has not got the opportunity to discuss this *Tribune* matter. We read in the papers every day that the verdict of the Press Council is being by-passed by the

Haryana State Government. Something must be done immediately to remove the lacuna in the law so that the Government can take action against the erring States. This is a very important matter. I wish that something must be done. (Interruptions).

MR. SPEAKER: I am on my legs.

श्री रणकीर सिंह : श्रध्यक्ष महोदय, इस पर फुल डिबेट होनी चाहिए । ग्राज नहीं तो ग्रगले सेशन में हो । . . . (व्यवजान)....

श्रम्यक्ष महोदय : ग्राप लोग श्रगर इस तरह साथ-साथ बोलेंग तो मैं तो कुछ नहीं करूंगा, रेकार्ड पर कुछ नहीं जायेगा।

SHRI S. KUNDU: About that point, I was telling you, this is an important matter. May I request you to ask Government to make a statement before we adjourn today?

Secondly, there is one important matter. I have been writing to you. One Chief Justice of High Court**.

MR. SPEAKER: I had not given you general permission for all the subjects.

SHRI S. KUNDU: I said I will raise two matters. I want to raise two matters.....

MR. SPEAKER: No, no. You have made a reference; that is all. Not more than one subject at a time. Kindly sit down.

SHRI S. KUNDU: You will appreciate the point; I am sure, you will appreciate . . .

MR. SPEAKER: I am forced to appreciate; there is no other alternative, except to appreciate, if you do like this.

श्री कंबर लाल गुप्तः यह फ्री-फार ग्राल श्राखीर मे होता है। बीच में मत कराइये श्राप।

^{**}Not recorded.

SHRI S. KUNDU: You may kindly hear me for half a minute. This is a modern way of devising certain method for defaming a judge of the High Court **

MR. SPEAKER: May I request you to take your seat?

SHRI S. M. BANERJEE: The name of the Judge should not be mentioned.

श्री गुणानंद ठाक्र (सहरमा) : ग्रन्यक्ष महोदय, दो मिनट मझे भी चाहिए।

श्चन्यका महोदय : ग्राप बैठिये, मैं खड़ा हं। यह क्या करते हैं ग्राप ?

देखिये ग्राप जब यह मोशन लाये थे तो मैं ने यह भी कहा था, कि हाई कोर्ट के जज के कांडक्ट के बारे में स्पेशल प्रोसीजर है। यह नहीं कि जब जी में भ्राया ले भ्राये। प्रासीजर के जरिये ग्रायेंगे तो देखेंगे... (व्यवधान)....

SHRI S. KUNDU: **

MR. SPEAKER: What he said will not go on record. So far as the conduct of judges is concerned, nothing will go on record.

श्री गुणानंद ठाकर : ग्रध्यक्ष महोदय, मैं सिंचाई मंत्री का व्यान खींचना चाहता हं कि उत्तर बिहार में इस बार बाढ से बडी भयानक बरबादी हुई । जब डा० के० एल० राव वहां गये थे तो उस समय हम लोग जेल में बन्द थे भीर उस क्षेत्र के लोग हजारों की तादाद में सत्याग्रह कर रहे थे। लेकिन मंत्री जी रास्ते से लौट ग्राये हैं। तो मैं चाहता हं कि डा० के० एल० राव साहब कैटेगोरिकली एक स्टेटमेंट दें कि कोसी तटबंध के भीतर जो दीन अनाथ लोग परेशानी मे पडे हए हैं पन्द्रह वर्षों से उनके सम्बन्ध मे वह क्या व्यवस्था कर रहे हैं ? .. (अथवधान) ...

ध्रध्यक्ष महोदय : देखिए, जो लोग तो जेल से हो कर ग्राये हैं उन को तो मैं सोचता हं कि कुछ बोल लेने दं। वह भी हो कर आये हैं ग्रीर यह भी हो भ्राये हैं।

श्री भोगेन्द्र झा (जयनगर) : मैं जेल के नाम पर नहीं चाहता हं . . . (व्यवधान) . . .

म्राप्यक्ष महोदय : ग्राप ठहरिये म्रभी ।

श्री घटल बिहारी वाजपेबी : ग्रध्यक्ष महोदय, मैं ग्राप को धन्यवाद देता हूं कि ग्राप ने टिब्यन का मामला यहां उठाने की इजाजत दी.

ग्रन्थक महोदय : यह तो जबर्दस्ती ले ग्राते हैं।

श्री ग्रदल बिहारी वाजवेयी : ग्राज ग्राखीरी दिन है, ग्रन्यया हम इस पर चर्चा रखने की मांग करते । श्राप को याद होगा प्रस कौंसिल का बिल इस पार्लियामेट ने पास किया है। यह सर्व सम्मति से पास हम्रा था ग्रीर जब हम विचार कर रहे थे कमेटी में तो उस समय के सचना मंत्री श्री के० के० शाह ने यह आश्वासन दिया था कि प्रेस कौंसिल के निर्णय बाध्य होंगे। केन्द्रीय सरकार इनको मानेगी ग्रीर राज्य सरकारों को भी इन को मानना होगा । श्रव हरयाणा की सरकार मानने के लिए तैयार नहीं है। उसने प्रेस की स्वतंत्रता पर कुठाराघात किया है, ट्रिब्यून के साथ ग्रन्याय किया है। यह कहना तो ठीक है कि राज्यों के भलग भलग भविकार हैं। मगर यह बात हम नहीं भूल सकते कि हरयाणा में भी उसी दल की सरकार है जो दल केन्द्र में सरकार चला रहा है तो पालियामेंट के दबाव के साथ-साथ दल का भी दबाव लाना चाहिए राजनैतिक स्तर पर जिस से प्रेस कौंसिल का निर्णय माना जाय ग्रीर टिब्यन के साथ न्याय हो सके।

^{**}Not recorded.

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ग्रध्यक्ष महोदय: मैं समझता हूं कि ग्रगर इसी तरह कोई मसला आयेगा कि किसी एक ने कहा थोडा सा, उस के बाद दूसरा उठा, फिर तीसरा उठा और इस तरह करते करते बहस छिड चली तो काम नहीं चल सकता।

I am not going to allow anybody else to speak now.

SHRI S. KUNDU: Now, you can realise the importance of the matter that I raised. I would request you to ask the hon. Minister to make a statement on this.

MR. SPEAKER: Now, Sir Kanwar Lal Gupta, (Interruptions).

Nothing will go on record unless it be on the next item. Nothing will be recorded in between the items. Nothing will go on record in between.

SHRI SHIVA CHANDRA JHA: **

मध्यक्ष महोदय : वैसे स्पीकर के लिए यहां बताना ग्रावश्यक नहीं है किसी एडजर्नमेंट मोशन के बारे में जो स्वीकार नहीं हुन्ना हो लेकिन मझे बताना पड़ेगा कि श्री शिवचन्द्र झा का क्या एडजर्नमेंट मोशन है। इन का एडजर्न-मेट मोशन है कि फोर्थ फाइव ईयर प्लान क्यों नहीं डिस्कस किया गया । दूसरे दिन दूसरे माननीय सदस्य का था कि उनका विषय क्यों नहीं एजेंडे में रखा गया। रूल्स में अगर एडजर्नमेंट मोशन की डेफिनीशन बदलनी है तो बदल दे लेकिन इस तरह इसकी मिट्टी पलीद मत करें।

श्री भोगेन्द्र मा: मैं दस बार उठने का श्रादी नहीं हं, लेकिन श्राप ने कहा. (डयवधान). . या तो आप अपने कथन का पालन करियें मा ग्रपना कथन वापस लें लिं जिये मैं बठ जाऊंगा ।

ग्रम्थञ्ज महोदय : ग्राप बैठिए ।

(TWENTY-FOURTH AMENDMENT) BILL

SHRI MORARJI DESAI (Surat): There is a very important matter which has to be raised. In vesterday's voting, this is what has happened as recorded by the voting machine. This is a very serious matter. (Interruptions). It is a matter of the Lok Sabha voting (Interruptions).

श्रध्यक्ष महोदय : मेरे पास यह बात आई थी, मैंने पूरी तसल्ली से कल इस को चेक-ग्रप करवा कर, फिर वोटिंग करवाया था। मैंने यह भी कहाथा कि ग्रगर फिर भी किसी को शिकायत है, अगर किसी का नाम उसमें नहीं म्राया है, तो मझे बतायें, लेकिन मेरे पास किसी एक मेम्बर की भी शिकायत नहीं ग्राई है कि उसका नाम इसमें नहीं ग्राया . . . (ध्यवधान) . . .

श्रीमती तारके वरी सिन्हा (बाढ़) : लेक्टिन इसमें ऐसा हुआ है।

This is the record of your Secrecord. retariat. This is not our Kindly allow us to read the numbers.

MR. SPEAKER: I have already seen it.

मेरे पास किसी की शिकायत नहीं श्राई है. . .

श्री ज्ञाचि भूषण (खारगोन) : श्रध्यक्ष महोदय, यह सब्जेक्ट एजेण्डे पर नहीं है. . . .

SHRI MORARJI DESAI: numbers Division what happened: 123, 262, 323, 363 and 382 recorded their votes for 'Ayes' through tellers, but their votes had already been recorded by the machine. double voting.

MR. SPEAKER: I got it checked up. Everything was correct. I later on asked members.

अगर किसी का नाम नहीं है तो मुझे बतलाइये।

RE: VOTING ON CONSTITUTION

^{**}Not recorded.

SHRIMATI TARKESHWARI SIN-HA: This is this morning's statement.

ग्रध्यक्ष महांदय : मुझे बताइये, किसी भी मेम्बर ने कहा हो कि मेरा नाम वहां नहीं है।

श्री ग्रटल बिहारो वाजपेयी (बलराम-पुर): मेम्बर कैंसे कहेगा ? जिन मेम्बरों ने जानबूझ कर दो वोट दिये हैं, वे कैंसे कहेंगे ? (व्यवधान)

श्रोमती तारकेश्वरी सिन्हा : श्रष्ट्यक्ष महोदय, यहां डेमोकेसी की हत्या हो रही है, यह बहुत सीरियस बात है । श्राप मेहरबानी कर के इसको एक्जामिन कीजिये

MR. SPEAKER: Everything was checked up. I would request you to accept everything with grace (Interruptions).

श्रीमती तारकेश्वरी सिन्हा : लेकिन ग्रध्यक्ष महोदय, यह ग्रापका रिकार्ड है, ग्राप इस को एक्जामिन कर के तब फैसला दीजिये।

ग्रध्यक्ष महोदय : ग्राप बड़े-बड़े लीडर्स इस हाउस में हैं . . . (व्यवकान)

Take everything with grace.

इतने सालों से यह मशीन लगी हुई है, क्या यह इन्तजार करती रही कि जब कांस्टीट्यूशन ग्रमेण्डमेन्ट विल ग्रायेगा, तब विगड़ जाऊंगी ।

श्रीमती तारकेश्वरी सिन्हाः लेकिन यह भ्रापके टेबिल ग्राफिस का रिकार्ड है. . .

श्राध्यक्ष महोदय : मैंने जो फैसला देना था, वह दे दिया है, वह ठीक है।

SHRI PILOO MODY (Godhra): Are you seriously suggesting to the House that up to this time, which is past 2.30 the following day, the Speaker of the Lok Sabha has not yet been informed by his office that five duplicate votes were cast yesterday at the voting, particularly in view of the fact that umpteen requests were made to you that we suspected the way the voting had been going on and you refused at that time to allow a lobby division? Are you seriously suggesting that you are not aware of this? And you stand up there to tell us that we get agitated and we should take this gracefully.

श्रष्टिक महोदय: श्राप मुझे स्पेस्फिक बात लिख कर दे दीजिये।

श्रीमती तारकेश्वरी सिन्हा : हम देंगे ।

श्राय्यक्ष महोवय: लेकिन कल हाउस में यह भी होता रहा है कि किसी मेम्बर ने शलत प्रेस कर दिया हो, किसी मेम्बर ने दो प्रेस कर दिये हों, उस के बाद हमारे स्टाफ़ के मेम्बर हर एक डैंस्क पर जाते रहे हैं और हमेशा अगर किसी मेम्बर से शलती हो जाती है, तो उसको दुरुस्त करवाते रहे हैं। अगर उस वस्त किसी मेम्बर ने कहा होता कि वोटिंग गलत हो गया, दुरुस्त नहीं हुआ है (य्यवधान) . . . लेकिन मेरे पास किसी मेम्बर की शिकायत नहीं आई है।

SHRI BALRAJ MADHOK (South Delhi): We had our doubt yesterday and that was why we demanded that there should be physical voting. You did not allow it. Now we find that our fears have come true. Your own record shows that some malpractice was committed yesterday. Therefore, I make this request to you. The voting yesterday was wrong, the Bill that was passed was wrong and it is not deemed to have been passed. So we demand that there should be a fresh division as the Bill was not passed because there were malpractices.

ग्रस्थक महोदय: ग्रगर गलती थी तो उस वक्त मेम्बर बतला देते। हमारे स्टाफ़ मेम्बर हर डेस्क पर गये थे, किसी ने ग्रगर गलती बताई कि उस से गलती हो गई है, उस को नोट किया गया। फिर भी ग्रगर ग्राप

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[ग्रध्यक्ष महोदय]

कोई स्पेस्फिक कैस देंगे तो उस को देखा जा सकता है . . . (व्यवधान) . . . बिल कल पास हो गया, ग्रगर कहीं गलती है तो मैं देखंगा। लेकिन अगर आप काम नहीं करना चाहते हैं तो हाउस को एडजार्न किये देता हं।

SHRI PILOO MODY: I do not think you have still grasped what is being said.

MR. SPEAKER: If there is anything, I will see that is checked up. So far as the passage of the Bill is concerned, it was announced yesterday (Interruptions). ग्रगर ग्राप नहीं चलने देना चाहते हैं तो मैं हाउस को एडजार्न कर देता हं।....

SHRI PILOO MODY: Shri Banerjee is the type of goonda who would not mind if truth was falsified and a false vote cast if it suited his purpose. (Interruptions). Is he interested in the truth or not? (Interruptions).

MR. SPEAKER: I am very sorry. This is a very wrong word.

SHRI PILOO MODY: He is a goonda. (Interruptions).

श्री मधु लिमये (मुंगेर) : ग्रध्यक्ष महोदय, मेरा प्वाइन्ट भ्राफ भ्रार्डर है। क्या श्राप मुझे श्रनुमति देते हैं . . .

श्री शिवनारायण (बस्ती) : ग्रध्यक्ष महोदय. यहां डेमोक्रेसी की हत्या की जा रही है, भीर भ्राप देख रहे हैं . . . You are favouring the Government. We have the record of your own office. You are not doing anything.

श्री मध लिमये : ग्रभी श्री मोरारजी देसाई जी ने यहां पर जो मतदान हमा, उसके बारे में बहुत गम्भीर ग्रारोप लगाया है भीर उस में हमारे दल के एक सदस्य पर भी भारोप लगाया है कि उस ने दो बोट दिये हैं. चंकि

हमारे दल के सदस्य पर ब्रारोप लगाया गया है, इसलिए बोल रहा हं, वरना नहीं बोलता कम से कम हमारे सदन में मतदान की जो प्रक्रिया है, उसको इस तरह से बेइज्जत न किया जाय, जिससे मुल्क में ग्रविश्वास पैदा हो। इसलिए मैं चाहता हं कि भ्राप सभी दलों के नेताओं को बलायें या जैनरल परपजेज कमेटी की बैठक बलायें, भ्राप के जो नक्शे हैं, जो टैलर्ज थे, सब लोगों को बलायें भीर इस की जांच की जाय। क्यों कि हम यह ग्रारोप कुबुल करने के लिये तैयार नहीं हैं कि इस में जानबझ कर दो वोट दिये गये हैं। कम से कम जहां तक मेरी पार्टी का सवाल है. इस तरह के अनुचित काम हम कभी नहीं करेंगे और न हम ने किया है . . (ध्यवधान)

श्री योगेन्द्र शर्मा (बेग्सराय) : ग्रब जांच की क्या ग्रावश्यकता है, यह गलत बात है। जो फैहला हो चका है, उस में सन्देह पैदा करने की कोशिश की जारड़ी है। जब यह स्पष्ट है कि ऐसी बात नहीं हुई है. तो जांच किस बात की होगी।

श्री शक्ति भवण: जब ग्राप ने फैसला दे दिया है, भ्र•छी तरह से देख लिया है, फिर क्या भ्रम रह जाता है ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : इसकी जांच करवाइये, जो कुसूरवार हों, उन को सजा दिलवाइये, उन को हाउस से डिबार कर दी जिये।

SHRI J. B. KRIPALANI (Guna): Mr. Limaye has made a suggestion.

श्री भोगेन्द्र झा : ग्रध्यक्ष महोदय, तारकेश्वरी जी से कहिये कि वह कहीं बैठ जायें, इसलिए कि ये राजामों की यैलियों के पक्ष में सदस्यों को झातंकित करती हैं, उन पर दबाव डालने का प्रयास करती हैं. . . .

Constitution (24th) Amat. Bill

श्रीमती तारकेश्वरी सिन्हा: मैं ग्रायसे कहना चाहती हं कि क्या कम्य निस्ट पार्टी के मेम्बर इस हाउस के गाजियन हैं ? क्या दूसरे मेम्बरों को यहां पर कोई प्रिविलेज नहीं है ? वें लोग जहां चाहते हैं, जाते हैं स्रीर घमते हैं फिर दसरे मेम्बरों पर रेस्टिक्शन लगाने की गाडियनशिप इनको किस रूल के मातहत मिली हुई है ? . . . (व्यवधान) . . आप कहेंगे तो मैं बैठ जाऊंगी लेकिन ये कौन होते हैं कहने वाले कि फलाने मेम्बर को रोका जाये ? . . . (व्यवधान) . . . ये किस हक से एसा कहते हैं, इस पर मैं ग्रापकी रूलिंग चाहती हं। . . (व्यवधान) . . 19 म्रादिमयों की जमात को दूसरों को डिक्टेट करने का अधिकार किस रूप में मिला हम्रा है. इस पर मैं ग्रापकी रूलिंग चाहती हं। . . . (व्यवचान)

मध्यक्ष महोदय: ग्राप बैठ जाइये । . . . (ब्यवधान) . . .

श्रीमतौ तारकेश्वरी सिन्हा: ये गाजियन वन गये हैं सारे हाउस के ? . . (व्यवधान) . . . इन लोगों ने दूसरों को इस तरह से ब्लैक-मेल करना शरू किया है (व्यववान)

ध्राध्यक्ष महोदय : ग्राप लोग बैठ जाइये। . . . (व्यवधान) . . .

SHRI M. L. SONDHI (New Delhi): Why do you have double standards? When somebody gets up and tries to address you, you express your indignation at that time but you allow others to go on. What is this that is taking place? We are also elected representatives as they are. Is this what is parliamentary propriety?.... (Interruption).

SHRI HARI KRISHNA (Allahabad): At least you should listen to every one. We do not object when they speak and we allow them to speak. But when we want to speak they start shouting and unfortunately you are allowing that. At least be fair to us.

SHRI M. L. SONDHI: You pass such remarks about this side of the House but you do not pass such remarks about that side. It it not the Chair's responsibility to maintain the scales even?....(Interruption) Why should they sit. Why should I sit down? I shall not sit down. We stand for social justice.... (Interruptions)

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, may I submit to you....

MR. SPEAKER: Order, order.

SHRI BAL RAJ MADHOK: According to the records of the House the hon. Member who consistently flouts you is Mr. Banerjee. You nothing to say about it.

SHRI M. L. SONDHI: I crave your indulgence. We are all equals here. Nobody is more equal than the other; we all represent the people of India. If slanderous remarks are made, we shall not tolerate it. We have every right, as they have, to speak on behalf of the people whom we represent here.

SHRI J. B. KRIPALANI: Have permission to speak, vour Speaker? Mr. Madhu Limaye made a very sane and impartial proposal. It is not unusual that doubts are expressed. Even in the elections, if there is a doubt and a plea is made for re-examination of the votes, it is allowed. I am not saying anything unusual. If you accept the request of Mr. Madhu Limaye and get this question examined, especially when there are doubts, it will be good. It is a fact that these doubts, were expressed yesterday also. If in your wisdom in a matter of doubt, may be unreasonable doubt, or even perverse doubt, if you order a reexamination, nothing will be lost.

SHRI DHIRESWAR KALITA (Gauhati): No. no.

SEVERAL HON. MEMBERS: No, no.

SHRI D. N. PATODIA (Jalore): Sir, I rise on a point of order. Yesterday in the House, you were good enough to make certain announcements of the results. They were recorded. This morning on the Notice Board, in the bulletin issued by your office, it is seen that the result is at variance with what you declared yesterday. I would like to know, and have your ruling, as to which one of the results is correct: whether the result announced by you yesterday or the result that has been published in the bulletin today. That is the first thing.

The second thing is,—I want your ruling on that—in view of the variance that exists between both the results, would you consider that the result was wrong and that voting should be taken again?

SEVERAL HON. MEMBERS: No, no. (Interruption).

SHRI D. N. PATODIA: We want your ruling on my point of order.

SHRI S. KUNDU (Balasore): Certain aspersions were made on certain Members. It is most unfortunate. That should not be done. (Interruption).

SHRI D. N. PATODIA: I beseech your ruling on my point of order before any other thing is done. I have raised a point of order, and I request you to give your ruling.

प्राप्यक्ष महोदयः भ्राप वैठिये । क्या भ्रापका खयाल है कि ऐसे ही चलता जाये शाम तक । . . . (ध्यवधान)

कल जब ध्राप ने एतराज उठाया था तो उस वक्त भी चैकग्रप किया और उसके बाद भी चेकग्रप किया। जो चांस दिया जाता है कि मेम्बर करेक्ट कर सकते हैं या किसी तरह से दूसरी जगह डप्लीकेट ग्रा जाता है तो हरएक चीज को देखकर मैं ग्रापको दोबारा फिर यकीन दिलाना चाहता हं कि चेकभ्रप के बाद भी जो दो तीन के बारे में ग्राप को खयाल था कि डप्ली केट किया है या कुछ किया है तो वह सारा कुछ देख कर ग्रीर निकाल कर मैंने रिजल्ट ठीक एनाउस किया (व्यवचान) . . . अगर इसमें शक है तो जिस पार्टी के लीडर मेरे पास ग्राना चाहें वह ग्रायें मैं उनकी तसल्ली करने के लिय तैयार हं। ... (व्यवधान) . जो रिजल्ट मैं ने एन । उन्स किया वह एक तिहाई भ्रौर दो तिहाई मैं जारिटी के मताबिक किया ग्रीर बावजद इसके जहां एतराज किया उसको भी मैं ने कंसीडर किया। दो तीनजो डप्लीकेट के एतराज किये गये उसको भी निकाल कर मैं ने रिजल्ट एनाउन्स किया। . . (व्यवधान) . . किसी मैम्बर का नाम न ग्राया हो, किसी का शलत बोट हम्रा हो तो वह भी मैं ने कंसीडर किया। into account everything. उसके बाद भी मैं ने देखा ग्रीर डुप्लीकेट का खयाल था भी कंसीडर उसको किया को

the result is correct. (Interruption). I will have to listen to this gentleman. You cannot interrupt like this.

DR. RAM SUBHAG SINGH: The notice board indicates that certain votes were recorded twice. (Interruptions).

MR. SPEAKER: Everything was deducted. I would request you to accept everything with grace.

जहां भी थोड़ा बहुत शक हुआ उस को मैं ने रिजेक्ट कर दिया। जो मैं ने अनाउंस किया है वह ठीक किया है।

DR. RAM SUBHAG SINGH: This is a new thing that has come to everybody's notice today. It has come up on the notice board today. Yesterday we had not seen that nor was it put

in the notice board yesterday. When it was pasted on the notice board today, it has been brought to your notice. Now it is up to you to consider what is to be done.

MR. SPEAKER: I have already announced the result. (Interruptions) जहां कहीं डुप्लिकेट का खयाल ग्राया, मैंने कल पूछा ग्रीर कहा कि मुझे बताइये . . .

श्री शिश भवण : जो सदस्य हारे हुए हैं सिफं वही ऐतराज कर रहे हैं । अपने स्वार्थ में प्रजातंत्र खत्म कर रहे हैं । . . (अयवधान). . .

MR. SPEAKER: You cannot decide the issue like this. The result was declared yesterday. (Interruptions)

SHRI BAL RAJ MADHOK: See the behaviour of these people. Here are the people with a guilty consicence who did the mischief. They tampered with the voting. Therefore, the voting was not correct yesterday. A new voting should take place.

श्री शिव नारायण (बस्ती): इससे बड़ा ग्रपमान इस सदन का नहीं हो सकता।

MR. SPEAKER: Any leader can discuss it with me and I am prepared to satisfy him. So far as the result is concerned, it was announced yesterday and there is no going back on it.

SHRI D. N. PATODIA: I rise to protest against your ruling. I have point of order and you will have to hear me. (Interruptions)

ग्राच्यक्ष महोदय: कभी हार भी होती है, कभी जीत भी होती है।

SHRI D. N. PATODIA: I have a point of order and you will have to hear me.

MR. SPEAKER: I have already given my ruling, (Interruptions)

SHRI PILOO MODY: We accept with grace....(Interruption)

SOME HON. MEMBERS: We do not want to hear you.

SHRI PILOO MODY: We accept with grace the fact that we were defeated yesterday and there is no question of reopening the issue.

SHRI RANDHIR SINGH (Rohtak): We do not want to hear you.

SHRI PILOO MODY: I accept with grace that we were defeated yesterday and there is no question of reopening the issue.

SHRI RANDHIR SINGH: You have no case.

MR. SPEAKER: If you will go on like this, there is no way out.

SHRI PILOO MODY: However, when aspersions are cast on the number of voting . . (Interruption).

SHRI RANDHIR SINGH: They must accept your decision as final. It cannot be reopened.

SHRI PILOO MODY: That is exactly what I said, that it cannot be reopened. But what can be reopened is the fact that whatever voting takes place and is counted should be beyond question and doubt. I am afraid that the assurances that you have sought to give in the last half an hour have not satisfied us because what you announced. . . (Interruption). It is a fact that what you announced yesterday..... (Interruption)

SHRI RANDHIR SINGH: How can you challenge that?

SHRI PILOO MODY: We are not challenging it.

SHRI RANDHIR SINGH: Sit down. Why do you waste the time of the House? Let the debate on Shri Kanwar Lal Gupta's motion begin.

SHRI HARI KRISHNA: Sir, you are the man to say, "Sit down". But that man says, "Sit down". Is he the Speaker of the House? Can you not control him?

MR. SPEAKER: Order, order.

SHRI PILOO MODY: From the information collected from your own Table it is now established that five votes were cast for a second time.

MR. SPEAKER: I have already made my observations. I have given my ruling. I have already given my decision on it.

SHRI PILOO MODY: It is not a question of decision; it is a question of counting and mathematics is not subject to your decision. I am asking you to rectify it(Interruption). Has there been duplication or not?

MR. SPEAKER: I have made the position clear.....(Interruption)

SHRI RANDHIR SINGH: You must learn to respect the Speaker. Why do you not respect the Speaker?

SHRI PILOO MODY: I do respect the Speaker more than you do.

SHRI RANDHIR SINGH: They must learn to respect the Speaker which they are not doing. Your decision is final and absolute. They must bow before your decision.

SHRIMATI TARKESHWARI SIN-HA: When you announced the decision here the copies of photographs were not available to you I would like to know when you saw the photographs.....(Interruption)

MR. SPEAKER: After seeing everything my decision was that the Bill was passed. I satisfied myself.

SHRIMATI TARKESHWARI SINHA: You did not see the photo-

graph at that time. How could you announce the decision?

MR. SPEAKER: I have seen your photographs also. After seeing that, after judging everything and having clear proof I decided it. I have already given by decision . . . (Interruption).

जब काउंटिंग होता है तो मैं वेयर में यहां बैठा रहता हूं। कहीं कोठड़ी में बन्द अपने आपको करके नहीं बैठता हूं। रिजल्ट मशीन पर आता है और जिसका वोट रिकार्ड नहीं होता है वह बता देता है कि उसका वोट रिकार्ड नहीं हुआ है। आप देखिये . . . (इंटरप्शक) . . आप सब बड़े आदमी हैं। हार जीत तो होती ही रहती है और उसको मान लिया जाना चाहिये।

15 hrs.

SHRI D. N. PATODIA: On a point of order, Sir. (Interruptions).

SHRI RANDHIR SINGH: No point of order. The ruling has been given by the Speaker. (Interruption).

MR. SPEAKER: Nothing will go on record.

SHRI D. N. PATODIA: . . (Interruptions)

MR. SPEAKER: You want to say a hundred times that the result was correct? I have already given my ruling. (Interruptions)

SHRI D. N. PATODIA: • •

MR. SPEAKER: My ruling is that I am satisfied with the result of the voting.

SHRI D. N. PATODIA: Is the number of votes announced yesterday correct or is the number of votes announced today correct?

MR. SPEAKER: As regards the voting on the Consideration motion, on

the basis of figures shown on the machine plus vote recorded through Tellers, I.. announced yesterday that

Ayes had—336 and Noes—155

After checking with the photograph it has since been found that the correct figures are:

Ayes—331 Noes—154

In any case, the result of the division as announced by me is not materially affected. here is clear two-thirds majority. The motion was duly carried.

I also put it down on the notice Board.

An Hon. Member: There were five duplicate votes. (Interruptions).

MR. SPEAKER: his is after due checking. I again tell you, this is the figure given by the Office after due checking.

श्री कंबर लाल गुप्त : आपने मान लिया है कि पांच डुप्लीकेट बोट कास्ट हुए हैं। लेकिन उससे कोई फर्क नहीं पड़ा। कौन-कौ मैम्बर हैं?

MR. SPEAKER: After you took the objections, there was rechecking, and this is the rechecked thing; and I declared the Bill duly passed after rechecking. (Interruptions). It came on the board, everything is there on the record, there is no doubt about it.

(श्री कुवर लाल गुप्त): पांच ने डुप्लीकेट वोट किया, यह ग्रापने मान लिया । उनके खिलाफ कार्रवाई होनी चाहिये ।

SHRI CHENGALRAYA NAIDU (Chittoor): On a point of order.

MR. SPEAKER: No Points of Order now. I am not prepared. Let me proceed. It is all right. If you want to examine it, it is all right. (Interruptions).

Please proceed now.

MR. KANWAR LAL GUPTA. 15.08 hrs.

MOTION RE: INDIAN TERRITORY
BEING SHOWN AS PART OF CHINA
IN RUSSIAN ENCYCLOPAEDIA

श्री कैवर लाल गुप्त (दिल्ली सदर) : मैं प्रस्ताव करता हूं :

"कि यह सभा इसी विश्वकोष में भारत के बहुत बड़े राज्य क्षेत्र को चीन का हिस्सा दिखाए जाने पर सोवियत समाजवादी गणंतत्र संघ सरकार को विरोध पत्न न भेजने की सरकार की कार्यवाही का निरनुमोदन करती है।"

ग्रध्यक्ष महोदय भारत की 55.000 वर्गमील भिम रूसी नक्शों में चीन का भाग दिखाई गई है। यह बहुत गम्भीर बात है। यह किसी पार्टी का सवाल नहीं है, यह सारे देश के स्वाभिमान और मर्यादा का सवाल है। इस प्रकार से जो कार्रवाई रूस ने भारत के विरुद्ध की है, यह काटेग्राफिक एग्रेशन का क्लीयर केस है, उसके अलावा कुछ नहीं। जब मंत्री महोदय से पूछा गया कि रूस ने भारत सरकार के प्रोटेस्ट का क्या जबाव दिया, तो उन्होंने राज्य सभा में कहा कि इस ने कहा है कि इन नक्शों की कोई पोलीटि-कल सिग्नीफिकेंस नहीं है, हमारे स्पैशलिस्टस ने इस सवाल को टेकनिकल तरीके से डील विद किया है और हम हिन्द्रतान की टेरि-टोरियल जुरिसडिक्शन का सम्मान करते हैं। ग्रगर किसी ऐटलस या नक्शो में एक बार गलती हो जाये. तो मैं उस को मान सकता हं। हर जगह गलती हो सकती है। लेकिन यह मामला कोई एक या दो साल का नहीं है। यह मामला 1955 से चला आ रहा है ग्रीर इस को चलते हुए सोलह साल हो गये हैं। हमारी सरकार बार-बार रूस को कहती है, लेकिन उस के बावजूद कोई परिणाम नहीं निकलता है।

सबसे पहले यह मामल: 22 अगस्त 1960 को पालियामेंट में उठाया गया । प्राइम मिनिस्टर के पालियामेंटरां सैकेटरी, श्री सादत अली खां ने जवाब दिया कि हम ने यह सवाल रूस सरकार से उठाया है और रूस सरकार ने कहा है कि हम इल पर विचार करेंगे । उन्होंने यह माना कि रूस सरकार के नक्शों में 1955 से भारत का बहुन बड़ा हिस्सा चीन का हिस्सा दिखाया गया है । पिछले सोलह सालों में रूस ने पांच ऐटलस भौर नक्शे छापे हैं और करोड़ों नक्शे छापे गये हैं । क्या मैं मंत्री महोदय से यह पूछ सकता हूं कि उन करोड़ों नक्शों में क्या एक भी नक्शा ऐसा छापा गया है, जिस में भारत की भूमि को ठीक दिखाया गया हो ?

श्रभी रूस की कान्ति की पचासीं एनिवर्सरी के अवसर पर 1969 में एक नई ऐटलस छापी गई। वह ऐटलस सरकारी तौर पर, रूस की कम्युनिस्ट पार्टी और सरकार की मुहर से छापी गई। उस ऐटलस के प्रिफेस में से मैं कुछ क्वोट करना चाहता है:

The Preface reads:

"The curent Third Edition of the Great Soviet Encyclopaedia is published in conformance with the decree of the Central Committee of the Communist party of the Soviet Union and the Council of Ministers of the Union of Soviet Socialist Republics.

..The scinific programme of the Encyclopaedia was defind by the decree of the Central Committee of the Soviet Union".

इस का मतलब साफ़ है कि सरकारी वैकिंग और सरकारी मुहर के साथ यह एनसाइक्लो-पीडिया छापी गई । शायद मंत्री महोदय के गल में रूस का यह स्पष्टीकरण उतर जाये कि इस की कोई पोलीटिकल सिग्नीफ़िकेंस नहीं है । लेकिन किसी भी समझदार व्यक्ति के गले में, जिस को थोड़ी भी अक्ल है, यह बात उतरने वाली नहीं है । मंत्री महोदय ने कहा है कि रूस हमारा दोस्त है और उस के बारे में एक दूसरे हंग से सोचना चाहिए और उस की इनटेशन को देखना चाहिए। मैं मान सकता हूं कि दोस्त एक बार ग़लती कर उकता है। लेकिन सोलह साल तक लगातार याद दिलाने के बावजूद वह दोस्त गलती करता जाये और नक्शों को ठीक न करे, यह एक अन्यैराल्ड इन्सिडेंट है, जिस की दुनिया में कोई मिसाल नहीं मिलती है।

चाइनीज ने भी ऐसा ही किया था। जब जवाहरलाल जी चीन में गये थे. हो उन्होंने चीन के गलत नक्शों के बारे में चाउ-एन-लाई से प्रोटेस्ट किया था। चाऊ-एन-लाई ने कहा कि ये नक्शे पूराने छपे हए हैं, हम इन को ठीक कर देंगे। लेकिन बाद में चीन ने उन नक्शों को कैसे ठीक किया ? 1962 में चीनी सेना हिन्द्स्तान की घरती पर आ गई, और जो कछ इआ, मझे उस के बारे में ज्यादा कहने की जरूरत नहीं है। जो कुछ रूस कर रहा है, उस का भी पैटर्न वही है, जो कि चीन का था। मेराकहनायह है कि जो कुछ रूस ने किया है, वह एक डेलिबरेट, प्री-प्लान्ड ग्रौर मिसचीवस मूव है । यह एक गम्भीर मव है। जिस देश को भारत की पचास करोड जनता की भावनाओं की कद नहीं है. जिस को भारत की भिम चीन का भाग दिखाने में शर्म नहीं है, जो भारत सकी सरदार की चिन्ता नहीं करता है, उस का यह कहना कि इस की पोलीटिकल सिग्नीफिकेंस नहीं है, बेवकुफी की निशानी हो सकती है, ग्रौर कुछ नहीं ।

सोवियत यूनियन के अलावा, जो कि कई लोगों का फ़ादरलैंड है, हंगरी में, ईस्ट जमनी में, जिस के डिप्लोमेटिक मिशन का दर्जा अभी बढ़ा दिया गया है, और दूसरे दिया गया है, ग्रीर दूसरे ईस्ट यूरोपियन कन्ट्रीज में भी इसी तरह के नक्शे छापे गये हैं।

म्रध्यक्ष महोदय, म्राप को याद होगा कि भूतपूर्व स्पीकर, श्री ग्रनन्तशयनम् ग्रयंगर, ने 9 अप्रैल, 1961 को सरकार के मंत्री को कहा था कि इस प्रकार के सभी नक्शों की जांच कर के रिपोर्ट दी जाये। मैं यह पूछना चाहता हं कि क्या स्पीकर की उस डायरेक्शन का पालन . किया गया। क्यास रकार को यह मालुम है कि ईस्ट यरोपियन कन्टीज के कितने नक्शों में भारत की धरती को चीन का भाग दिखाया गया है ? मैं ग्रपने मित्रों से सहमत हं कि ग्रम-रीका और इंग्लैंड के कुछ नक्शों में भी भारत धरती को चीन या पाकिस्तान की धरती दिखाया गया है। वे देश भी उतने ही दोषी हैं। जहां तक हमारी पार्टी का सवाल है, न हम चीन के एजेंट हैं, भ्रौरन इस के दलाल श्रौर न भ्रमरीका भौर इंगलैंड के दलाल। हमारे दिल में भारत माता, श्रीर केवल भारत माता का दर्द है, हो सकता है कि कुछ भाइयों को रूस का दर्द हो और दूसरों को अमरीका और इंग्लैंड का दर्द हो।

सवाल यह है कि क्राखिर रूस ऐसा क्यों कर रहा है, इस के पीछे उस का क्या परपज है।

मेरा कहना यह है कि परपत् इस का साफ है। यह चाहता है कि रूस स्रीर चीन का जो झगड़ा है भारत की कीमत के ऊपर वह झगड़ा सुलझाया जाय। वह भारत ही धरती का गिफ्ट देकर के सपना जो झगड़ा है उस को सुलझाना चाहता है। जब यह नक्शे बने थे 1956 में उस समय तो चीन और रूस हनीमून कर रहेथे। स्राज थोड़ा सा झगड़ा है: लेकिन वह चीन को ऐनीम करना नही चाहता। स्तान की सरकार को टेकेन फार ग्रान्टड ता है कि यह सरकार क्या है, बोलते हैं लयामेंट में मंती, साधी दबी जबान से, ल कर के चुप हो जाएग। और कोई मतलब

है नहीं, इसलिये इस सरकार की कोई चिन्ता नहीं करनी चाहिए।

मेरा सवाल मंत्री महोदय से दसरा है। अगर कल को दुनिया की अदालत में यह सवाल गया, ग्राप बार-बार कहते हैं कि रूस हमारा मित है, मैं भी रूस के साथ मितता चाहता ह, मेरी पार्टी रूस के साथ मित्रता चाहती है हर एक देश के साथ चाहती है वह चाहे डिक्टेटर-शिप हो या डमोकसी हो, कोई कंट्री हो, हर एक के साथ हम मित्रता चाहते हैं लेकिन बराबरी की हैसियत से, सम्मान रख कर, इज्जत रख कर, तो मैं यह पूछता हं कि अपगर कल को दुनिया की भदालत में यह मामला गया और लोगों ने कहा कि यह देखिए, रूस जो भारत का मित्र है, उस की एटलस में यह नक्शे हैं तो उस का क्या गंभीर परिणाम उस पर पड सकता है यह ग्राप ने सोचा है ? हम ने दुनिया की ग्रदालत में कई बड़े-बड़े केस खोये हैं। अपने देश की धरती खोई है इस सरकार की बवकुफी की वजह से। तो ग्राप सोलह साल तक क्यों सोते रहे ? क्या इसी प्रकार के से 50 हजार वर्गमील का भिन-दान देने का इरादा है ? क्या यह बात आप ने सोची है ? ग्रगर यह कहा जाता है कि यह तो किसी टक्नीशियन ने यह चीज बाना दी, तो म्राप को मालुम है कि सोवियत यनियन तो एक क्लोज्ड सोसायटी है। कोई डमोक्सी तो वहां है नहीं भ्रौर वहां पर जहां इतना रेजिमेंटशन है, वहां तो बीबी ग्रौर पति के संबंध में भी स्टेट का दखल है, यह नक्शे की बात तो छोड़ दीजिए (व्यवधान)

15.23 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

मेरा कहना यह है कि इस प्रकार से जो क्लोज्ड सोसाइटो है जहां सरकार की मर्जी के बिना कोई पत्ता भी नहीं हिलता हो वहां पर यह बात कही जाये कि सरकार की बगैर मर्जी के इस प्रकार से नक्शे बनाए जा रहे हैं

[श्री कंवर लाल गुप्त]

16 साल तक यह बात मेरी समझ में नहीं आती । इतना ही नहीं, रेडियो पीस एण्ड प्रोग्रेस है, या मास्को रेडियो है, हमारे देश के बड़े-बड़े नेताग्रों को जिसने गालियां दीं, महात्मा गांधी तक के खिलाफ ग्रावाज उठाई भीर देश की जो इमेज है उसको टानिश करने की कोशिश की... (श्यवचान)... उपाध्यक्ष महोदय, ग्राप इन को रोकिए मत । इन को तकलीफ होना स्वाभाविक है। जब दलाली लेते हैं तो तकलीफ तो होगी।

श्री रामावतार शास्त्री (पटना) : सोवि-यट रूस ने जो हमारे देश की मदद की वह भी तो कहिए।

श्रीं कवर साम गुप्त : उपाध्यक्ष जी, मेरे मित्र कह रहे थे कि रूस ने बहुत मदद की । मैं भी मानता हूं कि रूस ने हमारी काफी मदद की । रूस ने हमारी मदद काश्मीर में भी की । मैं मानता हूं । कोई इनकार नहीं कर संकता । लेकिन उस मदद का यह मतलब समझा जाए कि 16 साल तक हमारे देश की 50 हजार वर्गमील भूमि चीन की भूमि करके दिखाएं? इस बात की इजाजत हम उसे नहीं दे सकते । यह बात समझ लेनी चाहिए ।

मैं रेडियो पीस एण्ड प्रोग्नेस की बात कर रहा था। जब हमने यह बात उठाई तो सरकार की तरफ से कहा गया वह तो इण्डिपेंडेंट है, सरकार के प्रधीन नहीं है। क्या वहां कोई बीज इण्डिपेंडेंट है? और उसका नतीजा क्या हुआ कि जो अखबार वहां से आ कर सर्कुलेट होते थे सब के बीच में, कोई भी ले सकता था वह सर्कुलेशन बन्द कर दिया। इस प्रकार की बातें करके जो पाप है इस सरकार के उसको दवाने की जान बूझ कर साजिश की जा रही है।...(व्यवधान)...अब इस गवर्नमेंट का क्या रोल है? यह सरकार एक कमजोर और धं.मं. आवाज के साथ प्रोटेस्ट करती है। उसका ग्रसर भी उतना ही

धीमा होता है। इस सरकार में जो कुछ करने का एक विल पावर होना चाहिए वह नहीं है. यह मेरा चार्ज है इस सरकार पर । सरकार ने कहा कि हमने चार प्रोटेस्ट नोट भेजे हैं मैंने ग्रखबार में पढ़ा कि वह लाइब्रेरी में रखे हैं। मैं भ्राज तीन घण्टे लाइब्रेरी को ढढता रहा । मझ को तो वह प्रोटेस्ट नोट मिले नहीं । मेरा कहना है कि वह प्रोटेस्ट नोट नहीं थे। वह जो बातचीत इन की हई थी उसकी लिख करके वहां पर भेजा गया था। बस । वह प्रोटेस्ट नोट नहीं थे । ए सार्ट ग्राफ डी-मेमोटायर या ऐसा कुछ कहते हैं उसे । इस लिए मैं पहली मांग तो यह करूंगा कि जो प्रोटेस्ट नोट ग्रापने भेजे हैं ग्रीर 16 साल में उसके ऊपर रूस का जो जवाब लिख कर द्याया क्या उसे ग्राप सभा के पटल पर रखेंगे ? ग्रगर नहीं रखेंगे तो इसका मतलब यह है कि यह दांत दिखाने के कुछ श्रीर हैं भीर खाने के कुछ भीरहैं। कुछ चीज ग्राप दिखाना चाहते हैं, कुछ छिपाना चाहते हैं। मैं भ्राप के जरिए मन्त्री महोदय से प्रार्थना करूंगा कि वह जितनी चीजें हैं उसे शामने लाएं कि ग्रापने क्या किया ग्रीर रूस ने क्या किया ? उसका दिष्टकोण क्या है यह भी हम समझते हैं। मैंने कहा कि यह कोई पार्टी की बात नहीं है। मैं शशिभवण जी से भी कहंगा कि यह कांग्रेस जनसंघ का सवाल नहीं है, यह सारे देश के सम्मान का सवाल है। भ्राप पार्टी के सवाल को उठा कर इस सवाल को पीछे मत डालिये।

दूसरी बात मैं यह कहना चाहता हूं कि हमारा डिप्लोमेटिक मिशन जो मास्को में है, उन्होंने यह एटलस छापने की बात नहीं बताई कि यह एटलस छापा है और इस में हमारा इतना हिस्सा अपने देश का दूसरे देश का हिस्सा दिखाया गया है। यह हमारे डिप्लोमेटिक मिशन्स करते क्या हैं? यह केवल टोस्ट प्रोपोज करते रहते हैं सराब के अन्दर और एटींज के अन्दर और इम्पोटेंड

श्राटिकिल्स सस्ते किस तरह से इकटठे किए जा सकते हैं यह देखते रहते हैं। बाकी इनके ग्रलावा तीसरा ग्रीर कोई काम यह नहीं करते। केवल यह दो ही काम यह करते हैं। नहीं तो मैं यह पूछना चाहता हूं कि तीन तींन महीने एटलस को छपे हए हो गए लेकिन उन्होंने ग्राप को इस की खबर तक नहीं दी, यह ग्राप ने खंद स्वीकार किया है कि हमने रिपोर्ट मांगी है। भेरा कहना यह है कि यह इस सरकार की डिप्लोमेसी की जबर्दस्त फैल्योर है। ग्रभी कुछ दिन पहले मन्त्री महोदय ने बड़ी बहादरी के तरीके से कहा कि हमने सारे ऐसे नक्को बैन कर दिए हैं। मैं पुछ कि कितने नक्शे ग्राए जब से ग्राप ने बैन किया ? ग्रौर कितने ग्रापने उसमें पकड लिए ? उनकी संख्या कितनी है ? कितने रूसी एटलस यहां पर ब्राते हैं ? शायद दो चार दस लाइब्रेरी में ग्राते हों तो ग्राते हों। मैं उसको बरा नहीं कहता। मैं समझता हं कि ग्रापने ठीक किया। लेकिन क्या इतना करना काफी है ? कितने श्राते हैं ? कुल कोई दस पन्द्रह । लेकिन इतना कह कर सन्तोष करना गलत है। सवाल यह है कि रूस ग्रपने नक्शे को बदलने के लिए तैयार है या नहीं ? क्या रूस ग्रपने नक्शे में तरमीम कराने के लिए तैयार है या नहीं ? ग्रगर नहीं तो रूस को किस तरह से बाध्य कर रहे हैं यह एक सवाल है जो मैं ग्राप से पुछना चाहता हं।

उपाध्यक्ष महोदय, वहां हमारे जो राजदूत हैं, वे कहते हैं कि वे वहां के डिप्टी मिनिस्टर से मिले थे, उन से बातचीत की थी। उसके बाद वे यहां भ्राये भ्रीर प्रधान मन्त्री से भी मिले थे, शायद भ्राप के दर्भन भी उन्होंने किये होंगे। मैं पूछना चाहता हूं कि इसके बारे में रूस सरकार का क्या जवाब है? रूस सरकार पिछले 16 साल से इस तरह की शरारत क्यों कर रही है? इसके बारे में भ्राप के राजदूत ने क्या बताया, भ्राप उस पर रोशनी डालिये।

दूसरा सवाल--अगर रूस 16 साल के लगातार परिश्रम करने के बाद भी ठीक नहीं होता है, तो ग्राप रिटेलिएट क्यों नहीं करते? बी० बी० सी० ने हमारे देश की गलत तस्वीर छाप कर हमारे देश के नाम पर बटटा लगाया, भ्राप ने बी० बी० सी० के रिप्रेजेन्टेटिव को निकाल दिया, हमारी पार्टी ने भ्रीर हमने उसका स्वागत किया, लेकिन क्या भ्राप डबल-स्टैप्डडं रखना चाहते हैं ? ग्रगर बी० बी० सी० के रिप्रेजेन्टेटिव को निकाला जा सकता है तो क्या रूस के साथ ऐसा एक्शन नहीं लिया जा सकता ? ग्रापने कहा कि उस कारस्योंडेंट का कोई कसर नहीं था. लेकिन सरकार के पास कोई चारा नहीं था. बी० बी० सी० के खिलाफ गस्सा दिखलाने का । ग्रगर गस्सा दिखाने के लिये बों बों बीं सीं के कारस्पांडेंट को निकालना जरूरी या तो म्रापका गस्सा 16 साल तक रूस के मामले में कहां गया. सरदार जी ? क्यारूस के मामले में सरकार को गस्सा नहीं भ्राता है ?

श्री स॰ मो॰ बनर्जी (कानपुर) : ग्राता है।

श्री कंबर लाल गुप्त : ग्रगर ग्राता है, तो मैं मांग करता हूं कि जैसे ग्राप ने बी० बी० सी० के कारस्पोंडन्ट को निकाला है, उसी तरह से ग्राप रूस के कल्चरल एटेची को निकाल दीजिये । मैं डिप्लोमेटिक रिलेशन्ज तोड़ने के हक में नहीं हूं, लेकिन दोनों को इक्वल ट्रीटमेंट देना चाहिये । ग्राप जानते हैं कि हिन्दुस्तान के सारे ग्रखवारों ने कहा है कि बी० बी० सी० के कारस्पोन्डट को जो निकाला गया है, वह कुछ ज्यादती की गई है...

वैवेशिक कार्य मंत्री (भी स्वर्ण सिंह) : ग्राप की क्या राय है ?

श्री कंवर लाल गुप्त: मैं तो इस मामले में श्राप का पूरी तरह से समंथन करता हूं। ले किन मैं यह चार्ज जरूर लगाता हूं कि श्राप की जो तराजू है, वह रूस के लिए श्रलग श्रीर श्रमरीरा श्रीर इंग्लैंड के लिए श्रलग है. . . श्री रा॰ कृ॰ सिन्हा (फैजाबाद) : यही ग्राप की भी है।

श्री मटल बिहारी वाजपेयी (बलराम-पुर): ग्राप ने भी मान लिया कि ग्राप की भी है।

श्री कंवर लाल गृद्रः विवेन्द्रम के अन्दर जब रूसी दतावास ने अपना एक कल्चरल सेन्टर बिना आज्ञा के बनाया आप को उसे रोकना चाहिये था, लेकिन आप ने यह कह दिया कि जितने दूसरे दतावास इस तरह से बगैर आजा के बना रहे है. वे उस को बन्द कर दें, ले किन हम ने उस का भी स्वागत किया। दिवकत यह है कि जब रूस का सवाल ग्राता है, तब ग्राप दूसरो को भी लपेट लेते हैं-हम तो इन सब के खिलाफ है। लेकिन मेरी समझ में यह बात नहीं माती कि रूस के बारे में एक्शन लेने में आप की भजायें ढीली क्यों पड जाती हैं, आप को पसीना क्यो आ जाता है। इस का, उपाध्यक्ष महोदय, कारण है--श्राप की इस के बारे में कोई यनीफार्म पालिसी. नहीं है ग्रीर मेरा ग्रन्रोध है कि सरकार को श्रपनी एक युनीफार्म पालिसी बनानी चाहिये। हम मिलता चाहते है, मेरे एक मिल ने कहा कि वह हमारे दोस्त हैं, मैं मानता हं कि वे हमारे दोस्त हैं, सब लोग हमारे दोस्त हैं, हम दोस्ती चाहते हैं, ले किन दोस्त को यह ग्रधिकार नहीं दिया जा सकता कि हमारे देश की भूमि दूसरों को भी दे दे। डि लोमेसी में हर एक देश दोस्त है, लेकिन हर एक देश दश्मन भी होता है, क्यों कि हर एक देश जब उस का नेशनल इन्टरेस्ट यह डिमाण्ड करता है कि दूसरे देश को दबाया जाये, तो वह वैसा करता ही है। इसलिये श्राप को सतर्क रहने की जरूरत हैं-चाहे दोस्त हो या दुश्मन हो। लेकिन यह सरकार सोती रहती है, इस की कोई यूनीफार्म पालिसी नहीं है, अगर डिप्लोमेसी में इस का कोई रिकार्ड है तो वह बंगलिंग्ज ग्रीर व्लण्डर्ज का रिकार्ड है, इस के ग्रलावा कुछ नहीं है . . .

श्रीस्वर्णसिंह: चार-पांच दफ़ा ग्राप इस को रिपीट कर चुके हैं, ग्रव खतम कीजिये।

श्री कवर लाल गुप्त : ग्रगर ग्राप 16 साल तक प्रोटस्ट नोट भी नहीं भेजते, तो ग्राप किस प्रकार के मंत्री हैं, यह कैसी सरकार है?

उपाध्यक्ष महोदय मैं कह रहा था इस का कारण क्या है कि इन की भुजायें रूस के सामने ढीली क्यों हो जाती हैं। इस का मुख्य कारण यह कि इन डिपेण्डे न्स रूस के ऊपर ज्यादा हो गई है कि ये उसके सामने ग्रांख मिला कर खडे नहीं हो सकते ग्रीर ग्राज देश को जिस इरंग से ये ले जारहे हैं, रूस का एक सैटेलाइट-टाउन बनाने की कोशश कर रहे हैं, इतना ही नहीं, यहां की कम्यूनिस्ट पार्टी की मदद से चुंकि यहा की सरकार जिन्दा है, इस लिए ये रूस की तरफ आंख उठा कर नहीं देख सकते। यही कारण है कि आज देश के औनर, देश के सम्मान की इन को चिन्ता नहीं है, अपनी कूर्सी बनाये रखने के लिये चुंकि इन को कम्युनिस्टों की मदद की जरूरत है, इस लिए ये आंखें बन्द किये हुए हैं, सो रहे हैं, ले किन जब शोर होता है तो कुछ थोड़ी सी बात कह देते हैं.

श्री स॰ मो॰ बनर्जी : पहले मेरा प्रस्ताव पढ़ लीजिये, तब बोलिये।

श्री कंबर लाल गुप्त : कल ही प्रधान मंत्री जी ने कहा कि हमने कुछ हिस्ट्री बनाई है, एक-डेढ़ साल पहले आप की हिस्ट्री कहां थी । श्रव कहते हैं कि हम ने कल सदन में जो डिसीजन लिया, वह हिस्ट्रीरीकल डिसीजन था। वह हिस्ट्री हो या न हो लेकिन जब फाइनेन्स बजट आया था, तब भी हमारी प्रधान मंत्री जी ने कहा था कि यह टिस्ट्रीरीकल बजट है, इस में केवल 4 परसेन्ट प्राइस इन्क्रीज होगा,

लेकिन 7 महीने के बाद 15 से 25 परसेन्ट तक एसेन्शल कमाडिटीज की प्रइसेंज बढ़ गई हैं...

श्री स्वर्णां सिंह: बनियों की महरबानी है।

श्री कंवर लाल गुपा: कुछ धकल सीखो, कोई श्रीर जवाव नहीं है। इतने कम्यूनल नेचर के श्रादमी हैं, 24 घन्टे बनिये-बनिये...

श्री स्वर्ण सिंह : "बनिये" कम्यूनल नहीं हैं, कोई ग्रपमान की बात नहीं है।

श्री कंदर जात गुरा: कुछ शिष्टाचार सीखो...

भी स्वणं सिंह : सभी कौम में बनिये इँ।

श्री रणवीर सिंह (रोहतक) : डिप्टी स्पीकर महोदय, कम्यूनल नेचर की बात एक्सपंज करदी जाये।

श्री कंबर लान गुप्त: मैं कह रहा था कि इन की हिस्ट्री को देखा जाय--इन की जेब अपमानों से भरी हुई है, मैं उस लम्बी-चौडी गाथा को कहां तक सुनाऊं, चाहे रब्बात का मामला हो, चाहे चीन ने लात मार कर इन की हजारों मील जमीन को हथिया लिया हो, चाहे पाक्स्तान ने काण्मीर के बहुत बड़े भाग पर कब्जा कर लिया हो, क्या यही इतिहास है जिस को दिखलाना, चाहते हो?

उपाध्यक्ष महोदय, मेरा कहना यह है कि अगर रूसी सरकार कुछ नहीं करती तो आप उन से कहिये कि यह अनफण्ली एक्ट है, इस को दोस्ता का रिश्ता नहीं कह सकते इस को दोस्ती का सुबूत नहीं कह सकते और अगर आप इस प्रकार से उनको लिबर्टी देते जाएंगे तो यह लिबर्टी केवल नक्शों तक ही सीमित नहीं रहेगी, कल आप पर 2169(Ai) LS—4. एग्रेशन भी हो सकता है। इस को रोकने के लिये जब शरूग्रात होती है, उसी वक्त कदम उठाने की जरूरत होती है। इस लिये मेरी मांग है कि रूस के नक्शों को ठीक कराने के लिये सख्त कदम उठाने उन की तरफ से ठीक करिजेण्डा प्रकाशित होना चाहिये भ्रौर जैसा मैंने भ्रपने प्रस्ताव में कहा है कि सरकार की जितनी कौरस्पौंडेंस है, जितने प्रोटेस्ट नोट हैं, बे सदन के सामने रखे जाये। यह किसी का सवाल नहीं है, मैं भ्रपने दोस्त बनर्जी साहब से प्रार्थना करूंगा. चाहे मैंने उन के फादरलैन्ड का जिक्र किया है और चाहे ग्राप इस के विरोध में हों, लेकिन ग्राप ने इस धरती पर जन्म लिया है, इस धरती का पानी पिया है, क्या मैं झाप से झाशा करूं कि झाप मेरे इस प्रस्ताव के पक्ष में वोट दे कर इस भिम की इज्जात को रखेंगे ...

श्री स॰ मो॰ बनर्जी: ग्राप का फादरलैंड ताइवान है।

भी कंवर लाल गुप्त : मेरा फादरलैंड केवल हिन्दुस्तान है, ग्राप का फादरलैंड कुछ ग्रीर हो सकता है। मैं उन से प्रार्थना करता हुं कि इस प्रस्ताव के हक में वोट दे कर सरकार पर पूरा जोर डालें कि सरकार उस एग्रेशन के खिलाफ जो रुसी नक्शों में भारत की भूमि को चीन की भूमि दिखलाया गया है, शीघ्र कारवाई करे। भगर सरकार दो-तीन महीनों के ग्रन्दर कार्यवाही नहीं करती, तो देश के भन्दर एक जबरदस्त एजिटेशन होगा स्रौर वह किसी पार्टी की तरफ़ से नहीं सारे देश की तरफ़ से होगा। श्रीर उसके ग्रन्दर मैं भाशा करता हूं कि मेरे साथी जो सामने बैठे हैं वह प्रपना सहयोग . देगें कि यह सरकार या तो ठीक करे नहीं तो सरकार को बाध्य कर दिया जाये कि वह यहां से हट जाये।

MR. DEPUTY-SPEAKER: Motion moved:

"That this House disapproves the action of the Government in not sending protest note in writing to U.S.S.R. Government for showing large chunks of Indian territory as part of China in Russian Encyclopaedia."

There are two amendments.

SHRI SHRI CHAND GOYAL (Chandigarh): I beg to move:

That in the motion.-

(i) after "sending" insert—
"in time"

(ii) add at the end-

"and in not pursuing the matter to any logical conclusion" (1)

SHRI S. M. BANERJEE: I beg to move:

That in the motion,-

for "disapproves the action of the Government in not sending protest note in writing to U.S.S.R. Government for showing large chunks of Indian territory as part of China in Russian Encyclopaedia".

Substitute-

"in view of the Government of India's action to ban those U.S.S.R. maps which show large chunks of Indian territory as part of China, recommends to the Government to ban or suitably black out all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan" (2)

SHRI SANT BUX SINGH (Fatehpur): Sir, I think everybody in this country has felt anxious about the publication and the continuance of wrong boundaries in Soviet maps. This is not a partisan issue and it should not be made into one. Whenever such

an effort is made, people who feel that they are furthering the cause of the country are merely fulfilling the cause of their own parties. No party is bigger than the country. We all join in pointing out to the Soviet Union that it is a sad state of affairs that this publication has continued for the last 15 years. However, beyond this point, I find it difficult to agree with almost anything that Mr. Kanwar Lal Gupta taid.

Let us start with his most important suggestion about the action to taken. He suggested that this Government ask the Russian Cultural Attache to be sent away. Need I tell him that such maps have been published not only by the Soviet Union but by most East European countries? We will have to send away the Cultural Attaches of all those countries. Not only that. There are worse maps. There is a map in the American Encyclopaedia which shows Kashmir as an independent State. There is a map of the UN and American maps which do not show Goa as a part of India. There are also British maps and Swiss maps. Is he suggesting that we break relations with all these countries because maps of this kind are published? Is this country going to be dependent for its national integrity and safety of its territory on maps printed at other places? If the Government took action in sending the BBC Correspondent away, the Government has also taken action in banning all publications, no matter from which country they happen to come, that show wrong boundaries.

Sir, when we make remarks of the kind that Mr. Kanwar Lal Gupta made about our diplomats, we are misusing our office and bringing down our diplomats in the eyes of people elsewhere. May be it would be possible for them to say, had they the immunity, that "If some Members of Parliament merely see us drinking, it is because they happen to come to us only at the time when we are drinking and they never come when we are working or any other time." Therefore, I would

suggest that this kind of remark should not be made.

Now Shri Gupta says in his motion that there has been no written protest and the Government is to be censured because there is not a written protest. On the other hand, Shri Gupta himself admits that he has seen four of these (Interruption)

SHRI KANWAR LAL GUPTA: I have not seen.

SHRI SANT BUX SINGH: Of course, he has made a distinction. am coming to that. Shri Gupta says that these notes are aide memoirs. What are aide memoirs? Every time maps of this kind have been published we have immediately taken them up with the Soviet Government. We have had conversation with them and these have been followed by a full summary, a full transcription, of the talk we have had, of the protest we lodged.

Must our protest be abusive? Is this the way of Indian diplomacy? Is it the language that is being obejeted to? Must we speak internationally in the same language, in the same tone, in the same manner as we have spoken in this House since this morning? I am sure, nobody would feel inclined to do anything of the kind.

It has been said that there is political significance to the publications of such maps. Let me take Shri Gupta's mind back to the fact that these maps were published in 1955 but in 1962 and 1965 when we were fighting, on both occasions we were fighting with Russian arms. Is this not politically significant? On either of these occasions the Soviet Union could have come out on the side of China. If I am making a wrong statement, I would like to quote the remarks of Mr. Dean Rusk, Secretary of State of the United States of America, made to me personally. These remarks were that in 1965 when l'akistan aggressed against and China India threatened to

come in, "We and the Russians, both, made it clear to the Chinese that they should not interfere."

As far as political action is concerned, these maps have had no bearing. This country is not going to be moved or agitated by measures as small as this. As the Foreign Minister has said on several occasions, if maps are going to agitate us, any country in the world can choose and move a line a little from here to there and our Foreign Minister and Foreign Office will go round begging for the correction of these maps and whenever these lines are corrected our Foreign Minister and, through him, our country will feel obliged.

Territories of this country have to be defended by the citizens of country, by the arms and the might of Territories are country. this dependent on the mercy either of the United States or of the Soviet Union. We have amply made it clear to both these countries. When they pressurised us, that is, two of the superior superpowers, the Russians and the Americans, about signing the nuclear treaty, India, despite all her difficulties, fused to sign that treaty. No country could have faced greater pressure than the pressure that was brought on us on this occasion.

Last of all I would like to put it to this House that foreign affairs is a national concern. The honour of this country is the concern of every citizen, of every Member of Parliament. But what I have seen in the last three years in this House is that whenever there is some situation, something occurring in some distant place, we do not stand up and talk sober. We do not stand up and voice the feeling of the people of this country. But we make these issues into issues of narrow partisan political interests.

Foreign policy should not be the subject of sentiment. Foreign policy should be the subject of hard realistic thinking, of long-term measures. I wait

[Shri Sant Bux Singh]

for the day when more people from the other side will think of foreign policy not as a matter of a simple broadcast, not as a film, not as a map, but as an effort through which the future and the frontier of this country is safe.

I would request again that, after the first speaker, all the other speakers should kindly bear this in mind and not make some technocrats. printers, in the Soviet Union feel so important that this great Parliament of India feels agitated. It is not a nice thing that our friends in the Soviet Union should have chosen to allow this map to continue. This is understandable to me. India's friendship is of tremendous value to the Soviet Union. The Soviet Union has far more serious border disputes with China. If publishing such maps could have pleased China, their feuds should have ended.

We should avoid looking at things in terms of either being pro-American or pro-Russian because that is not the international style today. Many of us will realise that the two super-powers have got so close to each other that when it comes to this sub-continent, on most occasions, the Americans the Russians think alike. We can differ on ideology; we can have own view-point politically. But Americanism or Russianism in terms foreign policy is meaningless and redundant.

So, let us criticise whatever maps happen to be incorrect. But let us not go abegging for maps to be corrected. It is not a very good sight to see the Members of Parliament parading with placards before Embassies. If this country will be defended, it will not be defended by sending our demonstrations to the Embassies. We are a sovereign country; we are an independent country. We can take care of ourselves.

In the end, I would say that I join in the protest at the continuation of the publication of these maps. And I do beseech everyone not to make this an issue on which you attack just one particular country.

SHRIMATI TARKESHWARI SINHA (Barh): Mr. Deputy-Speaker, Sir, as the mover of the motion has pointed out, this is a very serious matter on which this country should be very much concerned. When we express our concern, it is not to undermine the other developments which are taking place in the world. Whosoever insults this country or defames this country or does something which is not friendly to this country, we will, certainly, be one to express resentment and concern about it.

The other day, when the B.B.C. matter came up in the House, I think, the consensus of opinion in the House was that what the Government has done is quite proper and right. I myself, speaking on the Call Attention notice which was in my name and others, started by commending the Government on their taking right and proper action.

It is a fact that matter which has caused deep concern to this country is for two reasons. One is that this country has brought this matter to the attention of the Soviet Union a number of times and the Soviet Union has summarily dismissed it by showing a very cavaliar attitude. I would like to remind the hon. Minister and also the Soviet Government that, when the Soviet Union had confrontation with China on a river and the border dispute, when actually the Soviet army and the Chinese army were in confrontation, we had expressed our opinion. Though it was not a matter of concern directly to us. nation which always believes objectivity of an issue. and expresses its concern over things that happen in the world which break peace and which bring a feeling nation between one confrontation and another nation, I remember, we expressed our opinion. In the Consultative Committee also, when took up this matter, we ourselves said that let the Government of not play politics There should be no opportunism in this matter. Let the Government of India go into the entire question. If the Goernment of India feels that the Chinese aggression on Russian border is not fair and that it is not just, let the Government of India express its categorical opinion that this is an unfair act on the part of China. It has nothing to do with us. It has nothing to do with our relationship with the Soviet Union or China. But as a nation which has a certain sense of propriety. we should express a categorical opinion on it.

I remember, in those days, when the Soviet representatives met they were coming with a lot of Amul butter to praise our objectivity and to praise our concern for the right thing. I say, in a matter of such deep concern to this country, this Government should not have played politics. This House should not take a parti-This is a matter consan attitude. cerning this county and the Soviet Union has maintained a particular stand by showing complete indifference to the situation and also making a plea that the Soviet Union does not bother about it because I feel that this map is a different map. Whatever maps that are brought out by private publishers or others may be, this map is not that. I may quote the words of the editor of the encyclopaedia who is a Russian. It is a prestigious publication of the Soviet Union and he writes in his Foreward that this encyclopaedia is being prepared under the decree of the Soviet Government and also the Communist Party of the Soviet Socialist Repub-The Soviet Government directly decree. You all understand 'decree', a word which is used in a particular significance and a particular context. You know 'decree' is not an ordinary complete word. It is used with a sense of authority and a sense of responsibility. What we are concerned is these words that this is being decreed by the authority-mind the word-of the Soviet Socialist Government and also the Communist Party of the Soviet Union. Therefore,

this is a matter which has a lot implications. Behind that there a purpose and a particular design behind it. It is not a matter of cavalier indifference. I can understand the Soviet Union being cavalier trying to make it appear as a matter of cavalier and casual interest. am asking: what is this Government doing? Is it not known to the Government of India that the concern of the Soviet Union in Asia is growing of its relationship China? In spite of their efforts their relationship with China has not improved and that is one reason.

We are happy that there is now less tension in Europe as they have come to some terms with West Germany. But, till the other day, I was told and in all the publications and reports coming from the Soviet Union one point which went against Czechoslovakia and Czechoslovakian movement for liberation was this. Sir. you at that time made one about that, You yourself said this is one of the reasons why the Soviet Union has brought its tanks into Czechoslovakia so that German infiltration may not tarnish the philosophy of Communism and that is why they did it. It was an application of the Brezhnev doctrine of limited sovereignty to Czechoslovakia to stop Czechoslovakia from German infiltration and German confrontation. I am glad that the Soviet Union has changed that position and today the Soviet Union has come to some agreement with West Germany thus reducing the area of tension in Europe. We are happy about it. What is the purpose? (Interruptions) The purpose is this that all that disengagement will culminate into a very very intensive engagement in Asian hemisphere. And the relationship of the Soviet Union with China is going to be a relationship which is going to affect all contries round about Soviet borders and round about Chinese borders round about Indian borders and that is why we see that in spite of our protest the Soviet Union is continuously supplying arms to Pakistan, So [Shrimati Tarkeshwari Sinha]

the entire area which is surrounding China, which is surrounding India should be armed and should be made a force from which probably the Soviet Union can get benefit tomorrow or the day after.

This kind of disengagement brought about in Europe betrays the whole attitude of the Soviet Union to really create an area of confrontation, an area of tension on our borders, on Chinese borders and on the borders of all countries surrounding China and Soviet Union.

16 hrs.

Therefore, Sir, it is not a matter. This has been done deliberately. I would like hon, Members of the House to appreciate one point. Of course, there may not be confrontation; but, assuming, there is confrontation tomorrow, a China-India confrontation, then, what will be the attitude of the Soviet Union in regard to that territory which they have passed over to China? What will be their stand? They have taken a position that these 58,000 kilometres of territory belongs to China. Therefore, I would like to ask this. Suppose there is confrontation in that area. which, according to Soviet maps, are shown as belonging to China, whether the Soviet Union will back us or whether the Soviet Union will back China? I feel that the Government should take The Soviet Union note of it. committed itself to China, so far as these 58,000 KMs. of territory is concerned. It is all very simple for the Government of India to tell us that it does not matter.

I do not want to go into the details of what Shri Kanwar Lal Gupta said that Government has not made a very formal or informal protest in this regard. Sir, that is not a matter of concern. The matter of concern to us is this kind of deliberate action of the Soviet Union which is pregnant with very many serious implications.

The Soviet Union claims to be friendly to us. In this House we have commended the performance of Soviet Union so many times unanimously. But it is most unfortunate that the Soviet Union is now indulging in the internal politics of this country. is time they understand that should not be partisan in matters of concern with a friendly country, and in respect of internal matters, they should not interfere. We have kind of understanding with the Soviet Union. We have commended the performance and the action of the Soviet Union vis-a-vis Kashmir.

I would sit down with these marks. The Soviet Union has taken us for granted. Nobody is bothered about India. Whatever may be said about peace, or combination or cooperation or area of disengagement, who really bothers? The whole area of tension is brought to our borders. We are placed in a situation where the whole world has connived at us. That is why Soviet Union and America are telling us not to get armed or to go nuclear. They are putting pressure on us, because, they will arm the whole world but not India. They will arm Pakistan before our nose but not India. They always tell you disarm yourself; you are a strong country, in numbers, in population, etc. and therefore you should talk about peace. By these methods, the area of confrontation has come to the borders of our country. There is a saying, when some want to weaken a nation, they make the neighbouring countries strong. Today they want to make Pakistan stronger. That is what Soviet Union is doing; that is what America is doing. That is what China is doing. Because, they taken us as weaklings. They us to be disarmed, whereas the Soviet Union and America and countries whom they support have to be armed. They are arming everybody, roundabout India so that those countries may be stronger may be weak.

That is why Sir, I would submit to the Government to express the concern of the House seriously. is one thing I would submit to this honourable House. We differed on many occasions. But this is a matter of concern which should be faced unanimously by this House. Let 110 really tell the Soviet Union that either they should stop this kind of publication and do not take our friendship for granted, or, else, would consider this as a very unfriendly act of the Soviet Union towards this country. Thank you.

SHRI TULSIDAS DASAPPA (Mysore): Mr. Deputy-Speaker, Sir, I have been hearing the arguments put forward by Shri Kanwar Lal Gupta and by Shrimati Tarkeshwari Sinha. It is quite understandable that they have got certain anxieties about the way in which some of the countries are trying to depict our maps and the way in which there seems to be some sort of distortion in the delineation of the boundaries of this country. But I must say that these friends who have been for a long time good students of history have not been able to realise the fact that perhaps very few countries are in a position to present an authentic map of another country: there is always some little change or discrepancy. Which you can find in these maps.

It is very interesting to find that even in the maps which have been produced by Peking and the maps that have been now used in Formosa, there is very little difference with regard to the delineation of Indian boundaries. These are things which are there, and we should not take these things in such an excited mood, but we should try to understand their difficulties also.

If you go into the particular instance about Russia, you will realise that at one time even Russia was able to present a map wherein Aksai Chin and the eastern boundaries on the Sino-Indian borders were being put under a question mark, which means

that even Russia was not quite sure whether those portions of the land definitely belonged to India or China. This is the situation even in Russia. Of course, our notes have gone and our protests also have been given during the course of the last few years, and we must be happy to note that Russia has never been able to say that they stand by the maps which they have produced. They have also sent once a press release from Moscow wherein they have stated that there may be need for some modifications in the maps which they have drawn.

I would like to quote in this connection what the hon. Minister of External Affairs had said in this connection in the Rajya Sabha. He said:

"The Soviet authorities in their replies have told us that this was a matter which was dealt within a technical manner by their cartographers and specialists. This need not, they have assured us, have any political significance; they have further told us that the Soviet Union completely respects India's territorial integrity and that wrong depiction of boundaries in such maps need not in any way affect or reflect Soviet Government's understanding of and respect for India's frontiers.".

Thus there is a clear commitment on the part of Russia with regard to their I think that if this maps. case, there should not be so much of justification for any anxiety or excitement on a matter like this, particularly for a person like Shri Kanwar Lal Gupta who is so much concerned about the territorial integrity of this country. I must say that he would not perhaps have been the right person to move such a motion as this at all. because he belongs to such a political party that while the cartographers of a foreign country have made some mistakes with regard to the integrity of this nation in their papers, these are friends who have helped in promoting disintegration of the country by trying to rouse communal passions. They have even gone to the extent of

[Shri Tulsidas Dasappa]

trying to incite one State against another with regard to boundary disputes and small, little problems like that. I think these persons are a greater danger to the country than those who are not directly concerned with us but who might have shown a wrong delineation after taking the advice of their cartographers, who have got it wrong.

I take this opportunity to say that friendship between two countries also depends upon mutual consideration and respect towards each other. Whereas we have been fair to our neighbours, they should also reciprocate.

I go to the extent of saying that even if at all we are provoked on such small matters, we can ag well fight with Ceylon over Kachchativu and we can fight with Burma over their showing some areas belonging to us as lying within their boundaries. (Now the boundary is being demorcated between India and Burma). Just because there are some distortions, we can go on fighting with them also. In this way, we may go on fighting with ultimately ever*vbodv losing friends all over the world. This is the specific reason why we should not take so much serious notice of these things. At the same time, we should appeal to the Soviet Union to realise that we have our justification for our borders which have been there delineated for quite a long time and which have not been properly depicted in their encyclopaedia atlas and other documents. I do agree with some of our friends who have expressed their concern and said that there should be modification of the maps and proper correction carried out which would help our two countries to come much closer than we are today.

I would not like to repeat what my hon, friend, Shri Sant Bux Singh, has already said. But there are States like the USA, UK and a few other countries who have also not been very

fair to us with regard to the depiction of our boundaries. It is not that we should try to aim at a particular country which is friendly and has been very helpful to us during the days of our difficulties, who have stood by us in our difficulties and who helped us even in our fight with China, for instance, by giving us military help around the time of the Chinese aggression.

SHRI J. B. KRIPALANI (Guna): Who told him that?

SHRI TULSIDAS DASAPPA: It was after the aggression.

SHRI J. B. KRIPALANI: His history is very wrong.

SHRI TULSIDAS DASAPPA: Their attitude towards us has helped in better mutual understanding between our two countries. Therefore, we should weigh the pros and cons and look at the balance and not just take an isolated incident and make much of it against all the other positive factors of their help and assistance to us and the goodwill that we have been able to enjoy. One isolated incident should not be allowed to mar this relationship.

Therefore, taking account of these things, we should try to appeal to the good sense of all those countries including the Soviet Union to make corrections with regard to their erroneous maps as early as possible and try to foster the friendship which already exists between those countries and us.

SHRI R. K. AMIN (Dhandhuka): It is good that the House has decided to give its attention to this very important problem. I must frankly say that at first glance, I would have set aside this problem as an unimportant one.

I would have agreed with my friends who were arguing from the other side: "What is there if there is some mistake committed in a map published by some foreign country?

Why should we give any importance to it at all?" Probably an argument like this would have appealed to me in the beginning. I would have even agreed with the argument: "When a foreign country does it, how can we correct it? If they do not want to correct it, are we going to wage a war against them?" I would have in the beginning agreed with it. Then, as my hon. friend put it ,and even earlier Pandit Nehru also said: "This is only a map. Set it aside. Do not give any political significance to it. Unless and until our territory is occupied, why bother about it? In the last fifteen years they have been going on like this, and none of them has occupied our territory. Why bother or worry about it?" This sort of argument would have appealed to me in the beginning, but for certain important reasons which I would like to bring to the notice of the foreign Minister, why this matter is very serious and significant.

Had it been a case that 14,000 square miles of our territory had not been occupied by China, I would have considered this matter a trifling one. Had it been a case that a country like South America had published map like this, I would have considered it a trifle and set it aside. Had it been a case that there was no possibility of occupation of our territory by any important neighbour. would have considered this matter as a trifle and set it aside. But is that the case? Are we not having a border dispute? Are we not having our own territory occupied by foreign Powers? Do we not have territory in Kashmir occupied by Pakistan? Is there not a danger looming large the NEFA at any time may be occupied by China and we may be required to wage a war against them? In the context I do not want to take this matter lightly as some friends on the other side would like to consider

SHRI J. B. KRIPALANI: They take everything lightly.

SHRI R. K. AMIN: Yes, they take everything lightly and I cannot do so. Had there not been any border dispute with Pakistan and China, that might have been possible, but it is there and that is why I would like to take it very seriously.

I have certain specific reasons as well as general reasons for viewing this seriously and I would like to appeal to the Government that this matter should be taken up at the highest level, Let me discribe to you my specific reasons.

The matter has been going on for the last fifteen years and when the Government was asked whether they took any action, whether they sent any protest note to the Soviet Union at one time Government's spokesman says: "Yes, I have some impression that we have sent." When asked whether it is written or oral, he says: "We do not know whether it was oral or written, but some protest made." Then it was said that they have now found that it was a written protest. When asked what the reply was they say they do not know what the reply is, but orally the Russians have said: "Do not give any political significance to that." Even when pressed on the Calling Attention in the Rajya Sabha to say whether they would try to get the reaction and the reply of the Soviet Union, Govern-ment says that probably the Russians might say: "No," in that case what is the fun in asking for a reply in a written way?" That is how it has been treated, and that is why it becomes very serious.

The second reason why it is serious is the precedent which has been created in Czechoslovakia. When Czehoslovakia was invaded, it was just a cartographic aggression. A psychology was created that a particular territory did not belong to Czechoslovakia but to somebody else. A second psychological attack was made by saying: "Lest West Germany should occupy it and take part of it, and we do not want to allow those re-

[Shri R. K. Sinha]

actionary forces to occpy, that is why was occupied it." Then lastly came the limited sovereignity doctrine of Breznev. I would like to ask whether the Foreign Minister can ask friendly country like Russia: "You Czechoslovakia so that occupiea West Germany may not do so. Now you have a treaty with West Germany. Are you going to vacate the territory of Czechoslovakia?" On that they will not speak. It means that by creating a particular psychological background they would like to occupy the country.

The methods of aggression have changed from time to time. The progressive will say that it should be by progressive methods. Now latest method is that the brain-washing should be done of the main political figures in a country. Then the particular portion does not belong to them, and when they ask for it, some pretext should be created to occupy the country and you occupy it. That is how the Russian methods work. Lest they should adopt those methods in our country, we should take care.

From 1955 you have been committing the blunder. Probably two or three times the Government was asked why they were doing so. My friend Mr. Sant Bux Singh wanted to hide the mistakes of Russia and therefore pointed out the mistakes of the United Nations or America or Britain. But when you pointed out the mistakes to these countries have they corrected it or no? That is the real crux of the problem. Were they not ready to correct the mistake when you pointed it out to them? Russians had been repeatedly that they were not correct. What did they do? In 1965 when Shastriji was the Prime Minister, Russia did not put out any maps. In 1967 NEFA was shown in Russian maps as disputed territory. But after 1967, NEFA was indicated as Chinese territory.

What is the intention of Russia in doing this? After all, it is a friendly country. Why should they continue to do so even when it was pointed out as a mistake?

There are probably two reasons. The first is this. There is dispute between China and Russia about their borders. China has indicated over a lakh sq. kms. of Russians area as its own. The Russians would like to reach some agreement with China by saying: if you vacate our territories, we shall be able to offer you others' territories; after all, you are concerned with the total territory and so it does not matter; you will get a big chunk there; why should we fight among ourselves?

That may be one reason. The second reason may be this. If we see our economic and political policies, it is clear that the Russians have taken us for granted. They seem to say: we are the big brother and if you commit a blunder it is our right to correct you. Perhaps the ment think that they will be able to safeguard our interests and that is why they advise us. I must point out that they are doing certain things deliberately after 1967. Why should not our Government take up matter with them and say: NEFA is our territory; it has been accepted even by the United Nations.

When this Encyclopaedia was published even the American Press criticised it in May 1970. Between May 1970 and the time when the problem was taken up by us in August, what did the Government do? They simply slept over it; they just did not bother. It is a very serious matter and it ought to have been taken up in all seriousness. Unless it corrected, we should not say that Russia is our big brother, our friendly nation. In this context certain reasons appear to be valid. Take the economic policies. The entire public sector is dominated by Russians and I doubt if we have any say in the matter. If there is delay

in fulfilling certain commitments, is there a clause in your contracts with them that there will be some punishment or fine for the Rupssians? No. You have deposited your mind to them. The IDPL in Madras manufactures surgical instruments which fit only the Russian population, not the Indian population. Because the Russians could say, "you sell them away to us at throw-away prices," you subside them.

Take Bhilai. Our capacity of the structural production is up to 500,000 tons. Our demand in the country is hardly 100,000 honnes. Where can we sell 400,000 tonnes? They say you manufacture what we say, and you give us all that below cost, and how much is it? It is 45 per cent below. cost! As if the Russians have given their factories to our country in order to manufacture their goods to be taken away by them at throw-away prices.

This is the situation in our economy. The situation is the same in respect of all the Russian collaboration with us. Take the other plants: the Heavy Electricals; the Heavy gineering; even Bokaro and Bhilai. Take Surgical Instruments, and also the IDPL, Rishikesh and Everywhere, there is the same problem. Everyone of them is making losses, and where the Russian technicians are dominating, they do not allow you to speak even a single word. You do not have any say in You do not have any say in them. If anything is clear, it is that we have made ourselves as serfs to the Russians in so far as our economy is concerned?

MR. DEPUTY-SPEAKER: The hon. Member's time is up.

SHRI R. K AMIN: Only one or two minutes. In the political sphere also, you take the foreign policy. So many of our friends have criticised our attitude towards Madame Binh. Was it not dictated by the Russians? Our attitude towards Rabat:

was it not dictated by the Russians? Our denial to take part in the Jakarta conference; what is it not dictated by. Russia? Because Russia did not agree, we say we also do not agree. entire foreign policy is like this; one by one, if you take any issue, it is all dictated by the Russians. If you take our domestic policy, you will find that whenever the question of the communist pary comes up,-what will be the attitude of Russia to the CPI-"Oh, we cannot displease the CPI because Russia would not like it; and so we have to make agreements.

Even in regard to its own embassy, their interest in contacting the MPs and entertaining them, they are using Sama, Dama, Dand and Bhed. We cannot do anything at all. On the contrary, we have to keep quiet: In short, they have dominated out domestic policy; they have dominated our foreign policy; they have dominated our economy. In this context, if you view this cartographic aggression, you will realise the seriousness of it. That is why my appeal to the Foreign Minister is that this problem should be taken up in right earnest. If the Russians do not correct the map, at least we can that Russia is not our big brother: Russia is not a friendly country.

SHRI R. K. SINHA (Faizabad): Mr. previous Deputy-Speaker, Sir, the speaker, instead of having the appearances of objectivity which his supporters on the other side had, again lapsed into a hysteria. What is the policy of our non-alignment? It is something which, for him, is in the laboratory of literates and he is political immature. The issues of Rabat and the issues of international policy are twisted and turned by him. It does not turn him when Taiwan publishes a map and commits cartographic aggression against India, their blood becomes loose and cold, when Saigon and Thailand, their brothers, publish which commit cartographic aggression against India. These gentlemen who echo like a cuckoo the voice of a particular international lobby, and who, even in this national lobby inside this

[Shri R. K. Sinha]

House would like to challenge the rulings of the Speaker, are farthest from the truth, away from the truth.

For the knowledge of these gentlemen, I have brought here a copy of the Encyclopaedia Americana, where the whole of Kashmir is shown as an independent territory, and yet these patriots keep quiet. (Interruption). Mr. Mody, I have a right to speak, and I shall exercise it. You will have your turn. I shall let you know what is the truth.

Mr. Deputy-Speaker, I condemn and I criticise the mistakes of the Soviet Union, but I do not want to be parity with the hysteria with which Shri Mody and Shri Amin speak in this House. (Interruption). These are the gentlemen who would like to condemn the public sector taking over the purses of the princes. These are the people who trial behind the enemies of the poor man in India. They will condemn the Soviet Union but not the USA, Thailand, Taiwan and maps which are committing cartographic aggression against India after year. If the Soviet Union has done anything wrong, we must say that they have done something wrong. But these gentlemen would like to go to war with the Soviet Union. That is their hysteria. But we on this side are the friends of the people and we arrive at a decision on the merits of each matter, consistent with the honour of our country.

These gentlemen got a licking in Saigon. When Indians are beaten there, their blood does not boil. They may be beaten in the streets of Thailand and Taiwan and yet, they will say, Glory to Thailand and Saigon. We, as patriots, stand for the sovereignty and integrity of the country. But these foreign stooges, these potbellied people, downgraded Indian society, cannot govern our foreign policy. These widows orphans of politics, who have been rejected by the Indian people and who shall be rejected, want to talk of nonalignment, sovereignty and defending the borders of this country!

They condemned our hospitality to Madame Binh. When the whole world believes that this small country, represented by Madame Binh, is fighting against the mightiest power in world, these gentlemen would not pay a meritorious tribute to her. would like Taiwan to be recognised. But they frown and say that German Democratic Republic, which has got an elected Government and Constitution, should not be recognised. They talk of double standards and patriotism, Many of them think of Indian freedom when actual aggression on our soil was committed by the British. The Jan Sangh which parades nationalism today did think of freedom in 1943 or 1945 or 1946. Their nationalism today is imported from western countries they talk of patriotism.

श्री जगन्ताय र व जोंशो (भोपाल): हम तो 1930 में भी इस में थे, जब कि मान-नीय सदस्य पैदा भी नहीं हुए थे। आप क्या 1942 की बात करते हैं।

SHRI R. K. SINHA: You are talking about Gandhi. These are spiritual murderers of Gandhi, I was in the United Nations last year. On 5th October 1969, in the New York Times an article was published Gandhi, which was a most shameful article. It was condemned by 5 Members of Parliament of the Congress Party who were there. But it published in the Imprint, where Gandhiji has been murdered again. These gentlemen have not issued a statement against this. They talk of Gandhism and socialism. I know the crocodile tears they shed. (Interruptions). They have no principles and they have no future.

SHRI JAGANNATH RAO JOSHI: On a point of order, Sir. The discussion is about cartographic aggression by Russia. Is there any relevancy in what he is speaking?

MR. DEPUTY-SPEAKER: If every Member would cooperate in being relevant, I think, we would be a much more efficient House. Shri Kandappan.

SHRI PILOO MODY (Godhra): There will be silence then.

SHRI R. K. AMIN: May I make one submission? Shri Sinha has referred to me.

MR. DEPUTY-SPEAKER: It is all in the game.

SHRI PILOO MODY: He is accused of saying something that he did not say. I think, he should be allowed to correct it.

MR. DEPUTY-SPEAKER: No.

SHRI PILOO MODY: Why not?

MR. DEPUTY-SPEAKER: No (Interruption).

SHRI SHEO NARAIN (Basti): He has made a charge against him.

MR. DEPUTY-SPEAKER: Order please.

SHRI SHEO NARAIN: * *

MR. DEPUTY-SPEAKER: All this will not go on record . .(Interruption. I think, what you all cartographic misrepresentation is more important than Shri Sheo Narain.

SHRI NAMBIAR (Tiruchirapalli): This is the last day. How can we forget Shri Sheo Narain?

SHRI S. M. BANERJEE: In the Russian map there has been photographic aggression of Shri Sheo Narain. His photo has been published . . . (Interruption).

MR. DEPUTY-SPEAKER: You are paying too much attention to Shri Sheo Narain. He is not more important than the cartographic misrepresentation.

SHRI S. KANDAPPAN (Mettur): Mr. Deputy-Speaker, Sir, whether we like it or not, the influence of the power that a country exerts over other countries depends upon the economic strength basically. Viewing it from that angle, we have to reconcile to the fact that our country does not enjoy so much prestige as many a time we seem to think is due to ourselves. It may satisfy our vanity to think that we have been exerting so much fluence on certain areas or even to sav that these are the areas where our influences are pervading. That is far from the truth. Unfortunately, have got to recognise that fact. Within those limitations whatever underdeveloped country can do diplematically, was this Government able to do in the past or is doing at present, is the question I would like to pose.

I am sorry to say that even some of the small nations around us seem to have performed their diplomacy in a better way and succeeded in a more concrete way than we have succeeded so far. I would ask my friends opposite, particularly those who profess socialism and who are very vociferous as the previous speaker Shri Sinha was in supporting whatever is done by the Communist countries or the socialist countries, to be a little objective about these things.

We all know that at the time of the India-China conflict what that great Khruschev said. He categorised the Chinese as their brothers and India as their friends. That is the difference. We all know that blood is thicker than water.

As all the Members from this side have already pointed out, nobody would try to minimise the importance of the ties that we today have with Russia. But that does not mean that we should shut our eyes to hard realities.

What happened after the Indo-Pak. conflict? It is still green in our memory that one of the contributing

^{**} Not recorded.

[Shri S. Kandappan]

factors towards psychological or popular more in favour of our friendship with Soviet Russia was that, all along, Soviet Russia was using their veto power in our favour as against Pakistan when the issue of Kashmir came up in the Security Council. But even that was suspected and Russia came openly to support Pakistan. Then, of course, our people protested and ultimately we had to swallow it.

After that, the question of cartographic aggression has come about. There is no use in satisfying ourselves with the feeling that Russia is after all a friendly country and that our approaches or diplomatic moves in an inoffensive way will help to improve the things. I do not think they are going to improve that way. We have got to be a little more firm and categorical in these things. If we are going to live with the feeling that we have to take things lying down, either it is Russia or U.S.A. or U.K. or any other big power, because of our economic conditions, I am afraid, no country is going to respect us. I am rather sorry to say that one Member from the ruling Congress said, "After all, what is there in a map? It is a small thing. We need not make a big fuss over it." I remember, in 1962 and after that, 1965, during the conflict with China and Pakistan, there was a lot of furore raised in the House and no less a person than Mr. Bhagwat Jha Azad-he was an ordinary Congress Member at the time; he was not in the Council of Ministers then-moved a resolution that we should sever our ties with the Commonwealth because the U.K. press was supporting Pakistan....

SHRI K. N. TIWARY (Bettiah): I would like to say one thing. That might be the opinion of an individual Member from this side, not of the Congress party.

SHRI PILOO MODY: Are you disowning him? You can get up and say, "We disown him."

SHRI S. KANDAPPAN: At that time, from the Congress Benches. Mr. Bhagwat Jha Azad moved a resolution that we should sever our ties with the Commonwealth on the ground that the B.B.C. and the press in U.K. was publishing a lot of material against India, damaging the image of this country. If this sort of an argument that is advanced about the map, could have been very well advanced for that propaganda also saying, "Why do you care if any country is carrying on propaganda against you. Ultimately, it depends on our strength." We could equally say that. But that will be a ridiculous sort of an argument. Whether it is the question of a map or propaganda, from whatever quarter it comes, we cannot be complacent about This is a very serious matter. I would rather appeal to the hon. Minister to view it from that angle.

I feel there is definitely a shift in the Soviet angle. I do not think they have completely tried to alienate us or we have lost our friendship with them. As somebody has already pointed out, they have taken us too much for granted or they think that our friendship is rather easy, that we are such a simpleton or innocent that, probably, what the world thinks about it is that they can just with impunity offend us, whether it is cartographic aggression or otherwise. It is high a time when we should try to chalk out our own way within of course, as I have already said, our limitations.

Then, I would like to point out another very important factor. This Government has got to be blamed about it. I remember, in this House, Dr. Lohia raised the question about the map published in our own country, leave alone the foreign countries. He raised the discussion and different figures were given in terms of so many miles and kms. and the Government of India did not agree with those figures.

SHRI PILOO MODY: Like the voting figures.

SHRI S. KANDAPPAN: I don't agree there.

Dr. Lohia raised that issue and, at that time, the Minister was Mr. Chagla. When he gave a reply, he was not able to give a convincing reply. Actually, they were wavering. They said the topography was not clear. It has to be further clarified and further research has to be done and the Surveyor of India was at it.

So, I feel the Government of India itself is lacking in its proper approach to these basic problems and as was pointed out, it does not matter so long as we do not have enemies on our borders. But, once a question of aggression comes and when there are border disputes and there are potential and actual enemies on our borders, it is all the more necessary and important for us to be careful on these issues.

I would again beg of the Minister to be a little more serious about this problem. I would beg of my friends on the opposite who think that Soviet friendship would also help us. Certainly, without minimising friendship I am afraid that alone will not help us. If you give an impression either to the Soviets or to any other country in the world that you are helpless, that you are innocent, that you could be easily won over by small mercies and you are not too demanding or you are not intelligent enough to protest even on rightful matters, then they will take you for granted and with impunity commit cartographic or any aggression they want. So, this is the crux of the matter and we have got to view that in that angle.

श्री भोगेन झा (जयनगर): उपाघ्यक्ष महोदय, यहां पर जो चर्चा उठाई गई है, मैं समझता हूं इस माने में मौजूद है कि यद्यपि प्रस्तावक महोदय की नीयत उल्टी रही फिर भी हमको यहां पर चर्चा करने का मौका मिला है। मैं यहां पर ग्रपने दल भारतीय कम्युनिस्ट पार्टी की ग्रोर स्पष्ट करना चाहता हूं कि जहां तक नकशे का मामला है, भारत सरकार द्वारा छाप गए नकश को हम सही मानते हैं। उससे ग्रलग संसार का कोई देश भी नकशा बनाये, वह चाहे हमारा गहरा दोस्त ही क्यों न रहे या मामूली दोस्त ही रहे लेकिन हम किसी भी दूसरे नकशे को नहीं मानते। ऐसी स्थिति में सोवियत संघ की सरकार द्वारा जो नक्शा छपाया गया है जोकि हमारे ग्रपने भारतीय नकशे से ग्रलग जाता है, हम उसको नही मानते। हम भारतीय नकशे को ही मानते हैं।

[SHRI K. N. TIWARY in the Chair]

इसके साथ ही मैंने यहां पर कुछ सदस्यों को जो सुना, मैं मान लेता ह कि अनजाने ही कुछ लोगों न ऐसा कहा लेकिन क्या इससे हम यह नतीजा निकाले कि सोवियत संघ की नीति में परिवर्तन हो रहा है--जैसा कि कुछ सदस्यों न कहा है। कुछ लोगों को ऐसी **ग्रा**शंका हो सकती है। लेकिन हम जानते हैं कि पहला एतराज भारत सरकार ने नक्शे के बारे में सन 1956 में किया था जबकि सोवियत संघ ने यह नक्शा छापा था। उसके बाद दोबारा ग्रौर तीवारा एतराज किया गया ग्रीर ग्रब चौथी बार इन 15 सालों में एतराज हम्रा है। ग्रगर परिवर्तन की बात करैंगे तो फिर हमें 15 साल पहले तक जाना पडगा क्योंकि वह चीज फिर इस बीच की नहीं हो सकती है। ऐसी स्थिति में मैं चाहता हं कि परराष्ट मंत्री इस बात को स्पष्ट करें कि क्या यह नया नक्शा है जोकि सोवियत संघ ने छापा है या यह वही पूराना नक्शा है ?... (व्यवधान)..... मैं यह सवाल उठा रहा हं कि क्या यह वही नक्शा है, यानी चीन में स्राज जो जनवादी गणतन्त्रीय सरकार है, जब उसकी स्थापना भी नहीं हुई थी, उससे पहले वाला नक्शा है ?....(व्यवधान)...

दादा (म्राचार्यकृगलानी) हम स्रापकी बहुत इज्जत करते हैं ? स्रापने जीवन भरपूंजी का त्याग करके भी पूंजी वालों का समर्थन 127

किया है श्रीर हमें श्राशा है कि श्रव श्रन्तिम समय में भी पंजी वालों का त्याग करेंगे।... (व्यवधान)

श्री० जी० भा० कृपालानी : मैं यह बताना चाहता था कि सन 1956 में भी कम्यनिस्ट गवर्नमेंट ही चाइना में थी।

श्रीयोगेन्द्र झा: मैं श्री कृतालानी की जानकारी के लिय कहना चाहता हू, क्योंकि जानने के बाद भी वही व्यक्ति ये जिन्होंने एक समय कहा था-जब चीन का हमला हुआ था और हमारी फौजे हट रही थीं, अमरीका काश्मीर छोड़ने के लिय कह रहा था, एसे कुछ लोग थे, जिन्होंने कहा था कि काश्मीर छोड़ो। चंकि कम्यनिज्य के सिद्धान्त की लड़ाई हें इस लिये काश्मीर छोड़ो। ऐसा कहने वालों में श्री क्रुगालानी भी थे उस समय उन्होंने कहा था। उस समय हम ने कहा था कि हमारा चीन से झगड़ा सरहद के लिये है, सीमा के लिए है, कम्यनिज्म के खिलाफ नहीं है। सिद्धांत के लिये कम्यनियम के खिलाफ जो लडाई होगी वह यहाँ होगी. पार्लियांमेंट में होगी, भारत में होगी। हमारा झगडा चीन से सरहद का है। चंकि यह मामला सरहद का है, इस लिये हम यहां बहस कर रहे हैं। श्री कृपालानी कम्युनिस्ट राज्य की बात कहते हैं। मैं चाहता हं श्री कृपालानी दीर्घाय हों ताकि वह भारत में भी उस को देख लें (व्यवधान)

में अपज यह जानने का आग्रह करूंगा कि जो नक्शा सोवियत संघ ने छापा है या जो पता भ्राया है क्या उस नक्शे में चन चांग घाटी भी है जिस को चीन की सरकार अपने नक्शे में अपना मान रही है लेकिन सोवियत संघ के नम्श में वह भारत का हिस्सा दिखलाया गया है? कि क्या वह न शा चांग काई क के जमान में चीन में छपा था वही ननका है, जो हमारे दक्षिण पंथी मित्रों के गुरू या नये देवता हैं, जो दौड़ दौड़ कर ताइवान जान में नया मजा पात हें। वह मजा उन को मुबारक।

of China in Russian

Maps (M)

एक माननीय सदस्य: म्राप को वह मजा नहीं भाता है ?

श्री भीगेन्द्र शा: शाप वहां अल्दी हो श्राइये नहीं तो वहां भी जान की जगह नहीं रहेगी। (व्यवचान) यह पुराना नक्शा है, वह चीन का 1947 से पहले वाला नक्शा है तो इस पृष्ठभूमि में मैं समझता हं कि पर-राष्ट्र मंत्री को इन बात को स्पष्ट करना चाहिये, जिससे वह साफ हो कि यह नक्शा की भारत नीति में परिवर्तन का प्रतीक नहीं है। भगर बहुसाफ न हो तो उसके सफाई वह लेलैं। अगर कोई कहे कि सोवियत संघ में किसी की गलती से यह नक्शा छप गया तो मेरे ख्याल में शायद ऐसा नहीं हुन्ना क्योंकि यह लगातार की बात है। मैं जानना चाहता हुं कि क्या सोवियत संघ का ऐसा रूख रहा है कि जब तक भारत ग्रीर चीन का विवाद है तब तक वह नया नक्शा नहीं छापेगा, न इधर कान उधर का, भौर इसी लिये वह 1947 के पहले वाला न शा छाप रहा है। यह बात गलत है या सही यह स्पष्ट हो जाना चाहिये। वह कहते हैं कि इस का कोई महत्व ही नहीं है, किसी की गलती से हो गया। इस के साथ ही मैं इस पर भी जोर देना चाहता हं कि जो चांग काई शेक के जमान का पूराना नक्शा है क्या ग्राज की चीन की मौजदा सरकार का नक्शा उस से भिन्न है ? इस सम्बन्ध में भी हम ने चिन्ता जाहिर की है। हमारे लिये यह चिन्ता का विषय है। मैं इस को कम नहीं करमा चाहता, बल्क इस का भीर भी इजहार किया जाय, जैसा कि पर राष्ट्र विभाग के मंत्री न किया है, इस में कोई दो राय नहीं हैं।

लेकिन आज इस बात को उठाने का मतलब क्या है ? क्या जनसंघ के सदस्य लोग चाहते हैं कि सोवियत संघ से सांस्कृतिक सम्बन्ध तोड़ लिया जाये ? जो कुछ श्री गुप्त ने कहा, मैं समझता हं कि वह एक ऐसी ग्रभारतीय संस्कृति है, जिस की पहली चोट संस्कृति पर पडी। जो भारत की मानवतावादी संस्कृति से ही संबंध तोडना चाहते हैं उन के लिए यह कोई नई बात नहीं है। पता नहीं उन्होंने विचार कर ऐसा किया या बिना विचारे किया । भ्राज दूनिया में प्रमुख साम्प्राज्यवादी देश भारतीय भुखण्ड को विकृत रूप से पेश कर रहे हैं। मैं संयुक्त राष्ट्र के नक्शे की बात नहीं कह रहा है। लगातार 23 वर्षों से ग्रमरीका ग्रौर ब्रिटेन इस बात पर अड़े हए हैं कि जम्मू और काश्मीर भारत का हिस्सा नही है।

एक माननीय सदस्य : यह शर्म की बात है।

श्री भोगेन सा: ग्राप के लिये यह शर्म की बात है इस की खुशी है, लेकिन हमारे लिए यह शर्म की नहीं गुस्से की बात है। इस लिये काश्मी के लिये दो बार प्रस्ताव पास कराये गये, लेकिन हमारे देश में कुछ लोग हैं, कुछ दल हैं जिन्होंने कहा कि काश्मी र छोड़ दो। ग्राज भी गोग्रा के नाम पर एक प्रतिनिधि पुर्तगाल की तथाकथित पालियांमेंट में बैठता है। ग्रमरीकी सरकार गोग्रा को भारत का भू भाग नहीं दिखलाती है। पुर्तगाल से गोग्रा के जर सरहद का झगड़ा नहीं है, गोग्रा के उस पार पुर्तगाल नहीं है। ग्राज भी ग्रमरीका उस को भारत का भाग नहीं दिखलाता है, लेकिन सदस्यों न इस बात का कभी जिक भी नहीं किया।

एक माननीय सदस्य : किया है।

श्री भीगेन का : नागालैंड का फीजो बागी बन कर विलायत में है। विलायत की सरकार ने श्रभी उस को श्रपना नागरिक 2169—LS—5 बना लिया है। यह मामला सरहद को ले कर नहीं है, हमारे भूखण्ड का मामला है, गण-तन्त्र के अस्तित्व का सवाल है। काश्मीर के रहने या जाने में भारतीय गणतन्त्र के चरित्र का मामला है, नागालैंड के रहने या जान में भारतीय गणतन्त्र के चरित्र का सवाल है। गोआ का सवाल भी इसी तरह का है।

इसी प्ठभूमि में हमारी स्वतन्त्र पार्टी के नित्र ने भौद्योगिक विकास पर चोट की है। हम जानते हैं कि उन का हमारी सरहद से ताल्लुक नहीं है। वह सोचते हैं कि मनाफा किस में बेठता है और घाटा किस में बैठता है। उन्होंने अपने हिसाब से कहा। श्री गुप्त ने जो संस्कृति की बात कही, वह भी पूंजी का मामला था। चूंकि राजकीय क्षेत्र बढने से मनाफे में कमी त्राती है इस लिये उन्होंने चिन्ता व्यक्त की। सोवियट संघ सहायक है बोकारो को खडा करने में, हटिया, भिलाई ग्रौर लडाक् विमान का कारखाना लगाने में या चार स्क्वैड्न पनडुबी जहाजों को दे रहा है ? इस लिये कि हम हिन्द महासागर शें शक्ति-शाली न हो सकें, यह साम्रज्यवादियों के लिये चिन्ताका विषय बन गया। स्वतन्त्र, जनसंघ ग्रीर सिन्डिकिटी कांग्रेस के सदस्य उसी चिन्ता का इज्हार सदन में करते हैं।

जहां तक हमारे नक्शे का मामला है, भारत जो नक्शा रखता है एक मत से उस की सदन में पुष्टि हो यद्यपि उसकी जरुरत नहीं है, लेकिन इसको दोहराते हुए मैं साथ साथ यह भी आग्रह करुंगा पर-राष्ट्र मंत्री से कि वह सदन के सामने, आज करें सकें तो आज करें, नहीं तो बाद में कर, लेकिन यह बतलायें कि संसार में कौन-कौन से देश हमारे भूखंड के बारे में कैसे कैसे नक्शे छापते हैं, खासकर प्रमुख देश जैसे सोवियत सघ हैं, संयुक्त राज्य अमरीका है, गेंट ब्रिटेन हैं। वह चकोस्लो-वाकिया के सम्बन्ध में चिन्ता न करें। संसार के पूंजीपतियों ने अनुमान लगाया था कि

است. ت

[श्री योगेन्द्र झा]

पूजीपित वहां फिर राज्य करेंगे, लेकिन वह नाकाम हो गये। मगर हमारे यहां वाटा कम्पनी बढ़ रही हैं। आज वह इत्मीनान रक्खें कि जहां मजदूरों का राज्य हुआ है वहां वह उलटन नहीं पायगा सकार भर के श्रमिक एक हो करखड़े हो जायेंगे और मजदूरों के राज्य विरोधी चकानाचूर हो जायगा। उन का सपना चूर हो जायगा:

ग्राज सोवियट संघ के बारे में जो शक किया जाता है कि ग्रगर चार बार इन्होंन ग्राग्रह किया, खेद जाहिर किया ग्रीर स्पाट जवाब नही मिला तो क्यों नही मिला। हम इस बात को गम्भीरता से सोंचे : क्या इस लिये कि अमरीका हम को आफ्रमण कारी कहता है, गोम्रा पर म्राक्रमणकारी कहता है, काश्मीर पर ग्राक्रमणकारी कहता है ग्रीर कहता है कि हम लोग वहां से हट जाय ? फिर भी हमारी सरकार ग्रमरीका की सरकार के सामने जम कर विरोध नही करती। कि इंग्लैंड के ट्रेनिंग पाये हए डाक्टरों के हाथों में हमारे ग्रीजार नहीं ग्राते ग्रीर वह ग्रपने कारखानों को बन्द करना चाहते हैं ? म हमारा अपना मद्रास का कारखाना खराब कहा जाता है क्योंकि विलायती हाथ उस पर चलते नहीं ? म्राज विलायती ग्रौर ग्रमरीकी साम्राज्यवादी पर-म्परा के मुताबिक हिन्द्स्तान के इजारेदार ग्रौर गुंजीपितयों के तबके हिन्द्स्तान की म्राजादी पर खतरा डाल रहे हैं म्रीद्योगिक विकास पर खतरा डाल रहे हैं, हमारे जन्तन्त्र पर खतरा डाल रहे हैं, माज सबह से शाम तक जो राजाओं की यैली के विषय में मतदान पर विवाद हुए उन में पालियांमेंट के पूजारी उस के नाम पर ग्रांसू नहीं वहा रहे हैं, बल्कि एक तरह से बगावंत कर रहे हैं। एसी स्थिति मैं प्रचार के वहाने यह लोग प्रयास कर रहे हैं कि सोवियत संघ से दोस्ती तोड़ो ताकि यहां पर थैली का म्रखण्ड साम्राज्य सब दिन काम रहे। नतीजा यह है कि जिस तरह से साम्राज्यवादी हमारे भूखंड को 200 सालों तक गुलाम बनाय रहे उसी प्रकार शब भी गुलाम बना कर रखेंग। इस लिये पर-राष्ट्र विभाग की भ्रोर से देश के सामन इस समय जो सभी देशों के नक्शे हैं....

भी रणजीत सिंह (खलीलावाद) : ग्राज तो सोवियत नक्श की बात है, ग्रीर नक्शे दिखान की बात नहीं है।

श्री योगेन का: इस लिथे मेरा कहना है कि परराष्ट्र विभाग और यह सदन अपने साथी दशों को तोल ले कि कौन हमारा वि:तना दोस्त है, अठन्नी चदन्नी, रूपया और उस के बाद अपनी नीति बनाने में मदद धरे!

इन शब्दों के साथ जो मूल मोशन है मैं उस का विरोध करता हूं और श्री बनर्जी के मोशन का समर्थन करता हूं।

SHRI UMANATH (Pudukkottai): I rise to disapprove of Shri Kanwar Lal Gupta's disapproval motion. The Soviet Encyclopaedia has reproduced a map showing Aksai Chin and NEFA as part of China. I think the conduct of the Soviet Government is more in the nature of continuing its old maps pending final settlement between India and China...

SHRI KAMALNAYAN BAJAJ (Wardha): Why do they not say that?

17 hrs.

SHRI UMANATH: rather than an indication of its thinking on the merits of the dispute. Now, if we demand, be it the Government of India or any party, that the USSR should discontinue the old maps and re-introduce new ones, then it means that the Soviet Union is called upon to determine what belongs to us and what belongs to China and on that basis re-draw the maps.

on this issue.

Some friends have already said that the USIS has published a number of publications excluding Kashmir from Indian territory. I want to know why our cartographers got cold feet which otherwise should marked to the US embassy here. In other words, it is international ideological ganging up

which parades as national patriotism

If a third country thinks that it will not be proper for it to determine what should go to India and to China, if it thinks that it is better settled by the two countries mutually and that it shall leave its maps undisturbed pending such settlement. I do not understand how that country is wrong unless we want to deny that country its own sovereign right to take decisions which we claim for ourselves. The essence of their mand is something else. It is when there is a dispute between India and China regarding our borders. all countries who want friendly lations with us shall accept what we consider to be our borders and recast their maps according to our stand as otherwise we will have no relations with them whatsoever. At this rate, there can be no international relations not only with China or Russia but with any other country in this world. You will have to look to the space and to the moon for relations and not with any country on the face of this earth.

To the Government, I would like to say a few words. Do not forget that these maps of various countries the non-changing of the old maps are off-shoot of the continuance of the dispute between us and China. The late Prime Minister, Pandit Nehru, himself had gone on record under international gaze expressing no objection to arbitration on this question in his correspondence with the Chinese Government, thereby by implication admitting the existence of the dispute. If other countries take cognisance of this statement or correspondence Pandit Nehru relating to the existence of this dispute and take up the position of not disturbing the old maps pending a settlement of the dispute, why blame them?

Hon, members who were fuming and fretting on this want to make it appear that their enmity towards the Soviet Union is due to the Union's so-called cartographic aggres-No. It is the other way. Their theory of cartographic aggression was the by-product of their political and ideological enmity with the Soviet Union. Nor is their anger about this map arising out of their concern for our borders. The Chiang Kai-shek government have published a number of maps showing Aksai Chin and NEFA as parts of China, similar to the ones published by the Soviet Union. Where did the love of our borders of these gentlemen disappear? Perhaps it melted away in the warm embrace of Chiang Kai-shek. What is more, the refugee of Chiang Kaishek, Formosa, has become the Mecca for these people. The tongues which call into question friendly relations with the USSR over these maps call for establishment of diplomatic relations with Chiang Kai-shek despite his publishing similar maps.

The real solution of the map problem lies in a lasting solution of dispute between our country China. Instead of looking at this problem in this light, Government going about with a can of black tar in hand; wherever they come across such maps emanating from any country as part of their publications, they are emeared with tar. I do not know since when this Government became a faithful convert of Shri E. V. Ramaswamy Naicker who went about with a can of tar to smear Hindi letters in Tamil Nadu.

When these very maps are circulated in millions of copies throughout the world, do you think your smearing them in India will do away with this problem?

[Shri Umanath]

Recently the Government have gone a step further by prescribing all these maps. This is nothing but succumbing to anti-Soviet and anti-China reactionary pressures in this country. Let Government stand up to these pressures, take a bold initiative to settle our dispute with China; the correct maps will automatically follow and emanate from all countries.

श्री जनेः वर मिश्र (फूलपुर): सभापित महोदय, ग्रभी थोड़ी देर पहले हम को बाहर एक चिट्ठी मिली कि दिल्ली के समाजवादी युवजन सभा के पंद्रह लड़के पटेल चौक पर गिरफ्तार कर लिए गए हैं। वे लोग मांग कर रहे थे कि दिल्ली यूनिवर्सिटी के लड़कों को यूनियन बनाने का ग्रधिकार हो

सभापति महोदय : इससे इसका क्या संबंध ह ।

श्री जनेक्बर मिश्रः इसी से मैं इसका सम्बन्ध जोड़ रहा हूं। श्री राज कुमार जैन जिल्होंने हिन्दी में इम्तहान दिया था, उसके लिए व मांग कर रहे थे कि उसकी कापीयां जांची जाए। लेकिन इस सरकार ने उनको गिरफ्तार कर लिया। स्वर्ण सिंह जी चूंकि विद्यार्थी उनके सामने कमजोर पड़ते हैं इस वास्ते उनको तो पकड़ कर बन्द कर देते हैं लेकिन मजबूत रूस जब हमारे देश की धरती के नक्शे को बिगाड़ देता है तो सिर झुका लेते हैं। यह है इस सरकार की नीति।

नक्शे का महत्व क्या होता है ? पिछले बीस साल से इस देश की सरकार के सामने केवल कुर्सी का महत्व रहा है, देश की धरती के नक्श का महत्व नहीं रहा है । विदेशों में इस देश को तीन तरह से अपमानित किया गया है। एक तो हमला करके, दूसरे प्रकाशनों के जरिये और तीसरे हिन्दस्तान के लोगों को अपन देश की धरती पर वहां अपमानित करके । हमारी पार्टी के नेता डा० राम मनोहर लोहिया को श्रमरीका के होटल मे जान से रोक दिया गया था ग्रौर उनको गिरफ्तार कर लिया गया था क्योंकि वह काले था। श्रापने इसको इस देश का अपमान महसस नहीं किया । बहुत से हिन्दुस्तानी आज भी अफ्रीका के देशों मे अपने की अपमानित महसूस कर रहे हैं। आप याद रखें कि कमजोर ग्रौर बेईमान देश की धरती रबड की धरती होती है। बेईमान शब्द का प्रयोग मैं भ्रापके लिये नहीं कर रहा हूं, ग्रौर के लिये कर रहा हं। जो साम्राज्यवादी देश होते हैं वे बईमान कहलाते हैं। उनकी धरती सिकूड़ती भी है और बढ़ती भी है। मजबत, स्वायत्त, स्वतंत्र ग्रीर सर्व प्रभृता-सम्पन्न देशों की धरती हमेशा फौलादी धरती हम्राकरती है, वह न सिकुडती है भीर न बढती है। हिन्दुस्तान की धरती सिकुड़ी है। काश्मीर में सिकुडी है । सन् बटवारे के समय सिक्ड़ी है। हिमालय की सरहद पर सिकुड़ी है। कच्च मैं सिकुडी है । कच्चाटिव मे सिकुड़ने जा रही है। इतना बड़ा अपमान देश की धरती के नक्शों तथा हमलों के समय आपने किया है. ग्रसली धरती पर किया है ग्रापन कागज के नक्शों के महत्व को बेकार किया है। मेरे कुछ दोस्त कहते हैं कि अमरीका ने गलत नक्शा छापा, स्विटजरलैंड ने गलत नवशा छापा, तब एतराज क्यों नहीं किया । मैं कर्हगा कि अगर देश की सरकार मैं दम है तो एक साथ वह निन्दा वारे ग्रमरीका की. स्विटजरलैंड की ग्रीर रूस की भी। तीनों की वह निन्दा करे। हिम्मत के साथ निकले ग्रीर कहे कि क्यों ये नक्शे बिगाडते हैं। ग्रसल मैं इस सरकार ने पिछले बीस साल में जान-बझ कर इन नक्शों के महत्वे को कम किया है। जब चीन ने हमला किया था हिमालय की सरहद पर, हमारे देश की धरती जब सिसक रही थी उस समय इसी सदन मैं प्रधान मंत्री ने कहा था कि जिस धरती पर चीन

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ने कब्जा किया है वह धरती कंटीली है, पथरीली है। ग्रपनी धरती को हम भारत भाता कहते हैं। उसके किसी भाग पर विदेशी कब्जाकरे ग्रौर मांका सब से जिम्मेवार बेंग कहे कि मां की उंगली—ये डा० लोहिया के शब्द हैं जो उन्होंने लोक सभा में कहे थे---संग से लाडला बेटा कहे कि मां की र्जगली सड़ी हुई थी जिसे विदेशी ने पकड लिया है, इससे बड़ा अपमान और कुछ क्या हो सकता है ? मैं श्रारोप लगाना चाहता हं कि सरकार ने जानबझ कर देश के नक्शे को अपमानित कराने की साजिश की ।

ग्रभी बहस होने वाली है हरिजन लोगों के सवाल पर । वह सवाल ग्राएगा या नहीं मैं नहीं जानता हं। लेकिन एक बात मैं कहना चाहता हं । गांव में हरिजन हंसता है गांव के दक्षिणी टोले में । चमरौती उसको कहा जाता ह । गांव के उत्तरी टोले में ब्राह्मण ठाकुर बसता है । बीच मे बनिया , कूमी, काछी ग्रहीर ग्रादि लोग बसते हैं। ग्रब ग्राप दुनिया के नक्शे को देखें। ग्रमरीका से ले कर यरोप होते हए रूस तक यह ब्राह्मण, ठाकूर वाला उत्तरी टोले का महल्ला है। बीच में चीन ईरान, ईराक, मिश्र यह बनियों, कुर्मी आदि का महल्ला है । हिन्दुस्तान, पाकिस्तान भ्रौर परा का पूरा अफीका, इस में हरिजन बसत हैं। उत्तरी टोले में जहां ठाकूर , ब्राह्मण स्रादि बसते हैं उनको हम कानुनगो, पटवारी, पंडित ग्रमीन कह सकते हैं। उत्तरी टोले के ग्रमीन कभी कभी हरिजन के खेत के नक्श को बिगाड़ दिया करते हैं। इसको ले कर दक्षिण टोले के हरिजन जब आपस में झगड़ा करते हैं, श्रापस में लेन देन के सवाल पर झगड़ा करते है, या एक दूसरे की बह बेटी की इज्जत के सवाल पर झगड़ा करते हैं तो ठाकुर साहब शराब के नशे में, जब नीयत खराब होती है तो रात को पान खाते हुए और छड़ी हाथ म ले कर ग्रा जाते हैं ग्रीर कह देते हैं चुप बे, लडाई बन्द करो भ्रौर दोनों सटक कर चुप्पी लगा लेते हैं । हिन्दुस्तान ग्रौर पाकिस्तान में लडाई चली। वह देश की सरहदों के

लिए लड़ाई थी, राष्ट्रीयता जुझ रही थी, अब्दुल हमीद जैसे जवान शहीद हो रहे थे, पैटन टैंक टट रहे थे भ्रौर उसी समय मास्को में ठाकूर साहब की नीयत खराव हई, उन्होंने कहा चुप वे, लड़ाई बन्द करो, दोनों ने सटक कर चप्पी लगा ली। दुनिया में ग्रीर भी लड़ाइयां हुई हैं। वियतनाम में हुई है, कम्बोडिया में हुई है। क्यों नहीं किसी देश ने, ठाकूर देश के आदमी ने उसी तरह से जिस तरह से हिन्दस्तान और पाकिस्तान से झगडे में पंचनामा किया था, उसी तरह दूसरे देशों के झगडों में पंचनामा किया।

क्या मंत्री महोदय वता सकते हैं कि जिस तरह से इस देश का नक्शा दूसरे देशों द्वारा बार-बार बिगाडा गया है, क्या दुनिया के किसी और देश के नक्शे को उसी तरह बिगाड़ा गया है ; अगर नहीं बिगाड़ा गया है, तो इस के लिये जिम्मेदार कौन होगा ? मंत्री महोदय होंगे या कोई दूसरा होगा, मंत्री महोदय इस पर विचार करें।

मैं बहुत ही ईमानदारी से इस सरकार से कहना चाहता हूं कि जो लड़का अपनी मां की इज्जत की रखवाली नहीं कर सका, उस लडके को अपनी मां का मालिक बनने का कोई हक नहीं है। हिन्द्स्तान की धरती भारत माता है । इन बीस बाईस सालों मे इस सरकार ने भारत माता को अपमानित करवाया है। कल प्रधान मन्त्री ग्रौर श्री चव्हाण ने वक्त के तकाजे की बात कही थी। आज मैं यह कहना चाहता हूं कि यह वक्त 🕶 तकाजा है कि हिन्तुस्तान का जनता इस सर-कार को गद्दी से उच्चाड़ कर फेंक दे, वर्ना भारत माता की इज्जत इसके हाथों मैं नहीं बचेगी।

साथ ही में रूस, अमरीका और ईगलैंड के लोगों से कहना चाहता हं कि इस देश की जनता अपने देश की धरती की हिफाजत करना भी जानती है। सरकार निकम्मी हो सकती है, लेकिन जनता बहाद्री से उस

[श्री: जनेश्वर मिश्र]

अंग्रेज से लड़ चुकी है, जिस का सूरज दूनिया में कहीं नहीं डबता था। ग्रगर यह नक्शा ठीक नहीं किया गया, तो रूस का कोई भी ग्रधिकारी हिन्दुस्तान की धरती पर बिना काले झंडों का स्वागत लिये नहीं जा सकता है। ग्रगर ग्रमरीका ग्रीर ईगलैंड इस देश का गलत नक्शा बनाते हैं तो हिन्द्स्तान की जनता को फैसला करना पड़ेगा कि इस धरती पर उन देशों के ग्रादमी श्राजादी से न चलने पायें ।

सभापति महोदय: ब्राखिर में मैं यह प्रार्थना करूंगा कि चाहेदस बजे रात को ही क्यों न हो, हरिजनों के सवाल पर जरूर बहस कराई जाये, क्यों कि वह देश के बहत ही ग़रीब लोगों का सवाल है। अगर वह सवाल अछता रह गया, तो यह देश भी इसी तरह अपमानित होता रहेगा

श्री चन्द्रजीत यादव (ग्राजमगढ) : सभापति महोदय, इस बात पर कोई मतभेद नहीं है कि पिछले वर्षों में रूस में जो हिन्दुस्तान के जो नक्शे प्रकाशित हुए हैं , उन में हिन्द्स्तान के कुछ हिस्से को सही तराके से नहीं दिखाया गया है। इस को सरकार भी मानती है श्रीरइस विषय पर कोई मतभेद नहीं है। प्रक्त यह है कि अगर किसी देश ने हमारे देश का ग़लत नक्शा प्रकाशित किया, तो एक सरकार की हैसियत से भारत सरकार का जो कर्त्तव्य था. उस ने उस को निभाया है या नहीं और अगर निभाया है, तो किस प्रकार से निभाया है।

जब भारत सरकार का ध्यान रूस में प्रकाशित उस नक्शों की तरफ गया, जिस में हमारे देश के कुछ भाग को गलत ढंग से दिखाया गयाथा, तो उस ने 1956 में ही, जब कि न तो भारत ग्रीर चीन की लडाई का सवाल पैदा हम्रा था भीर न ही रूस भीर चीन की सरहद का प्रश्न पैदा हम्रा था, इस बारे में

रूस से प्रोटेस्ट किया । इस के बाद 1958. 1967 और 1968 में भारत सरकार ने लगातार चार बार रूस सरकार से लिखित रूप से प्रोटेस्ट किया कि हमारे नक्शे को ठीक से नहीं दिखाया गया है। जिस नक्शों को ले कर यह चर्चा हो रहें। है, जब उस की ग्रोर भारत सरकार का ध्यान गया. तो उस ने जन, जलाई भीर भगस्त में, लगातार तोन बार, ग्रपने राजदुत के माध्यम से. ग्रीर रूस के जो अधिकारी हमारे देश में आये. उन से बातचीत कर के, इस का ध्यान इस ग्रोर श्राकर्षित किया कि उस ने रूस देश का तक्शा ठीक नहीं दिखाया है।

प्रश्नयह है कि जिस नक्शे के बारे में हम चर्चा कर रहे हैं, उस के बारे में हमें चिन्ता होनी चाहिए या नहीं । मैं समझता हं कि अगर दुनिया का कोई भी देश हमारा नक्शा सही ढंग से नहीं दिखाता है, स्वाभाविक रूप से देश को उस के बारे में चिन्ता करनी चाहिए। हम ग्रपने कर्तव्य से चुक नहीं सकते हैं। लेकिन जहांतक इस चर्चा का सम्बन्ध है, मैं माननीय सदस्य, श्री कंवरलाल गुप्त, की तारीफ़ और प्रशंसा करता, अगर वह उन तमाम देशों का जिक्र करते भीर निन्दा करते, जिन्होंने हमारे नक्शे को गलत ढंग से दिखाया है। मैं नहीं जानता कि संसार के किन किन देशों ने किन-किन देशों के नक्शों ग़लत दिखाये हैं। उदाहरण के ि नाकि-स्तान को शिकायत है कि रूस, इं ्र ग्रीव मिश्र उस के नक्शे को ग़लत दिखाते हैं। हमें शिकायत है कि हमारे देश के नक्शे को केवल रूस ने ही नहीं, बल्कियु० एस० ए० ने भी गलत दिखाया है। जिस काश्मीर को हम भारत माता का ताज और मकट कहते आये हैं, जित के बारे में हम कहते हैं कि वह इस धरती पर हमारा स्वर्ग है, ग्रमरीका उस काश्मीर को एक स्वतंत्र देश के रूप में या पाकिस्तान के हिस्से के रूप में दिखाता है। लकिन ग्रगर माननीय सदस्य.

श्री कंवर लाल गुप्त, अपने पूरे भाषण में उस की चर्चा भी नहीं करते हैं, तो मैं उस का क्या अर्थ लगाऊं? अपनर वह इस बात का जिक भी नहीं करते कि कई अन्य देशों ने हमारे नक्शे को ग़लत दिखाया है, तो मैं उस का क्या अर्थ लगाऊं? । व्यवधान):

श्री रणजीत सिंह : समापित महोदय, मेरा निवेदन है कि माननीय सदस्य देखें कि सदन के सामने मोशन क्या है । (व्यव-धान)

सभापित महोदय : सभी पार्टियों के सदस्यों को बोलने का टाइम मिल रहा है। जो कोई सदस्य इस के बाद बोलेंगे, वह इन बातों का जबाब दे सकते हैं। लेकिन इस तरह बोच में इन्टरफ़ीयर कर के टाइम बर्बाद न किया जाये।

श्री रणजीत सिंह : मेरा पायंट श्राफ़ आर्डर है । सदन के सामने जो मोशन है, वह रूस द्वारा छापे गये भारत के नक्शे के बारे में है । माननीय सदस्य को उसी विषय तक सीमित रहना चाहिए। अमरीका द्वारा छापे गये गन्दे नक्शों के बारे में पच्चीसों बार यहां बहस हो चुकी है, जो हमारी पार्टी ने उठाई है, डा० लोहिया ने उठाई थी । कोई यह कैसे कह सकता है कि वह प्रश्न कभी नहीं उठाया गया ? माननीय सदस्य के पक्ष के लोगों ने भी उस प्रश्न को उठाया था । सब लोगों ने उस की निन्दा की है।

सभापति महोदयः यह कोई पायट आफ़ आर्डर नहीं है।

श्री रणजीत सिंह: पायंट ग्राफ़ ग्रार्डर यह है कि जो विषय सदन के सम्मुख है, माननीय सदस्य को उसी पर ग्रंपने विचार व्यक्त करने चाहिएं। श्री हरदयाल देवगुण (पूर्व दिल्ली): ग्रगर पाकिस्तान हमारे देश पर हमला करे, तो माननीय सदस्य कहोंगे कि पहले चीन से लड लो, फिर पाकिस्तान से लडना !

सभापति सहोदय : ग्राप की पार्टी के सदस्य बोल चुके हैं। ग्रव माननीय सदस्य को बोलने दोजिए।

श्री चंद्रजीत यादव : प्रश्न यह है कि क्या ग्रमरीका ग्रीर इंगलैंड ने उन नक्शों को दुरुस्त कर लिया है, जिन में काश्मीर को हमारे देश का भाग न दिखा कर ग़लत ढंग से दिखाया गया है । स्वतंत्र पार्टी के लोग चेकोस्लोवाकिया के दुबचेक की फोटो की पूजा करते हैं, वे उस की एक ग्रादर्श पुरुष के रूप में पूजा करते हैं, वे उस के "जिन्दाबाद" के नारे लगाते हैं ग्रीर कहते हैं कि उस के ग्रादर्शवाद को स्थापित करना चाहिए। लेकिन दुबचेक के जमाने में ही चेकोस्लोवाकिया के नक्शों में हमारे देश के कुछ भाग को ग़लत ढंग से दिखाया गया था

ग्राज इस प्रश्न को छेड़ने के पीछे कोरी राजनीति है । क्यों इस राजनीति को उठाया गया है ? पिछले साल, दो साल से देश एक नई दिशा को ग्रोर जा रहा है, देश में एक नई भावना पैदा हो रही है । प्रगति के उस कदम का विरोध करने की स्वतंत्र पार्टी ग्रौर जनसंघ एक बड़ी भारी योजना है ग्रौर यह उस योजना का एक ग्रंश है ।

श्री हरि कृष्ण: मेरा पायंट आफ़ आर्डर है। रूस ने जो ग़लत नक्शे छापे हैं, माननीय सदस्य अगर उस को प्रगति कहते हैं, तो यह एक बहुत अजीब बात है।

श्री चंद्रजीत यादव : माननीय गटाय समझने की कोशिश करें। [श्री: चन्द्रजीत यादव]

ग्राप बैठिए, हम को ग्रपनी बात कहने दीजिए। (व्यवधान)

सभापित महोदयः ऐसे तो हाउस नही चल सकता । ग्रगर इस तरह से हाउस चलेगा तो मैं हाउस एडजर्न कर दूंगा । इसलिए ग्राप मेहरवानी कर के चलने दीजिए ।

श्री ग्रब्बुल गनी डार : ग्राप तो बड़े बजुर्ग हो, ग्राप क्यों खफा हो जाते हो ? ग्राप सभापति हो ग्रौर हमारे नेता हो... (व्यवचान).....

شرى عبدالغنى قار: آپ بوے

بزرگ هو - آپ كيوں خفا هو جاتے هو آپ سبهايتى هو اور همارے نها هو
(ويود ان)

सभापति महोदय : जितनी मर्जी ग्राप लोग बोलना चाहेंगै हम टाइम देंगे। लेकिन जो माननीय सदस्य बोल रह हैं उन को बोलने दो।

श्री चन्द्रजीत यादव : मैं यह कह रहा था कि पूरे देश में एक साजिश चल रही है देश की प्रतिक्रियावादी ताकतों की तरफ से कि हिन्दुस्तान में जो प्रगति के लिए हमारी सरकार कदम उठा रही है या जिन देशों से हमारी दोस्ती है श्रीर जिन की दोस्ती को हम कायम रखना चाहते हैं इसलिए कि उस में हमारे भी राष्ट्र का हित है ग्रीर उन का भी हित है, दुनिया के सारे देशों के साथ दश्मनी कर के, दनिया के सारे देशों को दृश्मन के खेमे में रख कर हम अपने को ग्रलगाव की स्थिति में. ग्राइसोलेशन की स्थिति में नहीं रखना चाहते, अगर उन के तर्क को मान लिया जाय तो इस का अर्थ क्या होगा ? (व्यवधान) स्थिति यह है कि भ्राज हम इस बात को स्वीकार करने को यार नहीं हैं.....

(व्यवधान): . . . हम यह जानते हैं कि रूस हमारा एक मित्र देश है। रूस की भीर हमारी मिवता कुछ भादशों के ऊपर, कुछ बनियादों के ऊपर कायम है। उस मिवता को हम बनाए रखना चाहते हैं ग्राज भी ग्रीर भविष्य में भी। लेकिन वह मित्रता भ्रपने देश के सम्मान की कीमत पर, वह मित्रता ग्रपने राष्टीय हितों की कीमत पर. वह मिल्लता भ्रपने देश की भ्राजादी भीर सार्वभौमिकता की कीमत के ऊपर चाहे वह रूस के साथ हो, ग्रमेरिका के साभ हो या किसी के साथ भी हो, हम नहीं रखना चाहते। लेकिन प्रश्न यह है कि ग्राप क्या चाहते हैं हम से ? हम ने प्रोटस्ट नोट भोंजें। हम ने बातचीत कर के लगातार उन काध्यान उस की तरफ खींचा। श्रमेरिका गोवा के ऊपर हमारी प्रभसत्ता को मानने के लिए तैयार नहीं है। आज भी भ्रमेरिका एक एक गोवा के नागरिक को मानता है कि वह पूर्तगाली नागरिक हैं। तो क्या हम अमेरिका के कहने से गोवा के अपने देश के नागरिकों को पूर्तगाली नागरिक मान लें ? भ्रगर अमेरिका हमारी प्रभ-सत्ता को काश्मीर के ऊपर नहीं मानता तो क्या उस के कहने से हम काश्मीर को एक स्वतंत्र देश मान लें ? हम को इस प्रश्न के ऊपर विचार करना है कि दूनिया के दूसरे देश क्या कहते हैं हम उस को मानने के लिए तैयार नहीं हैं। जैसा हमारे किसी मित्र ने कहा है, "मैं समझता हूं उन्होंने सही कहा है भारत का नक्शा और भारत की भिम के बारे में भारत की सरकार जिस नक्शे को बनाएगी उस को हम एक अधिकृत नक्शा मानेंगे। क्या अमेरिका उस के बारे में कहता है, क्या प्रंग्रेज कहता है या क्या सोवियत यनियन कहता है उस का इस से कोई मतलब नहीं होगा । अगर गलत नक्शे होंगे तो उस के खिलाफ हम ग्रपना प्रोटेस्ट करेंगे. उन का ध्यान उस की तरफ खींचेंगे। लेकिन इस के मानी यह नहीं हैं कि हम उस भूखण्ड

को छोड़ देंगे और उन के पीछे दास बन कर घूमते और दौड़ते फिरेंगे।

मगर मैं इस बात को कहना चाहता हं कि सोवियत युनियन और हिन्दुस्तान की दोस्ती तोडने की साजिश जो इस देश में प्रति-कियावादी ताकतें मिल कर कर रही हैं हम उस को नहीं होने देंगे । हम उस बात को नहीं भल सकते कि जब काश्मीर का सवाल ग्राया तो सोवियत युनियन ने संयुक्त राष्ट संघ में ग्रपने विशेषाधिकार का प्रयोग कर के हमारी मदद की। जब गोवा का सवाल ग्राया तो ग्रमेरिका ग्रीर इंग्लैंड ने पूर्तगाल की मदद की लेकिन तब सोवियत यनियन ने हमारी मदद की । हमारे देश के ग्रंदर उन बनियादी उद्योगों को ग्रौर हमारे देश की ग्राथिक हालत को मजबत करने के लिए रूस ने जिस प्रकार का संबंध जोडा ग्रीर हमारी मदद की हम उस संबंध को बनाए रखना चाहते हैं।

ग्रंत में मैं इस बात को कहना चाहता हूं कि यह सोवियत रूस के नक्शे का सवाल जो है, इस में जहां तक यह बात है कि उस ने गलत नक्शे दिखाए हैं, उस के ऊपर हम सभी एक साथ हैं जहां तक कि इस का सवाल है कि प्रोटेस्ट करना चाहिए, हम को हाइएस्ट लेवल पर उस सवाल को उठाना चाहिए ग्रीर उन से कहना चाहिए कि ग्राप हमारे मित हैं, ग्राप इस नक्शे को बदलिए। ग्राप की ग्रपनी सरकार है, उस को बदलवाइए।

श्री पीलू मोदी: श्रीर ग्रगर नहीं किया तो ?

श्री चन्त्रजीत यादव : ग्रगर नहीं किया तो हम फाँज नहीं भेजेंगे। मोदी साहव चाहते हैं कि हम उस के लिए फाँजें भेजें तो वह हम नहीं करने वाले हैं। माननीय मोरार जी भाई की तरह से मैं यह भी नहीं कहना चाहता— मोरार जी भाई ग्राज कहते हैं कि ग्रपने राजनैतिक संबंध तोड़ दो। कल तक मोरार जी भाई बठे थे कैंबिनेट के अंदर और 56 से मामला चल रहा था तब कभी नहीं कहा कि हम रिजाइन करते हैं इस मामले पर । आज निकले हैं और अब जब इस ग्रेंड एलाएंस का नेता बनने की बात करते हैं तब उन को मातृभूमि का वह भाग नजर आता है । तब उन को सोवियत नक्शा याद आता है ग्रीर तब इस. बात को कहते हैं कि इस नक्शे को ठीक करो नहीं तो हम अपना राजनीतिक संबंध तोड़ते हैं। लेकिन इस बात को मैं अपील कर के कहना चाहता हुं

SHRI MORARJI DESAI: I have to contradict the statement made. I would like to correct the wrong statement against me. I have not said that on this count diplomatic relations should be completely broken. I have said, in extreme cases that also can be done. But we have not even broken off with China. How can we break off with them? But you must take some strong diplomatic action. That is what I have said. Why are they hesitating about it?

श्री चन्द्रजीत यादव : श्रोमन्, मैं यह कह रहा था कि यह जो पूरा वातावरण बनाने की कोशिश की गई, मैं इस बात को मानता हूं कि ग्राज उस नक्शे को हमें ठीक कराना है ग्रगर इस बात के ऊपर सभा एक मत हों तो ग्राएं हम सब मिल कर इस बात को करें। लेकिन उस में यह नहीं हो कि सोवियत एम्बैंसी के सामने तो करेंगे प्रदर्षन ग्रीर ग्रमेरिकन एम्बैसी के सामने ग्राप की हिम्मत नहीं पड़ेगी (व्यववान) . . .

एक माननीय सदस्य : सब जगह चलो ।

श्री चन्त्रजीत यादव : मैं इस बात को मानता हूं कि सब मिल कर इस में ग्रपती एक राय दें ग्रीर पालियामेंट की यह राय जाय कि दुनिया के तमाम देश जिन्होंने हमारे नक्शे को गलत छापा है उन देशों के

[श्री चन्द्रजीत यादव]

साथ हम को प्रधान भंती के स्तर पर बात करतः चाहिए। लेकिन यह नहीं हो सकता कि स्राप एक देश को स्रलग कर के उस में अपनी राजनीति करना चाहें। यह चीज नहीं हो सकती। मैं यह कहना चाहता ह कि यह सारे का सारा एक राजनैतिक सवाल है, एक साजिश के मातहत है और यह उस सःजिश का एक ग्रंग है जिस में हमारी प्रगति-शोल ग्रंदरूनीं नोतियों का भो विरोध हग्रा है और हमारो वाह्य नीतियों का भी विरोध हो रहा है। इसीलिए गृह नीति श्रौर विदेश नोति दोनों को जोड कर यह ताकतें उस के ऊपर विरोध करना चाहती हैं। मेरा निवेदन है कि इस प्रस्ताव को सदन को मंजर नहीं करना चाहिए।

श्री प्रकाशवीर शास्त्री (हापुड) : सभापति जो. सतारूढ दल के और विरोधी पक्ष के भी मैं ग्रंपने उन मित्रों की राय से पूरो तरह सहमत ह कि हमारे देश की एक इंच धरतो को भी चाहे वह ग्रमेरिका हो, रूस हो या ब्रिटेन हो, चैकोस्लोवाकिया हो, स्विटजरलैंड हो, कोई भी क्यों न हो, वह किसी दूसरे देश के नक्शों में दिखाता है तो हम को सब को समान स्तर पर रख कर सब का विरोध करना है। क्यों कि यह हमारे देश की रक्षा का प्रकृत है, हमारे देश के स्वाभिमान का प्रश्न है। जहां तक इस बात का प्रश्न ह कि अमेरिका ने कुछ नक्शों में काश्मीर ः धरती को पाकिस्तान का भाग दिखाया या इंग्लैंड ने हमारी धरती को पाकिस्तान का भाग दिखाया. में भ्रपने मित्र चन्द्रजीत यादव को याद दिलाना चाहता हं कि तीसरी संसद के अधिवेशन में शायद हमी थे जिन्होंने इसी ससद के म्रंदर इस प्रश्न को उठाया या और उस समय अमेरिका की भी निन्दा की थो ग्रीर बिटेन की भी निंदा की थी। ाज यह प्रश्न भ्राया है कि रूस ने हमारी कुछ धरती को चीन का हिस्सा दिखाया है। में इस बात में अपने इन दोस्तों से सहमत

हं कि भारत के पड़ोस में जितने देश हैं, हम को अपनी स्रोर से प्रयत्न करना चाहिए कि उन के साथ हमारी मिलता न छटे, हमारी मिन्नता बनी रहे। लेकिन हम उस मिन्नता की कामत अपने राष्ट के स्वाभिमान के रूप में नहीं दे सकते, मित्रता की कीमत ग्रपने राष्ट की धरती के रूप में नहीं दे सकते। हम उस मित्रता की की मत ग्रापने देश के किसी भाग को किसी दूसरे देश का हिस्सा दिखाने के रूप में नहीं दे सकते। जो बात मैं विशेष रूप से कहना चाहता ह वह यह है कि जहां तक सोवियत रूस का सवाल है हमारा यह सीभाग्य था कि जिस समय श्री ब्लगानिन ग्रीर खुश्चेव यहां ग्राए तो उन्होंने यह कहा था कि अगर कभी हिन्दस्तान के ऊपर किसो प्रकार की कोई श्रांच श्राए तो हिमालय के ऊपर खडे हो कर ग्रावाज लगा देना, हम तुम्हारी सहायता के लिए यहां उपस्थित मिलेंगे । लेकिन चीन ने जब हमारे ऊपर ग्राक्रमण किया ग्रीर उन से पछा कि ग्राप ने हमें ग्राश्वासन दिया था तो उन की ग्रोरं से यह भा उत्तर ग्राया, शायद चन्द्रजीत जी को भी याद होगा कि भाई के खन में ग्रीर दोस्त के खुन में ग्रन्तर होता है। भाई श्रीर दोस्त में भाई का खन ज्यादा गाढा होता है, दोस्त का खुन इतना ज्यादा गाढा नहीं होता है--यह उत्तर भी उन्हीं की स्रोर से श्राया था।

दूसरे—जब से यह चीनी नकशे का प्रक्न आया है, इस पर श्राप भी निन्दा करते हैं शौर हम भी करते हैं। लेकिन बड़ी बात यह है कि रूस का कुछ समय से बड़ा विरोधी रवैया इस प्रकार बढ़ता जा रहा है कि ग्राज राष्ट्रीय स्वाभिमान से सम्बन्ध रखने वाले लोगों को, चाहे इस पक्ष के हों या उस पक्ष के हों, दोनों को समान रूप से उसकी निन्दा करनी चाहिये। ग्राप बताइये—जब श्री खुक्चेव यहां पर ग्राये थे, उन्होंने यह कहा था कि काश्मीरकी एक-

एक इंच धरती भारत की है, उस पर किसी दूसरे देश का अधिकार नहीं है। लेकिन मैं ग्रब अपने मित्रों से पूछना चाहता हं - क्या ग्राज रूस की नीति वही है जो खश्चेव के समय में थी....

श्री रामावतार शास्त्री (पटना) : बिल-कुल वही है।

श्री प्रकाशबीर शास्त्री: ग्रगर वही है. जैसा कि श्री रामावतार शास्त्री कह रहे हैं, तो जिस समय स्वर्गीय लाल बहाद्र शास्त्री ताशकन्द समझौते में शामिल होने के लिये गये थे और यहां यह कह कर गये थे कि काश्मीर के प्रश्न पर वहां किसी प्रकार की चर्चा नहीं होगी, क्या श्री कोसिगिन की तरफ से ग्रौर रूस की सरकार की तरफ से उन पर दबाव नही डाला गया था कि समझौते में काश्मीर के प्रश्न कों भी शामिल कर लिया जाय। रामावतार शास्त्री जी बताये-क्या उनकी स्रोर से इस प्रकार का दबाव नहीं डाला गया था ?

सभापति महोदय, ग्रब से कुछ समय पहले जब सरदार स्वर्ण सिंह रक्षा मंत्री थे, हम ने उन से एक प्रश्न पूछा था-क्या यह सत्य नहीं है कि पाकिस्तान को रूस से टैंक मिले हैं, तब सरकार ने इसी संसद में जबाव दिया कि नहीं हम को किसी प्रकार की कोई जानकारी नहीं। है। ग्रब बताइये-उस समय ग्रापकी सूचना सही थी या सदस्यों की सूचना सही थी ? श्राज उसी प्रकार के हथियार जो रूस भारत को दे रहा है, वे पाकिस्तान को भी दे रहा है-इसमें सच्चाई है या नहीं ?

तीसरी सब से बडी बात-गाज रूस हमारा मित्र है भीर हम भी चाहते हैं कि उस के साथ हमारी मिन्नता रहनी चाहिये।लेकिन जिस रूस ने ताशकन्द का समझौता कराया, ग्राज जब उसी समझौते को दूसरा पक्ष दियासलाई लगा कर जलाता है, तो क्या रूस की तरफ से उस के विरुद्ध एक शब्द भी कहा गया है कि पाकिस्तान को ताशकन्द समझौते का ग्रादर करना चाहिये, सम्मान करना चाहिये। जब कि

भारत उस का पूरा सम्मान कर रहा है। सच्चाई यह है, सभापति महोदय, भारत सरकार नहं कहा जा सकता किन कारणों से पिछले कुछ समय से रूस से भयभीत हो गई है और उसके दबाव में ग्राकर कुछ इस प्रकार के निर्णय ले रही है जो देश के स्वाभिमान को ग्रागे चल कर मिटटी में मिलायेंगे । उदाहरण के लिये मैं एक सनसनीखेज बात वतलाना चाहता है, जिस को मैंने गह मंत्रालय की सलाहकार समिति में प्रधान मंत्री के सामने भी कहा था ग्रीर वह यह कि जब ग्राप समझते हैं कि ग्राज काश्मीर के सम्बंध में रूस की नीति बदल गई है. जब भ्राप समझते हैं कि पाकिस्तान के साथ भारत का काश्मी र में संघर्ष होकर चका है तो मैं पूछना चाहता हं-इस सरकार ने काश्मीर के फौरेस्ट्स का सर्वे करने के लिये रूस के एक्सपर्ट स को बुलाया है या नहीं ? यानी काश्मीर के फौरेस्टस का सर्वे करने के लिये रिशयन एक्सपर्ट्स ग्राये ग्रीर उस हिस्से का सर्वे कराया गया जो रूस ग्रौर हिन्द्स्तान की सीमा से मिले हुए हैं। मैं पूछना चाहता हं क्या हिन्द्स्तान में इस प्रकार के विशेषज्ञों का स्रभाव हो गया है, जो रूस से इस प्रकार के विशेषज्ञ बुलाये गये ग्रौर कहा गया कि काश्मीर के जंगलों में जाम्रो भ्रौर वहां जा कर यह काम करो।

दूसरी बात, नकशों को लेकर ग्राज हमारे दिलों में जो दर्द और ग्रापत्ति है, वह इसलिये भी है कि एक दफा पहले भी रूस के नकशे हम को इसी प्रकार अपमानित कर चके हैं--कोलम्बो प्रस्तावों के समय। उस समय भी रूस के छपे हुए नक्शे प्रमाण के रूप में वहां प्रस्तुत किये गये थे ग्रौर ग्रक्साई चीन की रेखा जो उस समय खीची गई थी, वह भी रूसी नकशों को सामने रख कर खीची गई थी। तो हम को सब से बड़ी ग्रापत्ति यह है कि कल जिन रूसी नकशों में छपे हुए भारत के मान चित्नों के कारण हम अपमानित हो चुके हैं, वही अपमान हम को दोबारा न देखना पड़े।

सभापति महोदय, मेरे एक मिल ने कहा कि हमारी नीति बड़ी संतुलित होनी चाहिये।

Indian territory as [श्रीः प्रकाश वैर शास्त्रीः]

ग्रगर हमारे देश का गलत चित्र, धुंधला चित्र प्रस्तुत करने पर बी० बी० सी० के प्रतिनिधि को निकाला जा सकता है, तो रेडियो पीस एण्ड प्रोग्रेस, मास्को रेडियो से प्रतिदिन जो भारत विरोधी समाचार प्रसारित होते हैं. भारत सरकार उन के सम्बन्ध में ग्रुपने मह पर पटटी बांध कर क्यों बैठ जाती है यह जो ग्रसन्तलन है इसको किस प्रकार से सन्तुलन कहा जा सकता है ?

सभापति महोदय, इस बात के ऊपर मैं विश्वास नहीं करता, पीछ जैसे मेरे कानों में श्राकर समाचार पडे हैं कि रूस ग्राज हमारी घरेल नीतियों में भी हस्तक्षेप करने लगा है। ऐसे समाचार यहां जगह जगह सुनने को मिलते हैं। जैसे स्वर्गीय राष्ट्रपति डा० जाकिर हसैन का जब देहावसान हम्रा तो रूस से मुझाव भ्राये कि भ्रब राष्ट्रपति किस को चना जाय। मारे देश में कमाण्डर-इन-चीफ का निर्वाचन ोना है तो बाहर से सझाव आ रहे हैं कि सेना का थल-सेनापित किस को बनाया जाय।हमारे देश में सूप्रीम कोर्ट के चीफ जस्टिस रिटायर होने जा रहे हैं तो बाहर से सुझाव ग्रा रहे हैं कि उस पूरानी परम्परा को समाप्त कर के बाहर से किसी को सुप्रीम कोर्ट का चीफ जस्टिस बनाया जाय। इस प्रकार की स्थिति सही है---मैं बिश्वास नहीं करता। लेकिन ग्रगर इस में कुछ भी सत्यांश है तो इस प्रकार का हस्तक्षेप एक तरह से हमारी स्वतन्त्रता को रूस के पास गिरवी रखना होगा। इस सरकार ने जो सब से बड़ी कर्तव्य पालन में चुक की, वह यह कि वह कहते तो यह हैं कि हम ने कर्तव्य पालन किया रूसी नकशों परप्रतिबन्ध लगाया. लेकिन यह प्रतिबन्ध कब लगाया ? जब इस संसद में शोर मचा. जब इस संसद के सदस्यों ने खडे होकर सरकार को विवश कर दिया, तब सरकार ने प्रतिबन्ध लगाया। ग्रगर इस सरकार ने पहले ही यह कदम उठा लिया होता तो शायद श्राज इस प्रकार से सरकार को ग्रालोचना का विषय न बनना पड़ता।

MR. CHAIRMAN: Mr. Piloo Mody.

SHRI S. M. BANERJEE: Sir, I want two minutes to explain my amendment.

SHRI PILOO MODY (Godhra): It has been maintained that our friendship with the Soviet Union is creasing. We are happy if it But will the hon. Minister kindly explain just one single point? Upto 1967 even though the Soviet showed all of NEFA and Aksai Chin as part of China, when they drew the border, they had a note on it which said "This is a disputed border.'. Since 1967 that note has disappeard and the External Affairs which is aware of this, has been suppressing this fact from the Parliament and the people of India. I want to know. What is the motivation of the Government of India trying to suppress this fact from the Parliament and the people of India? This is a shift in the Soviet policy. After all, they are very thorough people. They do not do these things inadvertently. The shift in the Soviet attitude about our border-what does it represent? What dangers does it represent to this country?

Thank you.

SHRI SAMAR GUHA: On a point of order, Sir. Is it not proper that after SSP, it is the turn of the SSP speaker? I do not know. Sir, this is very unfair on your part to this discrimination.

CHAIRMAN: Please don't MR. pass these remarks. You are in habit of passing remarks.

SHRI SAMAR GUHA:

MR. CHAIRMAN: This will not go on record.

MR. HEM BARUA.

(Mangaldai): SHRI HEM BARUA This debate on cartographic aggression has aroused emotions and passions and passions. But, Sir, I do not

^{*}not recorded.

want emotions and passions to be aroused. I want you to study this matter in the correct perspective. No anti-Russian lobby should function in this country and no anti-Russian campaign should be carried on because of this cartographic aggression and to say that there is an anti-Russian lobby in this country is entirely wrong. Nothing like that. (Interrptions).

SHRI ATAL BIHARI VAJPAYEE (Balrampur): Mischievous.

SHRI HEM BARUA: One mistake does not justify another mistake. The mistake of the Russian cartographic aggression does not justify the mistake committed by other nations like America and possibly Britain.

AN HON. MEMBER: And others.

SHRI HEM BARUA: One mistake does not justify another mistake. We have taken action against the BBC. That would not justify that we should not take action against Russian cartographic aggression. Aggression is always a prelude to physical aggression. There is no doubt about it.

I remember when this matter of Chinese aggression was pointed out on the floor of the Hoose, the Prime Minister at that time pooh-poohed this pointing out the fact. But when China attacked us in 1962, everybody was silent.

All those people who pooh-poohed this idea of cartographic aggression by China were silent when the actual Chinese aggression came. I saw with my own eyes in the military barracks of NEFA occupied once by the Chinese who have written on the whole 'If you, Indians, misbehave, we will come back again'. That is what they have written in the army barracks when the Chinese occupied them during their aggression in 1962.

SHRI S. M. BANERJEE: But we have beaten them away in Nathu La.

SHRI HEM BARUA: Mr. Krishna Menon who was the Defence Minister then made a speech in Bombay that defeat in isolated battles do not make a war. But the fact remains that we were defeated in the isolated battles in the hands of China. There is no doubt about it. We were defeated. There are instances of cartographic aggression by the USA UNO so far as Kashmir is concerned. But then, we have been protesting against that. Have we not? We have protested against that. What is harm if we protest against this cartographic aggression by the Soviet Russia? Because, I always believe Soviet Russia must be friendly with this country. But we want friendship on equal terms, on a reciprocal basis, —not on the basis of surveillance. We don't want that type of friendship.

SHRI PILOO BODY: Friendship with honour.

SHRI HEM BARUA: Yes, friendship with honour. You are right. Mr. Piloo Mody is at least right when he said, we want friendship with honour. That is right. We don't want friendship on the basis of surveillance.

Now, this cartographic aggression has agitated the mind of all. There is no doubt about it. I think, it has agitated the minds of the leaders of the Government also, including Mr. Surendra Pal Singh ji. I think, Sir, is has agitated the mind of everybody.

But, at the same time, this is also a fact that Soviet Russia had given arms and ammunitions to Pakistan. Their argument is this, that they want to wean away Pakistan from the clutches of China. And now the Russian leaders are coming to realise this very fact.

Now, why are we concerned by this cartographic aggression by Soviet Russia? Because of the fact, there was cartographic aggression by China and that was followed by physical action and therefore we are afraid, because of this.

[Shri Hem Barua]

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At the same time the question arises What should we do now? There are some people who say that we should go to war with Soviet Russia. I do not think so. We must not go to war with Soviet Russia because we are not in a position to do it firstly. And, secondly, Sir, that would violate the principle of peace.

Sir, we want peace with every country and friendship with every country on equal terms. We do not want to go to war with Soviet Russia because of these facts. But, at the same time, we can do one thing.

We can carry on a map against Soviet Russia. If Soviet Russia refuses to revise these maps, we can do one thing. We can print maps showing Russian territory as Afghar Rumanian Hungarian or even Chinese territory and bombared the Russian Embassy in Delhi with those maps. We can publish such maps showing portions of Russian territory as longing to Afghanistan, Rumania. Hungary or even China. tion). We can do that. We can carry on that map warfare. We should do something to make the Russian leaders realise that India cannot be taken for granted. Sir, the trouble is that they think that India is taken granted.

You know, upto 1967, what happened? The international border in NEFA was taken as a disputed territory by the Russians, and the Russian Ilyushin test pilot refused to fly over there, because that was a disputed territory before 1967. After 1967 that position was also reversed. Now the territory in both Aksai Chin and NEFA are shown as belonging to China and that is what is shown in the maps.

Now, this is a fact that for the first time our Government protested to Soviet Russia in 1956, I think. And that protest was followed by three protests and the latest was in 1969.

Now, Sir, we should take up this matter very boldly about these erroneous maps in the great Soviet Encyclopaedia and see that Soviet Russia publishes the maps correctly.

Thank you.

्रश्नी प्रेम चन्द वमं (हमीरपुर) : सभापति जी, ग्रब 6 बजने व ले हैं। ग्राप इसको 6 बजे खत्म कर दीजिए क्योंकि वही नकशा है ग्रौर वही बात सभी को कहनी हैं।

स्भापित महोबयः हम चाहते हैं कि खत्म हो जाये लेकिन अभी पार्टीज के दो तीन लोग बोलने वाले हैं श्रीरदो तीन मेम्बर श्रापकी तरफ से बोलने वाले हैं इसलिए मुक्किल हो जाता है। सदस्यों से मेरा इतना निवेदन जरूर है कि दो-दो मिनट में भी श्रपनी बात कह ले।(ब्यवधार)....

श्री मोल हू प्रसाद : इस चर्चा का उत्तर या तो आप आज ही मन्त्री महोदय से दिलवा देया फिर कल तक के लिए इस सेशन को और बढा दिया जाये।....(स्यवका ')....

श्री रामचरण: मेरा भी यही निवदन है क्योंकि ग्रभी शड्यूल्ड कास्ट रिपोर्ट पर भी डिस्कशन पूरा नही हुन्ना है। ... (ब्यव-णान)....

सभापित महोदः हाउस को बढ़ाने की जहां तक बात है उसके लिए ग्राप स्पीकर साहब को लिखकर दीजिए।....(व्यवधार)... कुपालानी जी।

श्री **राम चरण**ः इस वक्त तो स्पीकर ग्राप ही हैं।

सभाष**ि महं.ब**र: नहीं, ग्राप उन्ही को लिखकर दीजिए। इस में मैं कुछ नहीं कर सकता हूं।....(के बषात)....कृपालानी जी। श्री मोलहू प्रसाद: शेड्यूल्ड कास्ट रिपोर्ट पर 20 घंटे का डिस्कशन होने की रूलिंग तो यहां पर श्रापने ही दी थी।.. (अववान).. श्राप इस सम्बन्ध में हाउस का फैसला ले सकते हैं।

SHRI SAMAR GUHA: We can sit tomorrow also, because the Rajya Sabha is sitting till the 7th.

श्री शिव नारायण: ग्राप मिनिस्टर का जबाव यहां पर दिलवाइये। ग्रापने इस बात का एश्योरस दे रखा है।...(स्यवधान)...

स्थापित महोद्य : शिव नारायण जी, आप एक ग्रुप के चीफ व्हिप हैं। अगर आप ही इस तरह का बिहेबियर करेंगे तो कैसे काम चलेगा। (ब्रब्धान)... क्रुगलानी जी।

श्री राम चरण : समापित जी, मेरा व्यवस्था का प्रश्न है। शेड्यूल्ड कास्ट रिपोर्ट अभी तक पोस्टपोन होती चली श्राई है उसको कन्क्लूड होना चाहिए। इसलिए मेरा निवेदन है कि या तो सरकार सबसे पहले उसका उत्तर दे श्रीर ग्रगर ग्रभी उत्तर नहीं देना चाहती है तो फिर इस हाउस को एक्सटेंड कर देना चाहिए। . . . (श्यवधात) . . . हिरजनों के साथ इस तरह का पक्षपात नहीं होना चाहिए। . . . (श्यवधात)

श्री स० मो० बनर्जी: सभापित महोदय, जब पहले हमने इस हाउस को तीन तारीख के लिए एक्सटेंड किया था तब यह नहीं सोचा था कि इतना काम बाकी रह जायगा। शेड्यूल्ड कास्ट रिपोर्ट पर जो डिस्कशन था वह भी प्रभी बाकी है। तो मरा कहना यह है कि जब राज्य सभा सात तारीख तक के लिए बैठ सकती है तो एक दिन के लिए हम भी बढ़ा सकते हैं। ग्राप चेयरमैन हैं, ग्राप पूरे सदन से कह सकते हैं और सदन ग्रापको इस बात की ताकत दे सकता है।

श्री समर गुरु: मैं भी इस बात का समर्थन करता हं।... (व्यवधान)...

श्री श्रीचन्द गोयल : सभापति के वहीं ग्राधिकार हैं जो कि ग्राध्यक्ष के होते हैं। (.स्यक्शान)

SHRI J. B. KRIPALANI (Guna): I can also speak as loud as other people, if they will not allow me to speak. The Chair has called me ten times, but these people are interfering. Other Members have no right to interfere when I have been called.

SHRI UMANATH: If he has got the right to speak, then we have also got the right to raise our voice.

SHRI J. B. KRIPALANI: They are not raising any point of order, but only a point of disorder. Ten times the Chair has called my name, ten times these people have interfer-And for what? For that which the Chairman says is not within his power; and yet they tell him that it is within his power. Is this the way of doing things? I have been sitting here for five hours, and the Chairman has no mercy upon me; I am an old man, after all, and he will call me only at this time and not earlier. I have to sit here to speak last because some leaders or two or three members get up and shout.

What has been the whole discussion about? These members have only been flinging epithets against each other. I say: plague to both your houses, whether this side or that. The real question is quite different. You accuse this side that they are friends of America. They accuse you that you are the friends of Russia and China. There are people here who are friends of both China and Russia. Where is an Indian here, I ask?

AN HON, MEMBER: I am an Indian.

SHRI J. B. KRIPALANI: You are . . (Interruptions).

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[Shri J. B. Kripalani]

This question of maps is not something new. It has not come to us all of a sudden. We have come across these maps from 1949. When the Chinese invaded Tibet and annexed that territory to China, at that time Sardar Vallabhbhai Patel wrote a letter to Jawaharlal drawing his attention—the letter is there for anybody to see—to the intentions of China, that they will aggress against India, and asking him to be careful. He was not careful.

When Jawaharlal came with the treaty with China in 1954 in this House, I said: 'Sir, did you talk of the maps?' He said "Yes, I mentioned about the maps and Chou-En-lai, said 'these are old maps of the Chiang Kai-shek time; we had no time to look into them'."

I said, "even when there are written treaties there is always the question of interpretation. You have nothing in writing. It is Chou-En-lai's word against your word, one word against another." Even when there are talks between representatives of two nations, afterwards those talks are written down and submitted to the parties concerned to confirm these were right or wrong. Even then there are disputes.

I raised this question at that time. This is not a new question. Why are we afraid of these maps? Because these maps led to aggression on the part of China. It was justified on the basis of these maps: China had already claimed these territories, so they had a right to those territories and these maps were cited in support.

Then you know what happened when there was Chinese aggression—members have mentioned it here; I do not want to repeat it. Russia was a great friend of ours. But at the time they said: 'There is a question of brother; there is a question of a friend'. They said: 'China is our bro-

ther and you are our friend. So you will have your proper place. Do not bother about it.

This question was raised with Russia I think in 1967 or so. They considered these territories as They knew that these territories are disputed. Have these facts come out or not? Can the Foreign Minister-I mean the Foreign Affairs Minister: sometimes our Foreign Affairs Ministers are raelly 'foreign' Ministerstell us about it? Will my friend, the Minister of Affairs, tell be whether these are facts or not, whether they are in his record or not or whether he never heard of them.

Therefore, we are apprehensive of what is being done by Russia today. namely printing those maps not even telling us that it is disputed territory, publishing those maps in their latest authorised Encyclopaedia. Nobody should impute motives to us that we are enemies of Russia. are only proceeding on what has happened historically. When nation is not historically aware of happenings, then say that nation is doomed. We must learn from history, we must learn from experience.

Russia is our friend, but Russia is supplying arms to Pakistan and also naval help to Pakistan. Remember that the foreign policy of a nation does not change because its home policy has changed.

What is Pakistan going to do with its navy? Is England coming back or is America or China going to attack Pakistan? They have no enemies on the sea side. Their only enemy is India so far as the sea is concerned. About land also that is true. So, why Soviet Russia is giving naval help to Pakistan we have not been able to understand. It we think that Soviet Russia will be against Pakistan. we have not read

European history at all. It is always the effort of Russia to have a port in the tropical waters. In Europe it is the Mediterranian. In Asia it is the Indian Ocean. The way lies through Pakistan As I am alive today see the result of the mistakes Jawaharlal committed, I hope I will be alive to see the day when you will be left in the lurch. The Soviet Union will be entirely with Pakistan and you can do what you like, because they want a passage to the Arabian sea and the Indian Ocean.

DR. KARNI SINGHT (Bikaner): The humiliation that has been caused to our country as a result of this Soviet cartographic aggression has had its echoes throughout the country. It is adequately clear to us now that India's policies of non-align ment are really becoming a and every day we are more and more getting tied to the apron strings of the Soviet Union. You know as well as all of us do here that the gradual encroachments on India's territories, regarding which we have raised discussions on the floor of the House for a long time, have given our country shock after shock, but the fact remains that this Government, instead of taking some positive stand, whenever it comes to the Soviet Union, it always has a tendency to soft-pedal.

I would like to read out something from Shri Swaran Singh's speech made in the Rajya Sabha. He said:

the "They had further told the Soviet Government that Union completely respected India's territorial integrity and that depiction of boundaries wrong on maps did not in any way affect or reffect the Soviet ernment's understanding of respect for India's frontiers."

Then he goes on to reply in another Rajya Sabha debate in a very powerful and a strong voice which only the 2169—LS—6.

Minister of a powerful country like India can do:

"It had been asked whether the Government had asked the Soviet Union to clarify their position ir writing. The Government had no done it so far."

18 hrs.

I quite understand that the Government is slightly scared of the Soviet Union. But I do hope that they are letting down our country. He says:

"When they clarified the position in writing, they would clarify it on the map."

Then he goes on further with very brave words:

"It was easy to write and also, perhaps it might not be quite comfortable to get a clear 'No'."

If the Government is friendly with the Soviet Union I cannot understand why they should be frightened of getting a 'No'. If our case was strong and Soviet Government also are appreciative of India's stand why should there be any difficulty in the Government taking up this matter expeditiously? If you get on 'No' surely we can strongly represent to the Soviet Union that this is not the way of expressing friendship bet. ween two nations. If we become subordinate officers to them we are letting down the country.

What does the Soviet Union think of us? In the foreword to the Great Soviet Encyclopaedia, they say:

"The current third edition of the Great Soviet Encyclopaedia is pubshed in conformity with the decree of the Central Committee of the Communist Party of the Union and the Countcil of Ministers of the Union of Soviet Republics."

It is absolutely clear from this that the maps have sanction of the Soviet [Dr. Karni Singh]

Union Government. Therefore you cannot turn round and say that the maps have been prepared by take. These maps have been berately prepared. They are deliberately prepared to give a corridor to the Chinese through Pakistan to ports. We know perfectly well the Minister designs behind it. We also know that if there was a war between China and India-God forbidwe know perfectly well on which side Soviet Union's sympathy will be. This same Government knowing this weakness is buying its arms from the Soviet Union. Whether it is a question of high power transmitters satellite for television or whatever it may be, the question arises whether it should be from the free world or the iron curtain coun. tries. We have to realise that as long as India declares itself to be a democratic country, it is a free country. Whether you like it or not you have absolutely nothing in common with the Soviet Union the day when you become a communist country I can understand that. I should like to give you one more quotation before I finish. It is about the Brezhnev Doctrine.

"The Brezhnev Doctrine, invented to explain and justify retrospectively the invasion of Czechoslovakia, claims that any country which calls itself 'socialist' can never hope to escape from that net and that any attempt to take back to the path of liberal democracy would justify Soviet Military intervension."

You can under stand perfectly well what is behind the minds of the Soviet people, behind this garb of friendship. We should not be led astray by this friendship because if the time came and this country remained a socialist country in terms of the Soviet Union then we shall never be able to go to the path of

liberal democracy. Soviet intervention in India would be justified by Brezhnev doctrine. It is a matter of great regret and shame and I can only hope that the Government will wake up to the fact and realise that only democratic countries have something in common and it is essential for us when we start thinking in terms of non-alignment that we understand by non-alignment as a result of inherent internal strength and if we do not, then the wisest thing for us is to have alignment with other countries who think as we do and whose political philosophy is the same as ours.

SHRI AHMAD AGA (Baramulla): Sir, before I begin to speak on the subject proper, I want to place on record that in Parliament, to me, an opportunity to speak has been frequently denied. I have to say it, and I want this to go on record. (Interruption).

MR. CHAIRMAN: The Members are called with due reference to their numbers. This remark is not justified.

SHRI AHMAD AGA: I now wish to speak a few words on the subject under discussion, the mistake committed by the Soviet Government with regard to the map of India. There are many other countries who have also made similar mistakes. The United Kingdom has made the mistake. There are other countries like Switzerland and Sweden and others who have made the mistake.

This is a thing which one can hardly dismiss; it need be rectified by protesting or by asking those countries and saying that "you are friendly and let us try to rectify these mistakes."

But the most important point is, and a thing about which I feel concerned is that the United States of America have comletely omitted to show Kashmir as part of India. They have also deleted the word "Jammu";

the name of my State is Jammu and Kashmir. It is not just "Kashmir". This is very important. The UN and USIS have put down Kashmir as a separate State. I read sometime ago-I do not remember perhaps very clearly-Mr. Bal Raj Madhok's book. New Alignments in Kashmir. In that book, he has stated or recommended or he has wanted or wished that Badarwah and other parts of Jammu should Ъe merged with Himachal Pradesh; and so the Jammu territory also. He completely omits and he completely forgets the valley of Kashmir, in the same way. I find the Americans doing the same thing.

When I look at the geography that has been written and the maps that have been prepared-I am not talking in favour or against America or Russia or in favour or against anybody-I am referring to McGraw Hill's Illustrated World Geography. what do I find? It has been prepared by the University of Cambridge and it has been edited in America in 1960. I cannot believe that the University of Cambridge was or is unaware that Jammu and Kashmir State had acceded to India in 1947. I cannot believe that Americans were ignorant or innocent of the fact that we had acceded to India. It is a very clear intrigue on their part. Why do I say this? It is because of this. Why do they want us to remain a separate country? Obviously, they want to create difficulties because they want trouble there. The USA had a base at Rawalpindi against Russia. Now that they have lost that base, do they want a base at Kashmir? Or, do they want to convert us into something like Vietnam? What do they want to do with us? I speak with much concern about this, than any one of them on that side could speak, because I am itally concerned with this matter.

The whole point is that our foreign country has to depend on our naional interests. What is our foreign policy? We became free in 1947. We were an under-developed country. So, the

first thing that we wanted was development and for that national integration. What was necessary that? We wanted secularism. for development we wanted peace all around and, therefore, non-alignment. Do we see peace around us? is happening in Indo-China and west Who are creating these troubles there? Are those troubles coming up on their own? Truman started trouble in Korea, Johnson in Vietnam and Nixon in Cambodia. American youth are dying along with Vietnamese youth. The private sector in America, the free world which Dr. Karni Singh was praising, selling the war machinery all right and youth are dying. Americans have no right to be there. Why can't we recognise the Provisional Revolutionary Government? When Foreign Minister goes to Lusaka, he must raise his voice against all these things, against the Portuguese who are still having colonies in Africa and against aparttreid in South Africa; UK's arms for South Africa, illegal Smith regime, etc. Soviet Union came to our help in the UN by using their veto in regard to Kashmir and Goa. Do these people sitting opposite want us to antagonise Russia for having helped us in all these ways and for arming up against China? We have to understand these things in the correct perspective. We must see that what is necessary for us is peace around. For that, our Foreign Minister has to do a much bigger job than merely asking our Embassies throughout the world to keep on correcting a small line here a dot there or a note of integration in their maps.

SHRI R. D. BHANDARE (Bombay Central): Sir, but for two points which were advanced which were quite illogical and strange, I would not have taken the trouble to speak. Mr. Umanath curiously made the point that if the maps are changed, it will adversely affect the interests of China. That was the sum and substance of his argument.

SHRI UMANATH: On a point of order, Sir. He has said that I said in

[Shri Umanath] my speech that if those maps are changed, it will affect the interests of China. I have not said that. He should not proceed on that basis.

MR. CHAIRMAN: All right. You have denied it. Mr. Bhandare may continue.

SHRI R D. BHANDARE: Mrs. Tarkeshwari Sinha said that because Russia and China are communist countries, the drawing up of Soviet maps is bound to be in favour of China.

We have to take into consideration the actual factual position and the situational change after 1954. There are two centres of the Communist world and these two centres are fighting among themselves.

Shastriji said that when there was aggression by China on India, Russia said that blood was thicker than water. But have we forgotten what is happening on the northern side or in Outer Mongolia? Blood is being shed in between China and Russia. That is happening every day.

In spite of our friendly relations with Russia we have sent a note of protest. In spite of the fact that we are interested in the preservation of regional peace, we have sent a strong protest to Russia for drawing these maps.

Last point and I have done. It is really deplorable that a number of countries adopt political attitudes towards India's borders. This aspect should never be forgotten. Therefore, let me warn all countries, whatever may be the friendly relationship and the aid that we might have got from the world at large or from different countries—I quote Carson by way of warning to these different countries who commit cartographic aggression on our country—

"No woman is grateful at the cost of her chastity, no person can be grateful at the cost of his honour

and no country can be grateful at the cost of her independence."

Therefore I am warning all the countries, be careful while dealing with India.

With these words I oppose the proposition which is nothing but a political stunt.

श्री रववीर सिडं रोहतक): चेयरमैन महोदय, यह हमारे देश की खददारी का सवाल है । यह बड़ा गम्भीर मामला है। ये नक्शे काग़ज़ा के टुकड़े नहीं हैं। यह हिन्दुस्तान की इज्जत, हमारी खुददारी, हमारी सालभियत और हमारे इतिहाद का सवाल है । इस को मामली बात नहीं समझा जाना चाहिए। मैं रूस का बेहद एड-मायरर ही नहीं, बल्कि ग्रहसानमन्द भी रहा हूं। वह श्रादमी श्रादमी नहीं है, जो ग्रच्छा काम करने वाले का एहसान न माने। मैं एहसानफ़रामोश नहीं हं। लेकिन ग्रगर रूस के बीस सालों के एहसान का मतलब यह है कि वह हमारी चालीस हजार भर्बा मील जमीन को चीन का दिखा दे, तो मैं कर्तई एहसान नहीं मानता, मैं सारी बातों को भल जाता हं। ग्रगर हिन्द्स्तान का कोई स्नादमी, या बाहर का कोई देश, हिन्द-स्तान कीएक इंच जमीन की नरफ़ भी टेढी ग्रांख कर के देख ले, तो हम उसको ग्रपना दोस्त नहीं समझेंगे

ये सिर्फ़ हमारे ही ख्यालात नहीं हैं बिल्क ग्राज की डिबेट हमारे पचास करोड़ इन्सानों के जज़बात, सात, एहसात, खुददारी का मुज्जसमा पेश करती है, यहां पर ग्रक्स खींचती है । हन्दुस्तान कोई मामूली देश नहीं है । वह ग़रीब की ग्रौरत नहीं है कि सब उस को भाभी कह कर पुकारें । वह तगड़ा ग्रौर बहादुर देश है, जिस की शानदार परम्परायें हैं । हमारे नौजवान किसी भी ख़तरे से मुल्क की हिफ़ा- प्रात्त करने के लिये तैयार हैं । वे चीन ग्रौर पाकिस्तान के साथ लड़ाई में कट गये।

म्राज भी हम ग्रपने देश की सालमियत, यनिटी, सोविरेन्टी ग्रौर इन्टेग्रिटी को बचाने के लिए तैयार है, क्योंकि मादरे-बतन का एक एक चप्याहमें ग्रजीज है। ग्रीर बडी से बडी कर्बानी देने के लिए हम तैयार हैं। तो मैं म्राप की मार्फत यह कहना चाहता हं कि न इसजपालियामेंट के बल्कि पचास करोड इंसानों के जजबात ग्राप रूस तक पहुंचा दें ग्रीर सिर्फ बातों बातों में बात नहीं बनेगी, मैं मानता हं इस बात को कि न सिर्फ हमारे जजबात कागजी और दिखावटी नहीं हैं बल्कि मैं गवर्नमेंट से कहना चाहता हं कि खास तौर से एक्सटर्नल मिनिस्टर जाती तौर पर इस मामले को हाइस्ट लेवल पर लें ग्रीर जुरूरत तो प्राइम मिनिस्टर भी, ग्रगर रूस का प्राइम मिनिस्टर ग्राए तो उन के साथ इस मामले को लें या परसनल तौर पर उन को चिटठी लिखें कि पालियामेंट में यह सब के जबात हैं। हम लड़ाई की बात में यकीन नहीं करते और नहम करेंगे । हमें पता है कि रूस हमारा दोस्त है ग्रीर हमें पता है दूसरे देशों का भी । हम ग्रब किसी कीमत पर भी अपने देश की इज्जत और ग़ैरत के साथ खिलवाड नहीं करेंगे । इसी मामले में मैं चाहुंगा कि कम से कम एक बार सारे हाउस की तरफ से यह चीज की जाय कि सारा देश इस नक्शे-जात पर अपने गुस्से का इजहार करता है श्रीर हम चाहेंगे कि इस को श्रप्रीशिएट रूस ग्रौर जल्दी से जल्दी जो गलत नक्शा है न सिर्फ उस को करेक्ट करे बल्कि यह महसूस करे कि वह एक गलत काम हुआ। चीन को खुश करने के लिए हिन्द्स्तान के साथ वह खिलवाड नहीं कर सकता । या तो चीन को ही रखेया हिन्दस्तान को ही रखे। यह नहीं होगा कि हिन्दुस्तान के जजबात के साथ खिलवाड कर के चीन के जो नक्शेजात हैं उस के साथ हिन्दुस्तान का हिस्सा भी रूस उस में मिला दे। हमारे सैकडों-हजारों नौजवानों का खन

नेफा मे, लटाख में जहां भी बहीं ਛੈ वह बकार नहीं जायगा ।

इन शब्दों के साथ मैं इस रेजोल्युशन की तो मुखालिफत करता हं लेकिन मैं यह चाईंगा कि ... (व्यवधान)... बिलकल ठीक बात है कि यह रेजोल्युशन है स्टंट लेकिन यह जरूर जानी चाहिए रूस के पास कि हिन्दस्तान का एक एक नर श्रौर नारी चाहता है कि हमारे साथ सियासी तौर पर बातचीत न की जाय बल्कि हमारे एहसासात को नोट किया जाय ग्रीर जो गलती की है, उन्होंने उस नक्शे -जात में उस को करैक्ट किया जाय । मैं चाहता हूं कि इतनी बात हमारी पहंचाई जाय ।

श्री वि॰ प्र॰ मंडल : सभापति महोदय, मेरा एक व्यवस्था का प्रश्न है । मैं देख रहा हं कि ग्राप समय, पार्टी की जो लिस्ट जाती है उस के मताबिक देते हैं। लेकिन कछ ऐसे मेम्बर भी इस सदन में हैं जिन की कोई पार्टी नहीं है। तो उन के साथ डिस-किमिनेशन होता है। नती भारत का संविधान ग्रीर न पालियामैंट का रूल्स ग्राफ कांडक्ट ऐंड बिजनेस ही यह कहता है कि पार्टी के अनुसार समय दिया जाय। तो में सजेस्ट करता हं कि आप इन लोगों को कांस्टीट्युशन में भी ऐसा अमेंड-कहिए कि मेंट कर दें कि बिना पार्टी का कोई खड़ा नहीं हो हैं सकता नहीं तो बहुत बड़ा डिस्कि-मिनेशन हैं भीर पक्षपात ऐसे मेम्बर के साथ होता है जो बिना पार्टी का है भी सब को इराकर भाषाहै

सभापति महोदय: ग्रापने जो चेयर के बारे म या पार्टी के बारे में कहा है यह बिलकुल गलत है। हम ने कई मर्त्तंबा माप की बलाया है । भ्राप भनग्रटैच्ड बराबर आप बोलें हैं. अनुभटैच्ड मेम्बर में

[सभापरि कहोदय]

से आचार्य कुपालानी जी को बुलाया गया है: अनअटैच्ड का 8 मिनट टाइम है, दस मिनट वह बोल कर गए हैं। इसलिए आप की पार्टी का अब कोई टाइम नहीं है। अब डा॰ सुशीला नायर के बाद हम मिनिस्टर को बुलायेंगे।

डा॰ राम सुभग सिंहः मडल जी को हम लोगों के टाइम में से दो मिनट दे दिया जाय।

डा॰ सुशीला नायर (झांसी) : सभापति महोदय, मुझे बहुत कष्ट हुआ, बहुत द्ख हमा यह देख कर कि हमारे चन्द रूलिंग पार्टी के भाइयों ने यह कोशिश की कि इस चर्चा को एक पार्टीजन या ग्राइडियाला-जिकल रूप वह दें। मैं समझती थी कि यह एक ऐसा मसला है जो देश की सीमाओं का मसला है, जो हमारे देश की प्रतिष्ठा का मसला है । इस में सभी पार्टीयों की बराबर भावना होनी चाहिए। । हमारे भाइयों ने तो इस को प्रगति का सवाल बना दिया । हमारे देश की सीमा रूस-चीन की बताएं इस में प्रगति का सवाल कहां माता है यह मेरी समझ में नहीं माता । किसी ने कह दिया कि यह पूराना सवाल है। श्ररे, भाई, पुराना सवाल हो या नया सवाल लेकिन सवाल तो यह है कि नया एडीशन जो एन्साइक्लोपीडिया का निकला है उस में हमारी सीमाऐं गलत बताई हैं भ्रीर रूस जिस को हम मिल्न कहते हैं उस ने गलत बताई है । हमें इसलिए खास परेशानी होती है कि हमारे साथ पहले बीत चुकी है। चीन ने पहले इसी प्रकार से गलत सीमाएं बताई थीं और हम से कहा था कि यह पूराने नक्शे हैं हम ठीक कर लेंगे। लेकिन बाद में उस ने ठीक नहीं किया, इतना ही नहीं, हमारी सरहदों पर लडाई की । हमारे जवानों का उसमें धन बहा, उन सीमाध्रों की रक्षा

करने में उनकी जानें गई ग्रीर ग्राज नौ साल के बाद फिर वही चीज दोबारा होती है। भ्रागे क्या होगा इस का हम को बहुत खतरा है। मैं श्राप से निवेदन करना चाहती हं कि आज यह सरत है कि हम यहां कहते हैं कि काश्मीर के नक्शे की बात क्यों नहीं करते? गोवा की बात क्यों नहीं करते ? एन्साइक्लो-पीडिया ब्रिटेनिया की बात क्यों नहीं करते ? यानी रूस ने जो गलत नक्शे बनाय. उन की तरफ से ध्यान हटाना चाहते हैं. हमने हरएक की जिस ने हमारी सीमा गलत बताई उसकी चर्चा ग्रीर निन्दा की है ग्रीर हम करने के लिये तैयार हैं। ग्राप ने वह सवाल उठाया हो भौर हम ने आप का साथ न दिया हो ऐसातो कभी हम्राही नहीं ग्रगर एक जनसंघ का भाई सीमाग्रों का सवाल उठाता है तो चंकि जनसंघ का भाई उठाता है उस से जो चीज गलत है वह सही तो नहीं हो जाएगी, या सही चीज गलत तो नहीं हो जाएगी। मैं बड़े ग्रदब से कहना चाहती ह कि सदन में हम ने खड़े हो कर एक प्रस्ताव किया था कि एक एक इंच भमि अपनी वापस लेंगे । लेकिन भूमि ली नहीं, इतना ही नहीं उस की बात कहना भी हम भूल गए। क्यों रूस को यह हिम्मत हुई नक्शा गलत बनाने की ? क्योंकि इतने दिन से हम कुछ ढीले पड़ गये हैं, कुछ बात नहीं करते, कुछ चर्चा नहीं करते। काश्मीर में भी जो पाकिस्तान ने हथियाया है इतना बड़ा हिस्सा है उस को वापस लेने की हम बात ही नहीं करते। कर्ण सिंह अपने पिता या दादा की कल बात बतारहेथे। लेकिन हम लोग जब काश्मीर गए थे तो उन्होनें एक नक्णा अपने घर में रखाहमा दिखाया था ग्रीर बोले कि मेर बड़ों ने 86 लाख वर्ग मील भिम आप को दीथी । आपकी सरकार ने इतने सालों में उस में से आधी से ज्यादा खोदी है कछ चीन को कछ पाकिस्टान को । तो सवाल यह आता है कि जब हम चुप हो कर बैठ जाते हैं, हम अपनी खोई हुई भूमि की बात ही नहीं करते, कुछ चर्चा ही नहीं करते, तो दूसरों को होता है कि हम जाहे के लिए इन की लड़ाई लड़ें। मुद्दई सुस्त, गवाह चस्त, वाली बात हो जाती है। आज मुहई सूस्त हो गया है, यह हमारी लिकायत है। क्यों नहीं चर्चाएं कराई गईं, क्यों नहीं प्रोटेस्ट्स हुए, क्यों नहीं पब्लिक मीटिंग्स कराई गईं? हम जानते हैं कि मिलिटरिली हम इस सवाल को हल नहीं करने जा रहे हैं। हम शांति के साथ इस सवाल को हल करना चाहते हैं। लेकिन वह तब होगा जब एक जबर्दस्त पब्लिक स्रोपिनियन हम चारों तर मोबिलाइज करें। वह हम ने नही किया। स्रोर नहीं किया इतना ही नहीं, हमारा डिप्लोमेटिक प्रयास बिलकूल निल हैं। हम ने लोगों को ग्रपनी सही बात बताई ही नहीं। क्या वजह थी ? क्यों हम लोगों ने सेकेटरी जनरल यू० थांट के पास ग्रपनी बात रखी ? (व्यवधान) मैं यह अर्ज कर रही थी कि ग्राखिर ग्राप को यह सोचना है कि सेकेटरी जनरल यु० थांट के पास यह सारी चीज म्राप भेज सकते थे इस दरख्स्वास्त के साथ कि सभी राज्यों को यह हकीकत भेज दी जाये। यह किया जा सकता था। लेकिन आरप ने नहीं किया। कच्छ के मामले के वक्त में एक इटरनेशनल कोर्ट में हम गये थे। हेग में एक इन्टरनेलशनल कोर्ट है, हम उस कोर्ट में जा सकते थे, लेकिन हम वहां भी नहीं गए। हम चप बठे हैं। हम ने दो तीन खत लिख दिए ग्रीर फिर सोते रहे। दो तीन खत तो लोग भूल जाते हैं। मगर यह मसला तो म्राप को है। तकलीफ म्राप को है, जुता म्राप के पांव में लग रहा है तो आप को अपना केस पेश करना चाहिए, सारे वक्त सही हकीकत कहना चाहिये और इस प्रश्न के ऊपर सौ नहीं जाना चाहिए। लेकिन सवाल तो यह होता है कि यह करें कैसे ? इन की अपनी कोई नीति नहीं है। मैं ग्राप से कहना चाहती हं कि डिप्लोमेट्स का बचाव करने के लिए एक भाई ने जो कहा सो ठीक है। डिप्लोमेट्स

क्या करेंगे ? जो सरकार की नीति होगी वही तो वह कह सकेंगे ? लेकिन इन की कोई नीति ही नहीं है। इन में हिम्मत नहीं है कि यह अपने देश की सीमाओं की रक्षा के लिए खुल कर कुछ कह सकें। 58 हजार वर्गमील हमारे देश का चला जाना यह कोई छोटी बात नहीं है और कहते हैं कि जिस के कब्जे में चीज होती है कानून में भी बहुत कूछ हक उसी का हो जाता है। ऐसी परिस्थिति में जब उस जमीन पर हमारा कब्जा नहीं रहा है, हमारा आक्यपेशन नहीं है, तो जब तक हम सारे वक्त इस सवाल को जिन्दा नहीं रखेंगे, सब के सामने नहीं रखेंगे, कोई चीज होने वाली नहीं है। हम सरकार की इस कमजोर नीति की बहत जोर से निन्दा करते हैं ग्रीं रहम चाहते हैं कि श्रभी भी यह आज जाये अपनी जिम्मेदारियों के प्रति जाग जाए श्रीर सारी दुनिया में तहलका मचाये कि ये नक्शे गलत बने हैं, इन को विदड़ा करने से काम नहीं चलेगा, इन की दृष्टस्तः करवाना चाहिये, भाज रूस को गलत नक्शे छापने के लिए हिन्द्स्तान से माफी मायनी चाहिये।

श्री वि० प्र० मंडल (मधेपुरा): : सभापतिजी, बहुत से माननीय सदस्य अपने विचार व्यक्त कर चुके ह भौर शायद कहने के लिये ग्रब कुछ कम ही बचा हो, लेकिन मैं अपने माननीय मिलों से कहना चाहता हूं कि जब कच्छ में पाकिस्तान न हमारी 12 हजार वर्गमील भमि पर दखल कर लिया, जब चीन ने हमारी हजारों वर्ग मील भूमि पर दखल कर लिया, उस पर इस सरकार न प्रोटेस्ट नहीं किया, एक्शन नहीं लिया, उस सरकार से ग्राप क्या **ग्राशा कर सकते हैं, उस सरकार को भला इस** की क्या फिक हो सकती है कि कोई देश अपने नक्शों में हमारे किसी भी भाग को दूसर देश का भाग दिखा दे। इस सरकार से श्राप कोई उम्मीद नहीं कर सकते, इस सरकार में गट्स नहीं है, चियकुय इम्पेन्ट सरकार है।

[श्रीवि०प्र० मण्डल]

Indian territory as

इस सरकार से यह उम्मीद करना कि यह रूस जैसे महान शक्तिशाली देश के विरुद्ध अपनी जबान जोर से खोलेगी, ताकत के साथ ग्रपनी जबान हिलायेगी इस सरकार से ऐसी ग्राशा करना बिलकुल व्यर्थ है।

मैं यह नहीं समझ सकता हं कि कोई भी सरकार या उन के सपोर्टर यह कहें-ग्राज से नहीं, आज से 15 वर्ष पहले जिस देश के नक्शों में हमारे देश के भाग को चीन का भाग दिखलाया गया था. और जब उन को नोट दिया गया तो उस को डिस्प्यटेड पार्ट कहा गया बाद मैं फिर उस नोट को भी हटा दिया गया, ऐसी घटना को हमारे एक्सटर्नल ग्रफे-प्रज मिनिस्टर कहते हैं कि माइनर बात है-इन को मैं क्या कहं......

भी हकम चन्द कछवाय : वेशर्म ।

श्री वि० प्र• महल: चेयरमैन साहब, इन की हिन्दुस्तान से कोई देश भक्ति नहीं है, केवल गद्दी से इन को मुहब्बत है और शायद ये लोग समझते हैं कि रूस को ना खश करने से इन की गही बरकरार नहीं रह सकेगी। इस लिये मैं कहना चाहता हं कि इन से कोई उम्मीद करना बिलकुल व्यर्थं है। माननीय सदस्य यहां पर भ्रपनी एनर्जी व्यर्थ में वेस्ट कर रह हैं। इस लिये मैं माननीय सदस्यों से कहना चाहता हं कि जितने भी देशभक्त सदस्य हैं, देश भक्त पार्टियां यहां पर हैं, एक साथ मिल कर इस सरकार को जल्द से गद्दी से उतार द, इसी में श की भलाई है।

भी स॰ मो॰ बनर्जी (कानपुर) : सभापति जी, ग्रभी इस हाउस में तमाम सदस्यों ने कहा ह कि चाहे रूस के बनाये हए नक्शे हों, चाहेची न के बनाये हुए नक्शे हों या किसी भी देश के नक्शे हो, किसी भी नक्शे में यदि हिन्दुस्तान की धरती को या उस के किसी भी भाग को चीन या पाकिस्तान या किसी दूसरे देश का दिखाया जाय, मैं समझता हं कि वह हमारे देश के नक्शों पर आक्रमरा है। इस लिये मैं निवेदन करना चाहता हं कि जिन सदस्यों ने इस विचार धारा का समर्थन किया है, वे कृपया मेरे ग्रमेण्डमेन्ट को पढ़े मैं इसे पढ़ कर सुनादेता हं।

of China in Russian

Maps (M)

"In view of the Government India's action to ban those maps which show large chunks of Indian territory as part of China, recommends to the Government to ban or suitably black out all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan.".

मैं निवेदन करना चाहता हूं कि ग्राप इस प्रस्ताव में मेरे इस संशोधन को स्वीकार कर। मेरे इस संशोधन को दिष्ट में रखते हए आप कन्डेम कीजिये, अगर इन्होने कोई एक्शन लिया है, तब तो ठीक है, यदि नहीं लिया है तो श्राप इन को कन्डेम कीजिये. लेकिन अगर एक्शन लिया है तो वह सिर्फ रिशयन मैप के लिये ही नहीं, अमे-रीकन मैप या कोई भी मैप हो, जो भी हमारे देश के नक्शे को बिगाडने की कोशिश करेगा. उस की पूरी मुखालफत होनी चाहिये, क्योंकि हिन्दुस्तान का जो नक्शा है, जः हमारा सरकारी नकशा है, वही हमारा नकशा है, उस को न रूस बनाये, न चीन बनाये, हम हिन्द्स्तान के नक्शे को ही ग्रपना नक्शा कहेंगे।

SHRI PILOO MODY: While I sympathise with what he has said, I would submit that it completely changes the scope of what is being discussed here, not only that, but it completely leaves out all reference condemnation against the Soviet Union, and, therefore, I do not think that this is an amendment which can be accepted. (Interruptions) I would, therefore, recommend to him to bring a separate resolution along those lines.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): I am glad that there is unanimous expression of views by hon. Members belonging to different parties India strongly disapproves of continuance of the depiction of Indian territory wrongly in the Soviet maps. There is unanimity on this issue and I have taken note of it, and it is something. Although there have been different viewpoints expressed in the course of the debate and arguments have also been advanced differently and there have also been political overtones, the central thing that has emerged out of this discussion is the unanimous expression of view by this Parliament through its representatives belonging to different parties that all of us are united that this depiction of India-China border is something which is against our interest, and. therefore, all of us are unanimous in urging . . .

17.38 hrs

(Mr. Speaker in the Chair)

SHRI PILOO MODY: In condemning.

SHRI SWARAN SINGH: . . . that it should be rectified. I would like to say that we have to see what the original motion of Shri Kanwar Lal Gupta is. He says in his motion that:

"That this House disapproves the action of the Government in not sending protest note in writing to USSR Government for showing large chunks of Indian territories as part of China in Russian Encyclopaedia."

What he is asking this House to do is to record that Government have been inactive and they have not sent

protests in writing to the Soviet Government clearly bringing out India's viewpoint. That is the gravemen of the charge, and that is the wording of the actual motion. Apparently, Shri Piloo Mody had not studied it before, and, therefore, it has come as a surprise for him.

SHRI S. K. TAPURIAH: He must have heard us all asking him to condemn r. इन्होंने तो बड़े जोर से कहा था कि "कन्डम"शब्द कहिये, श्राप सुन नहीं रहे थे।

श्री स्वर्ण सिंह: मैं क्या करूं, ये मोशन तो आप के साथी अपनी तरफ से लाये हैं।

Although there are several political overtones I shall confine myself to the factual position. This erroneous depiction of India-China boundary is of deep concern to the Government of India. The Government had been taking it up at all levels with the Soviet Government since 1956. Apart from several verbal representations made through diplomatic channels both in Delhi and in Moscow, written representations had also been made to the Soviet Government in 1956, 1958, 1966 and 1968.

AN HON. MEMBER: Were they protest notes? Or else, what were they?

SHRI SWARAN SINGH: Further, during official and ministerial visits. the Government have been the Soviet Government to correct these erroneous depictions even recently as June, 1970. The Soviet Government have also been supplied with Survey of India maps on the scale 1 inch to 70 miles. Thus Government have been utilising in a sustained manner diplomatic and official channels for representing or protesting to the Soviet Government on this question. It would, therefore, be entirely wrong to charge Government with inaction in this matter. This is precisely the wording of the

[Shri Swaran Singh]

Resolution, and in view of this information I am supplying to the hon. House, the very basis on which this Motion rests—he probably thought that we had not conveyed anything in writing—disappears.

SHRI R. K. AMIN: Will he lay it on the Table of the House?

SHRI SWARAN SINGH: I have noted his point and will deal with it.

We are now left with the other political things that have been said, to which also I will give a brief reply.

I would like to add that the Soviet Government in response to our representations, both verbal and written, have assured us that delineation of maps had no political significance and that there should be no doubt about the Soviet Union's respect for India's territorial integrity. They also promised to look further into the matter.

SHRI SHRI CHAND GOYAL: Does that satisfy him?

SHRI SWARAN SINGH: Government have taken up this question with the Soviet Government again in Moscow as well as with the Soviet embassy in New Delhi and conveyed to them the degree of feeling in Parliament and in the public in this country on the wrong depiction of the Indian border in Soviet maps.

I am mentioning all this to show that the basis on which this motion rests is that we have either been inactive or have not conveyed our views strongly to the Soviet Union in writing. That is absolutely incorrect. Therefore, this Motion should not be accepted on this ground in view of the factual information I have given.

I would like to take this opportunity of giving the history of these various maps. In their depiction of the India-China boundary, Soviet maps and atlases broadly follow the Chinese alignment. However, these maps have been consistently adhering more to the pre-1947. Koumintang alignment than to the alignment indicated in the maps published by People's China in 1953, 1956 and 1962. This also answers one of the questions put by an hon member opposite. The Russian maps thus show the Chang Chenmo Valley within India whereas the Chinese communist maps show the alignment from Karakoram Pass to Demchowk further west to include more areas of India within China. With this exception, the Soviet maps follow generally the Chinese alignment of the boundary.

I may also bring to the attention of the House that all Soviet maps and atlases show Jammu and Kashmir entirely within India.

This is the factual position with regard to maps. It is a well known historical fact that there was a certain Soviet attitude with regard to the British and with regard to the disputes that at that time existed, before independence, between the British and the Chinese. At that time. they had adopted a particular alignment and they have been repeating that. In those circumstances, obviously we know that historically the Soviet sympathies were always against the British because they had a certain attitude in this region, and it was for this reason that they, at that time, even before our independence, adopted what was a Chinese claim in this respect, and that has been repeated in subsequent maps that they have printed from time to time. But this does not correctly represent the position, and it is for this reason that we have taken up this matter strongly with the Soviet Union, in unmistakable terms, not only verbally but in writing. And this unanimous expression of support for this attitude which has been accepted by the House will be an added source of strength for us to take up even more vigorously with the Soviet Government, and will enable us to press them to make these corrections which should take note of the position and the strong feeling that this country has in this respect.

A question was put by Mr Mody and also later by Acharya Kripalaniji whether it is a fact that formerly, before 1967, this was shown as disputed territory. That is not correct. Only in one or two small atlases, in one edition only, there was some dotted line. In all the maps ever since independence they have stuck to the Kuomintong maps in which they had accepted more or less the Chinese alignment both in the Aksaichin area as well as in the NEFA area. In some school atlas on a small scale in one of the maps they had shown it as a broken line, and some cartographers interpret it as disputed territorv.

I think some rectification can made. Even if they may be disinclined to adjudicate, as was pointed out by some hon. Members, between two rival claims, at any rate the factual position must be indicated on all maps. Our grievance and the point of our objection which is valid is that even the actual position on the ground is not depicted in these maps. Whatever may be the legal position, the fact remains that on the NEFA side, right up to the border of what was formerly known as the McMahon Line, we are in actual possession, and this fact is not disputed even by China. Even this fact is not brought out in any of the maps that the Soviets have printed

SHRI POLOO MODY: What do you mean by saying "formerly known as McMahon Line"? Have you changed its name?

SHRI SWARAN SINGH: It is only a line. The actual border is at the moment where the McMahon Line is.

SHRI P. K. DEO (Kalahandi): It is a very well defined line.

SHRI SWARAN SINGH: Our country has traditionally a well recognised border. Let us not go into those details.

SHRI PILOO MODY: I want to know whether you are conceding the McMahon Line to the Chinese.

SHRI SWARAN SINGH: I cannot take a line which probably my hon. friend Mr. Mody is readily prepared to concede. He should be more careful when he makes such a statement. Particularly in borders we should avoid dialectics and we should stick to the factual position. This is the actual physical position.

Some hon. Members, for some political reasons, wanted to depict that we are not objecting to this because we are beholden to the Soviet Union. There is no doubt that the Soviet Union has been friendly to us. They have helped us in a variety of ways, in our economic development, in some of the vital basic sectors of our economy, in things like machine making, oil, steel, electric power. The Soviet Union have helped us economically in establishing some of these industries, and it is wrong to say that because they have helped us, we are not objecting. Some hon. Members, particularly my Swatantra friends, are allergic to the public sector. So, anything that strengthens the public sector is a source of great allergy to them. That I cannot help. But let us understand that the vast majority of people in this country want that the public sector should grow, so that whatever addition takes place in development and growth should go to the society and not be available only to friends like Mr. Mody.

SHRI PILOO MODY: You cannot grow on third class technology.

SHRI SWARAN SINGH: I do not know what he meant by third class technology.

SHRI PILOO MODY: Of course, you do not. What do you know about technology.

I feel amazed at the logic of the argument when they say that they were not taking it up strongly with the Soviet Union.

SHRI M. L. SONDHI: Are you prepared to lay on the Table of the House a copy of the Notes Verbale and Aidememoire? You have not been able to protest.... (Interruptions).

SHRI S. S. KOTHARI: Let the Minister produce them for the scrutiny of the Speaker and we shall accept the Speaker's assurance about it.

SHRI P. K. DEO: What is the secret about it? Why not they lay them on the Table?

SHRI M. L. SONDHI: Why don't you support us, Sir? They have never protested protests do not exist; they are a figment of their imagination.

SHRI SWARAN SINGH: Mr. Sondhi wants perhaps to try to change the direction of my reply; I am now replying to the arguments which were advanced on the political and economic front; I am not at present replying to the Jan Sangh Member but to a Swatantra Member who had said that because they had helped us in the economic front, we do not want to take it up strongly with them.

SHRI R. K. AMIN: You have misunderstood it. I asked: why should we allow them to have a grip on our economy.

SHRI SWARAN SINGH: You should hear me patiently as I did when you spoke. Somebody else said that we were not taking it up because the CPI was supporting us and we do not want to annoy the CPI. I do not know whether I should reply to this argument. These maps are with us for the last twenty years. We have already protested about them.

SHRI M. L. SONDHI: You have not protested; I charge you. Where is your protest? You are only referring to Note-verbale and Aide-memoire. Why cannot you lay them on the Table? Let history be the judge whether you misled this House on this occasion.

SHRI SWARAN SINGH: I am not yielding.....(Interruptions).

SHRI RANGA: When this matter is raised like this, should they not place on the Table of the House the correspondence on this subject?

SHRI SWARAN SINGH: I have said already that we have taken up this matter with the Soviet Union, I mentioned the years in which we had taken it up with the Soviet Union in writing. I have mentioned the other occasions when we had done so. The point that we have to bear in mind is that this is a matter which has been with us.... (Interruption) To link it up with the political situation here or the alignment of votes only means that they are still obsessed by some other feeling. What they lost yesterday on something which they regarded as a prestige issue is still on their minds. So far as our maps are concerned, they are maps published the Survey of India department. the Americans or other western countries did not show Jammu and Kashmir correctly we have pointed it out to them. If the Soviet Union do not correct the lines in certain other territories we have also been taking it up with them. But, at the same time, let us be quite clear that our boundaries will have to be defended by us and not by either Americans or the Soviet Union. Our Jawans sitting bravely on those heights will defend all these borders and not these speeches here.

With these words, I oppose the motion which was moved by Shri Kanwar Lal Gupta and I accept the amendment which has been moved by Shri S. M. Banerjee.

SHRI RANGA: We would request the Minister to place as soon as possible on the Table of the House whatever correspondence they have carried on in regard to this particular matter, and especially the aide memoire to which they themselves have referred.

SHRI SWARAN SINGH: It has not been the practice to place those copies on the Table of the House.

SHRI PILOO MODY: I defy you to do it.

SHRI SWARAN SINGH: I will not place them on the Table of the House.

SHRI PILOO MODY: If it is not the practice, I defy you to do it. Let the whole world realise it. (Interruption).

SHRI RANGA: Sir; they have no right whatever to sit there. Are you also going to keep mum like ourselves?

SHRI PILOO MODY: There is no national security involved.

SHRI P. K. DEO: Sir, I rise on a point of order. My point of order is this. In relation to China, the Government published several White Papers, showing all the correspondence with India and China; they were circulated and placed on the Table of the House. Why is the Minister shirking to place on the Table of the House the aide memoire or the protest note or just a friendly letter? We would like to know what it is. He must let us know. (Interruption).

MR. SPEAKER: If the Government publishes it, well and good, but I cannot force him to do it.

SHRI RANGA: I think it is the privilege of the Chair, in regard to such vital matters, to give proper direction to the Government.

MR. SPEAKER: I cannot force them to publish them.

SHRI PILOO MODY: You can. (Interruption). Let him fabricate one and place it on the Table.

SEVERAL HON. MEMBERS rose-

MR. SPEAKER: I cannot force them to lay on the Table all the documents.

श्री कमलनयन बजाज (वर्धा): मैं ने आप से दो प्रशन पूछने की परिमशन मागी थी। आप उस की परिमशन दें। मंत्री महोदय ने कहा कि अंग्रेजों के वक्त से जो नक्शे बनते आ रहे थे उस समय उन की नीति ब्रिटिश गर्वनमेंट के खिलाफ थी। मैं जानना चाहता है कि हमारी उन की दोस्ती होने के बाद पिछले बीस सालों में उनकी नीति बदली या नहीं? मेरा दूसरा सवाल यह है कि अंग्रेजिंट लेगिवजन ने जो गलत फिल्म बनाई हिन्दुस्तान के बारे मैं उसके बारे में आपने कोई एक्शन लिया या नहीं। अगर अब तक कोई ऐक्शन नहीं लिया है तो अब क्या करेंगे?

19.00 hrs.

श्री स्वर्ण सिंह: जो पालिसी हमारी श्राज से कुछ साल पहले थी जब कि वह हमारे साथ थे, वही ग्रब भी है। माननीय सदस्य हम को छोड़ गये हैं लेकिन हमारी पालिसी वही है।

भी कमलनयन बजाजः हम ने गलती की ग्रगर ग्राप का साथ छोड़ कर, तो ग्रब ग्राप उस की प्रतिष्ठं बचाइये।

श्री कंबर लाल गुप्त (दिल्ली सदर): चार घंटे की बहस में बहुत सी बात कही गई है। हमें ग्राशा थी कि मंत्री महोदय उनका स्पष्टी-करण करेंगे। हमने कहा था कि हमारे एम्बेसेडर वहां के मंत्री से जब मिल कर ग्राए तो उन्होंने ग्रापको क्या रिपोर्ट दी। हमने मांग की थी कि ग्राप बताए कि रूस सरकार के सामन बार बार जब इस चीज को रखा गया तो उसने इसका क्या जबाव दिया? यह भी मांग हुई है कि जो कुछ भी प्रोटस्ट नोट तथा कारसपांडेंस ग्रापकी ग्रीर वहां की सरकार के बीच हुई है, उसको सभा

[श्री कंवर लाल गुप्ता]

पटल पर रखा जाए। यह भी मांग की गई थी कि रूस सरकार कारिजैंडम इश करें. इसके बारे में भ्रगर रूस सरकार को कहा गया है तो उसका क्या रिएक्शन था? यह भी जानना चाहा गया था कि अगर रूस सरकार प्रोटेसट नोट को नहीं मानती है तो ग्राप क्या करेंगे? मंत्री महोदय बहुत ग्रनभवी उन्होंने करीब करीब सारे गवर्नमेंट डिपार्टमैंट्स का अन्भव प्राप्त कर लिया है। बहुत घाटों का पानी उन्होंने पिया हम्रा है। लेकिन वे मंत्री जो रोटेट कर रहे हैं चारों तरफ ये एक ऐसे पंखे के समान हैं जो घमता तो है लेकिन हवा नहीं देता है। मंत्री जी एक घंटा या पौन घंटा बोल गए लेकिन कहा क्या, स्पष्ट मालूम नहीं हुआ। वे लट्टू मिनिस्टर हैं जो घमते हैं। पौन घंटा बोलने के बाद भी उन्होंने एक सवाल का भी जबाब नहीं दिया है।

SHRI RANDHIR SINGH: It should be expunged. Lattoo is bad. I come from Haryana from where he also comes. I understand its meaning.

श्री कंवर लाल गुप्त: मैं दुबारा चार्ज करता हूं। मेरी सूचना यह है कि सरकार ने स्राज तक एक भी प्रोटेस्ट नोट नहंं भेजा है। कुछ चिट्ठियां गई हैं और बातचीत हुई थी, कुछ लिख कर तो भेजा है लिकन प्रोटेस्ट नोट नहीं गया है। बार बार मांग करने के बाद भी सरकार जो कारेसपींडस है उसको टेबल पर रखना नहीं चाहती है और इसी से मेरी. बात सिद्ध हो जाती है। इसके स्रन्दर और भी बहुत सी बात है स्रोर वे सारी झगर बाहर स्रा गई तो बिल्ली थैंले के बाहर स्रा जाएगी स्रौर ये नंगे हो जायेंगे। इस वास्ते में दुबारा मांग करता हूं कि व्हाइट पेपर जारी किया जाए और सारी कारेसपींडस को सभा पटल पर रखा जाए।

जहां तक एमेंडमेंट्स का सवाल है श्री श्रीचन्द गोयल की एमेंडमेंट को मंजूर करने में मुझे कोई दिक्कत नहीं होगी। उन्होंने यह कहा है कि स्रोर भी स्रागे सरकार कार्रवाई करे।

"and not pursuing the matter to any logical conclusion".

यहां दो बातें कही गई हैं। यहां यह कहा गया है कि अमरीका ने भी ऐसा किया है. इंग्लैंड ने भी किया। मैं कहंगा कि उन्होंने किया है या रूस ने किया है या किसी और ने किया हो, गलत किया है और यह हमारे देश के सम्मान के विरुद्ध है ग्रीर हमें ग्रपनी पूरी ताकत के साथ जहां रूस को कडम करना है, वहां अमरीका और इंग्लैंड आदि को भी उतनी ही ताकत के साथ इस मामले में कंडम करना होगा । हमारी पार्टी ने अमरीका या इंग्लैंड की सरकार ने भारत के साथ ज्यादती की है तो उसका उतना ही विरोध किया है जितना कि भ्राज हम रूस का कर रहे हैं। ग्राखिर इंग्लैंड करता है या रूस करता है या ग्रमरीका ऐसा करता है तो वे क्यों करते हैं. उसके लिए जिम्मेवार कौन है ? सरकार जिम्मेवार है, इस सरकार की डिप्लोमेसी करीब करीब फेल हो गई है। श्रापको मालुम ही है कि इजराइल के काउंसल ने यहां कहा था कि सीरिया के ग्रन्दर जो किताब पढाई जाती हैं उन में जो नक्शा है उस में महाराष्ट्र, उत्तर प्रदेश, गुजरात, राजस्थान इन चार प्रान्तों को एक मस्लिम स्टेट करके दिखाया गया है। इसका खंडन ग्रभी तक नहीं हुन्रा है। इस तरह से एक के बाद दूसरा देश अगर गलत नक्शे छाप रहा है जिम्मेवारी सरकार तो इस सब की पर है। ग्रगर इंग्लैंड में ऐसा होता है तो वह भ्रीर भी बरा है। यह सब गलत है।

यहां कहा गया है कि ग्रगर हम कोई एक्शन लेंगे तो हमारी दोस्ती खत्म हो जाएगी। ग्रगर ग्राप ग्रपने सम्मान के लिए, ग्रपने देश की रक्षा के लिए, ग्रपनी टेरिटोरियल इंटेग्रेटी को बरकरार रखने के लिए कोई सख्त कदम उठायेंगे तो मैं समझता हूं कि स्थापकी दो ती वढेगी, कम नहीं होगी। प्रगर प्राप प्रपोजमेंट की पालिसी पर चलेंगे, उनके प्रागे हाथ जोड़ेंगे, घूटने टेकेंगे तो स्थापकी दोस्ती दौस्ती नहीं हो सकती है, गुलामी या कुछ और हो सकती है।

ग्रब सवाल पैदा होता है कि चाहे श्रमरीका हो या रूस हो या कोई ग्रीर देश हो, ग्रगर ग्राप प्रोटेस्ट नोट भेजते हैं ग्रौर वह उसको नहीं मानता है तो ग्राप क्या करेंगे ? इसका कोई रास्ता भ्रापने नहीं बताया है। क्या यह इसी तरह से चलता रहेगा? श्राप ने कहा है कि श्राखिर को देश की संभाश्रों की रक्षा तो हमारी फीजों ने हो करनी है स्रीर हमारे पास अपने नक्शे हैं, बाहर कुछ भी होता रहे । बाहर कुछ भी होता रहे तो आप जो यह कहते हैं कि प्रोटेस्ट नोट ग्रापने भेजा. तो उसे ग्रापने क्यों भेजा। इस वास्ते ज्ञजा कि यह चीज ग्रापको पसन्द नहीं। बाहर जो कुछ हो रहा है हमारे देश के बारे में, उसको हम इननोर नहीं कर सकते हैं, ग्रपनी आंखें मंद नहीं सकते हैं। इसके बारे में कुछ ग्रीर भो सोचना चाहिये। हम रिटैलियेट कर सकते हैं। चीन ग्रीर रूस का सीमाग्रों को लेकर झगड़ा है। ग्रगर ग्राप रूसी भाग को चोनी नक्शे में दिखा दें तो देखिये क्या होता है। पतालग जायेचा कि कितना रिटैलियेशन हो ाहै।

यह दब्बू सरकार है। इस सरकार से कोई ग्रामा नहीं रह गई है। यह सरकार न केवल रूस के मामले में बिल्क चीन के मामले में भी नोचे भिरतो जा रही है। इसने पहले कहा था कि बांड्ग कान्फ्रोंस के ग्राम्यार पर वातचीत हम कर सकते हैं। लेकिन ग्रब इन्होंने उस जिद्धान्त को बदल लिया है। ग्रब कहते हैं कि ग्रगर चीन वात अरी को तेयार हो तो हम भी तयार है। इस तरह से एक क बाद दूसरी ठोकरें ग्राप खा रहे हैं ग्रीर

देश का अपमान करा रहे हैं। यह निन्दा का प्रस्ताव सदन में पास हो या न हो, लेकिन मेरा यह पक्का विश्वास है कि यह प्रस्ताव जनता के दरबार में जब जायेशा तो जनता हमारे साथ होगी और वहां हमें अवश्य इंशाफ मिलेगा। वहीं अब इसका निर्णय होगा, वहीं इसफ होगा।

MR. SPEAKER: I shall now first put Amendment No. 1 in the name of Shri Shri Chand Goyal to the vote of the House.

Amendment No. 1 was put and negatived.

MR. SPEAKER: Now, I put Amendment No. 2 in the name of Shri S. M. Banerjee to the vote of the House.

The question is:

"That in the motion,-

for "disapproves the action of the Government in not sending protest note in writing to U.S.S.R. Government for showing large chunks of Indian territory as part of China in Russian Encyclopaedia"

substitute-

"in view of the Government of India's action to ban those U.S.S.R. maps which show large chunks of Indian territory as part of China, recommends to the Government to ban or suitably black ut all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan" (2)

The motion was adopted.

MR. SPEAKER: Now, I put the motion, as amended, to the vote of the House. The question is:

"That this House in view of the Government of India's action to ban those U.S.S.R. maps which show large chunks of Indian territory as past of China, recommends to the Government to ban or suitably black out all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan."

The motion was adopted.

19.12 hrs.

RE: VOTING ON CONSTITUTION (TWENTY-FOURTH AMENDMENT)
BILL—contd.

DR. RAM SUBHAG SINGH (Buxar): Sir, since the beginning of the constitution of the Lok Sabha, at no time during this long history of the Lok Sabha there has been any dispute regarding voting or regarding any impersonation. Once a Member of the House, Mr. Mudgal misused his position as a Member of Parliament and this House took a decision to forfeit his membership.

Here is a grave matter which you can have enquired into. It may be a matter of privilege. You can constitute a committee of the Members of Parliament to go into the matter. On an enquiry, we find that Dr. P. Mandal whose division No. is 50 has been staying away from the House for the last four or five days and was not present in the Lok Sabha yesterday during the voting time and his vote has been found recorded as "Aye" in photo No. 620970/016 in the vote recording machines.

SOME MEMBERS: Shame, shame.

DR. RAM SUBHAG SINGH: In respect of another Member, Shri R. S. P. Singh whose division No. is 51 which is adjacent to that seat, it has been found from the record that although Shri R. S. P. Singh was present, his own vote had been recorded through the teller. This is a very grave matter which should be enquired into.

In the morning, we also raised the matter about the bulletin as well as the corrected chart. This thing is on record. Further, about the correction slips, the tellers had five votes "Ayes" whose votes had already been recorded. The chart shows the final figure of voting as. Aves-331: Noes-154. There also, an irregularity has been pointed out by the official record. It is not our record. It is your record. Sir. Therefore, I request you that this matter must be gone into either by a committee of the House or you may straightway refer it to the Privileges Committee. And the final corrected figure may be annuonced to the House.

As you know, Sir, I am not at all interested as to who wins and who loses. But this is a matter which will bring disgrace to this Parliament. Take, for instance, I am sitting here and the Deputy-Speaker is sitting here and I press his butten and cast his vote on the machine or on the chart and get my vote recorded by telling it to the teller. This is something which was unknown to this Parliament. This will bring disgrace to this Parliament. This must be enquired into.

श्री प्रदल्त बिहारी बाजपेवी: श्रध्यक्ष महोदय, यह मामला बहुत गम्भीर है। कल जो निर्णय हुआ, जिस की ग्रापने घोषणा की, जिस की श्राज श्राप ने पृष्टि की, उस को हम चुनौती नहीं दे रहे हैं। लेकिन संसद में मतदान के बारे में सन्देह पदा हो श्रीर इस तरह की घटनाय प्रकाश में श्राय, इस से लोकतंत्र में लोगों का विश्वास नहीं रहेगा। यह तो मक्का में कुफ करने जसी बात है इस को बर्दाश्त नहीं किया जा सकता है।

SHRI RANGA (Srikakulam): rose-

MR. SPEAKER: No debate on it please. I would request you--no debate please.

SHRI RANGA: Yesterday, not one— I requested you, Mr. P. K. Deo re-

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quested you and then Dr. Ram Subhag Singhji also supported us. (Interruptions) What we said was not recorded there. We requested you repeatedly. But, in your wisdom you chose not to heed our advice at all, not to heed our appeals at all. wanted to protest yesterday. I protest today. We have already written you and we would like you to order this inquiry into this matter and also allow us to put our signatures that photo which you have displayed there and also the tellers note. Later on when the inquiry is made. would have the papers properly adjusted before them. By your persistent or consistent refusal to listen to us, you have shaken our confidence. But we have not lost confidence yet.

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, a section of the Press

MR. SPEAKER: I am not going to allow. Please don't make it a debate.

SHRI P. K. DEO (Kalahandi): would like to submit...

MR. SPEAKER: Maharaja Saheb, kindly sit down. Your leader has already spoken,

SHRI P. K. DEO: Yesterday expressed our doubt regarding proper functioning of the machine and we made a persistent demand for the physical division of the House into 'Ayes' lobby and 'Noes' lobby. In spite of our persistent demand-hon. Deputy Speaker Mr. Swell was there and he is here now-it has not gone into record. So we feel that it was deliberately omitted from the record lest it may be prejudicial to further inquiry. In this regard I beg to submit that you kindly hear the tape-recording. Whatever we speak here is recorded on the tape and that should be compared with the proceedings which are jotted down by the reporters.

SHRI KAMALNAYAN BAJAJ (Wardha): The tape_record should not be wiped out.

SHRI P. K. DEO: The tape-record should not be wiped out.

SHRI SHIVAJIRAO S. DESHMUKH

MR. SPEAKER: Are you on a point of order?

SHRI JYOTIRMOY BASU: It is said in the Press that from my Party 18 Members voted. It is not correct. 19 out of 19 members of my Party voted yesterday here in support of the Bill.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): Sir the Rules of Procedure and the Directions of the Speaker as regards division and the use of the mechanical device are clear on two counts. One is that the moment you press the knob and press the button there is a light which should light at the desk itself and that light should tally with the light on the board. Now this device is dependent on electrical bulbs. There are certain occasions when the bulbs may fail. (Interruptions) I press the button. It may not work. Am I not entitled to say that my vote has not been recorded? The machine may not actually record my vote. In the past whenever there has been any division, when the mechanical device has failed, the Speaker has always held that the statement of the Member to the effect that it has failed shall be recorded and there is an end of the matter. Once you have given a finding, under whatever pretext is it in order for a member to circumvent and say and challenge your ruling on the issue of division and thereby create doubts about the integrity of the Speaker? I want your ruling specifically on this. Is it in order for a member to indirectly allege and challenge the integrity of the Presiding Officer? It has failed in the past and it may fail in future unless proper precaution is taken.

SHRI RANDHIR SINGH (Rohtak): He is right, Sir. बी मेचू लिस्से (मुंगेर) : प्रध्यक्ष महोदय, सब से पहले मैं हाय जोड़ कर इन सभी लोगों से निवेदन करना चाहता हूं कि चूं कि धभी लोक समा का सब स्थिगत होने जा रहा है, यहां पर आपने जो निर्णय दिया कि बिल प्रावश्यक बहुमत से पास हुआ है...

SHRI RANGA: We have not asked him to upset the decision.

बी भव लिभवे : मझे कहने दीजिए। उस को कोई भी चनौती न दे और यदि इस के बारे में एक राय है भीर इस निर्णय को यदि कोई चनौती नहीं देता है, यह मैं मान कर चलता ह तो मेरी यह राय है कि एक ही बात के बारे में बॉच हो सकती है। पांच लोगों के डबल बीट का कोई मामला नहीं है। रवात के समय भी हमा था। एक ही बात के बारे में जांच हो सकती है कि कोई सज्जन धर्गर यहां पर यन-पस्थित थे. गैरहाजिर थे भीर कहीं दूसरी जगह थे. कलकते में या दूसरी जगह भीर उन के नाम पर बंगर बोट दिया गया है तो सिर्फ इसी मामले की जांच हो वयोंकि तीसरे वाचन के बारे में सारे भाकड़ों को रखने के बाद में आप से कहना बाहता है कि 320 बोट की जरूरत थी... (ज्यवजान) ... ग्राप सुनिए न जरा मैं क्या केंद्र रहा है। आप की बूरा लग रहा है कि चार बॅटि हम की ज्यादा मिले। हम लोगों को 324 बोट मिले हैं। मैं पशुपति मण्डल का बोट उस में से कटि रहा है। तो यह बात मुल्क में फैले कि आवश्यक बहमत से यह बिल पास हमा है। भ्रष्ट्यक महोदय का निर्णय ग्रन्तिम है।

कह कहने के बाद भविष्य में लोकतंत्र की शिक्ष की पविज्ञता के बारे में कोई शक व बाँच की पविज्ञता के बारे में कोई शक व बाँच के लिए मेरी रांग है कि क्या बाक्षई पक्षपति मंडल गैरहाजिर थे ? शौर खेंगर उन का बाँट गलत ढंग से दिया गया तो सिर्फ इस मामले की जीच हो । इस से मेरा ब्याल है कि इस लोक सभा की कार्यवाही के बियारे में मुल्क में कीई गलतफहमी नहीं रहेंगी। यही मैं कहना चाहता हूं।

SHRI BALRAJ MADHOK (South Delhi): Double voting is as serious a malpractice as this. Therefore, there should be enquiry both in regard to double voting and also impersonation.

थी मनभाई पटेल (डमोई) : प्रध्यक्ष महोदय, मेरी प्रार्थना है कि एक मिनट मझे भी सन लीजिए। मैंने कल जब प्रार्थना की बी तो इसलिए नहीं की थी कि कौन जीते कौन हारे? लेकिन जब कि रेफर्ड गलत हो रहा था श्रीर हर बार 15 या 18 वोट उस बाज से या इस बाज से उस में ऐंड करने पड़ते थे तो मैंने प्रार्थना की थी कि यह गलत हो रहा है। इसलिए डिवीजन की मांग मैंने की । लेकिन उसके बावजद मैंने देखा कि श्रोसीडिंग्स में वह शामिल नहीं किया गया। तो मैंने कल प्रार्थना की था कि प्रोसीडिंग्स में शामिल किया जाना चाहिए। मैंने कल कहा था फिर भी प्रोसीडिंग्स में वह नहीं आया है और मुझे भाज खशी है कि जो गलती मैंने कल बताई वह चीज धाज सामने भा रही है। मैंने इसलिए कहा था कि किसी के दिल में शंका पैदा हो जाय ऐसी परि-स्थिति निर्माण नहीं होनी चाहिए भीर हमारे यहां जो कारोबार लोकतांत्रिक चलता है वह ठीक दंग से चलता है ऐसा विश्वास देश में ग्रीर सब के दिलों के अन्दरपैदा होना चाहिए। इस दिष्ट से मैंने कल कहा था। तो मैं भाज फिर से प्रार्थना करूगा कि मैंने जो इस के बारे में बात कही थी कल की प्रोसीडिंग्स में बह बात रहनी चाहिए।

HRI HEM BARUA (Mangaldai): I want to say a few words. If what Dr. Ram Subhag Singh has said is correct, Sir, I think, you will agree with me that it is a very deserving matter and this shows that some of our Members of Parliament are corrupt people. We indulge in pressing buttons when we are absent. That is a corrupt practice. The fact remains that we are a corrupt people, There is no doubt about it. (Interruptions)

AN HON MEMBER: We are not. (Interruptions).

Constitution (24)

Amdt. Bill

SEVERAL HON MEMBERS: rose

MR: SPEAKER: May I request all of you to sit down? This matter was raised yesterday. This was raised this morning. And, this is again raised today just now. I am sorry that I have to get up again and again. When the division goes,- I would only request hon. Members to listen to me carefully—the Speaker keeps sitting in the chair; the counting goes on; the counting officers gave me the slip, and I read it. The Speaker does not leave the Chair and go into that or manipulate the figures. That is absolutely impossible....

SOME HON. MEMBERS: Nobody said that.

SHRI HUM BARUA: We are confident that you will never do that.

SHRI M. L. SONDHI (New Delhi): You cannot do it physically.

MR. SPEAKER: That is correct; I cannot do it mentally also. When the officers serd me the slip, I announce it. There is a certain procedure. have been enquiring into it since yesterday; I did not go for lunch today. I mede still more enquires into it and I can lay the position again before you.

I again went into the background since this automatic voting system was installed in this House since the last fifteen years. Unless the engineer himself reported that this is not correct, this has always been followed.

SHRI P. K. DEO (Kalahandi): Question. Not always.

AN HOM. MEMBER: It has been followed so many times.

MR. SPEAKER: I shall cover all the points. I shall mention also his point if only he has the patience to

The procedure is that when the buttons are pressed, after all, both the hands are occupied, and unless the other gong goes, he cannot leave his hands; otherwise, the vote will not be recorded. Sometimes, some Member may make a mistake and may press the wrong button or he may press it on the wrong seat. But that number is.... (Interruptions) I would request hon. Members to listen to the other part also. But the Member who has pressed the button can have only one vote recorded either from his seat or from another seat. But in case he says that he did not record his vote, our tellers are there, and he tells them I did not record the vote; please note it down'. After those votes which are the tellers' votes are brought to this Table, the process here is that the tellers' votes are added or deducted as the case may be and it is found out what the esult will be if they are added and what the result will be if they are deducted. In both the cases, if the result will be all right, even with or without them, naturally in that case, the result is announced. This has been done in the past. But the corrections, if any, later on,-making sure that the tellers' figures do not make any difference-in the result are announced. If the tellers' figures make any difference, the Speaker does not announce it. Then, in the evening after everything is processed, that figure which is arrived at, after the tellers' totalling is put on the notice-board the very next day.

Yesterday, all the figures that came through the tellers went through the same process. After taking them even into account, the result did not make any difference, and I made an observation This is the result; if any corrections are there, as normally, they will come'. Dr Sushila Nayar wrote to me You announced yesterday that the corrections will announced. So, what is the difficulty?'. There was no difficulty. They were put on the board, as normally as always.

[Mr. Speaker]

Now Shri P. K. Deo says that he asked me for physical voting. Shri Swell was present. He told me that I had asked that the Lobbies be cleared and vote was already ordered. But I had no report that the machine is at fault. Sometimes the human agency is at fault.

What happened was this. When I announced the figure, 336,—what was the other figure, 155—five figures from this side and one from the other side were duplicate. But after the process, even counting those tellers' figures, I found there was no difference in the result. It d'd not make any difference of result. So as normally, as it has always happened, these corrections and the photographic pictures were put on the board this morning. This was not something of a new discovery. It had been done like this always in the past and this will go on.

AN HON. MEMBER: Not always.

MR. SPEAKER: As for the member who was not present, I find he has not voted on any occasion except in respect of one of the clauses where he is shown as present. I am going to make an inquiry how it happened. In one case, I am making this inquiry, because there is only one.

श्री मधु लिनये: उनका वोट सिर्फ एक क्लाज पर पड़ा है?

ग्रध्यक्ष महोदय: एक क्लाज पर।

भी मच्च लिमये: यह भी हाउस नोट करे। हमारी तो पहले ही राय है कि तीसरे वाचन का बोट हो गहत्वपूर्ण है....(ध्यवचान)..

MR. SPEAKER: Let this position be clear.

He has not voted on three or four occasions. The question arises: Out of the voting ordered a number of times, how is it that in the voting on one clause he is shown as present.

Was it a mistake or was it a deliberate act, and if so who used that? I am going to make an inquiry.

SHRI SHIVAJI RAO S. DESH-MUKH: What about the lights?

MR. SPEAKER: May I request him to keep sitting? I have all respect for his keenness and knowledge, but after all, I have to perform my functions in the Chair.

As for this requisition by Dr. Ram Subhag Singh, Shri Vajpayee and others that want to sign these photographic pictures, we have never had any such occasion to sign photographic pictures.

AN HON. MEMBER: There was no occasion like this also before.

MR. SPEAKER: If they like, we can give a signed copy of the voting. But even then if they are not satisfied, in spite of the advice given to me by the Secretary, I shall ignore his advice, and I am prepared even to get these photographic pictures signed, if that satisfies them.

DR. RAM SUBHAG SINGH: Whatever you say, we accept.

MR. SPEAKER: Then in the matter of the observations by most respected seniormost colleagues, with whom I have worked for the last 30 years, this is the only occasion in all my life where something has been said that hurt me. I may tell you that the practice and procedure followed was exactly what was followed in the past, and the result announced. But if you think that this system needs scrutiny, in future, as suggested by certain friends, I am prepared to do it. We are prepared to examine it in future and associate with it any type of membership you may have in mind. You may discuss it. You may depute some members to study the procedure since the last ten years and also what was followed yesterday and let me know where the lacuna was observed. For the future, either through the Rules Committee or any other Committee, let it be examined. After all, it is a machine worked through human agency.

I know there was a computer in England. I happened to be there. I was coming. A friend of mine said: "I have written for a certain medicine, the patient is very seriously ill. You better bring it." I went to that medicine shop. They said they had only one and they had sent it to the ship. When I went there, that thing was pushed into by the computer and the computer refused to give that medicine back to the shop keeper or medicine dealer. I came six days earlier and the computer gave that medicine in Delhi only after seven days.

We see this is a machine which has its own ways. Some-times by a touch of the fist, by many other processes the lighting fails and we see the vote recorded in such cases. In that case the tellers come in. But I am prepared to make any enquiry into it. I am prepared to associate, let any saniormost Member come and go through the process, I am prepared for that.

As for the result that was announced yesterday, that I did in my bona fide belief, and that is already there.

SHRI JUGAL MONDAL (Uluberia):
Are you including these duplicate votes in your enquiry?

MR. SI'EAKER: I have made an enquiry myself. I have already explained.

The Bill was duly passed and has already gone to the Upper House.

19.37 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

SIXTH REPORT

SHRI SHRI CHAND GOYAL (Chandigarh): I beg to present the Sixth Report of the Committee on Subordina's Legislation.

ANNOUNCEMENT RE. RELEASE OF MEMBERS

(Sarvashri Sarjoo Pandey and Ram Sewak Yadav)

MR. SPEAKER: I have to inform the House that I have received the following wireless meassage and telegram, dated the 2nd September, 1970, from the Sub-Divisional Judge, Jaunpur, and District Magistrate, Barabanki, respectively:—

- (1) "Shri Sarjoo Pandey, Member, Lok Sabha released from Jail on the 2nd September, 1970."
- (2) "Shri Ram Sewak Yadav, Member, Lok Sabha, was sentenced till rising of the court under Section 188, Indian Penal Code, read with Section 144, Criminal Procedure Code, on the 2nd September, 1970, and was released after undergoing the same."

19.39 hrs.

CENTRAL SALES TAX (AMEND-MENT) BILL

MR. SPEAKER: Item No. 15, motion for reference to Select Committee.

श्री प्रेस चन्द बर्मा (हमीरपुर) : ग्रध्यक्ष महोदय, ग्राप्ते एन्स्वायरी के लिये कहा, वह ठीक है, हम ने मान लिया, लेकिन ग्राप् यह भी कहें कि जो रिजल्ट ग्राप्ते डिक्लेग्नर किया है, वह ठीक है, ताकि राज्य सभा के ग्रन्दर किसी प्रकार की दिक्कत न ग्राये।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to move:

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members."

The names of the Members have been circulated in the Order Paper of the day. There are two changes that [Shri Vidya Charan Shukla] have been suggested. One is at serial No. (6). Instead of Shri C. C. Desai Shri J. J. Shinkre's name has been suggested.

SHRI ATAL BIHARI VAJPAYEE (Balrampur): Suggested by whom?

SHRI VIDYA CHARAN SHUKLA: The Second change is that in serial No. 21, instead of Shri Deorao S. Patil, the name of Shri S. R. Damani may be substituted. With these changes I shall move this motion for the adaption of the House

भी घटल बिहारी बाजपेशी: मध्यल महोदय, ये नाम नयों बदले जा रहे हैं? इस पर व्यवस्था का प्रश्न उड़ाना पड़ेगा। सेलेक्ट कमेडो के जिए मेम्बरों के नाम जब दिए जाते हैं तब यह गतां लगाई जाती है कि मेम्बरों की सहमति ली जाये तो क्या बन्ती महोदय पर यह नियम लागू नहीं है? क्या श्री सी० सी० देसाई के सहमति पहले ली गई थी? प्रगर उनकी सहमति नहीं ली गई थी तो उनका नाम कै से बाया? प्रगर उनकी सहमति ली गई बी तो श्रव उनका नाम कै से बाया जा रहा है?

प्रध्यक्ष महोदयः जब मिनिस्टर किसी चींज को फार्मलो मूच करेंगे तो उसी को मानना पड़ेगा। (ध्यवचान)....

भी देकराव पाठिल (यनतमःल): भगर मेरा नःस बदला गया है तो कम से कम उसकी इसला मुझे देनो चाहिए थो . . . (अवस्थान)

SHRI VIDYA CHARAN SHUKLA: These names are given by the whips and are included. I had no objection to the original list at all. When these amendments were suggested to me by the whips, I changed them as suggested by the whips. The matter is now before the House and if this House does not want to make these changes. I have no objection.

भी देवराव पाक्ति: भगर मेरी सेवा उप-कृतत भमक्को जाब तब तो मुझे रखा जाये वरना जिस्स नाम रखने की कोई सावस्यकता नहीं है। श्री घटल बिहारी बाजपेथी : माननीय सदस्य गुस्से में मालूम होते हैं । उनका नाम जरूर रखा आये । सारे सदन की यही राय है।

SHRI VIDYA CHARAN SHUKLA: May I move that the list as originally circulated may be adopted. I move:

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members, namely:—

Shri R. K. Amin, Shri Arjun Singh Bhadoria Shri Bashweshwar Nath Bhargava, Shri Y. B. Chavan, Shri Ram Dhani Das Shri C C. Desai, Shri Devinder Singh Garcha, Shri B. K. Gudadinni, Shri Lakhan Lal Gupta, Prabhu Dayal Himatsingka, Shri S. Kandappan, Shri Latafat Ali Khan, Shri Yashwant Singh Kushwah, Shri Maharaj Singh, Shri Meetha Lal Meena Shri Srinibas Misra, Shri S. N. Misra, Shri Mohammed Ismail. Shri F. H. Mohsin, Dr. Sushila Nayar, Shri Deorao S Patil, Shri T. Ram, Shri P. Antony Reddi, Shri Dwaipayan Sen, Shri M. R. Sharma, Shri Shiv Kumar Shastri, Shri Mudrika Sinha Shri R. S. Vidyarthi, Shri Tenneti Viswanatham; and Shri Vidya Charan Shukla with instructions to report by the

MR. SPEAKER: The question is:

first day of the next session."

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members, namely:—

SHRI R. K. AMIN,

Shri Arjun Singh Bhadoria,
Shri Bashweshwar Nath Bhargava,
Shri Y. B. Chavan,
Shri Ram Dhani Das
Shri C. C. Desai,
Shri Devinder Singh Garcha,
Shri B. K. Gudadinni,
Shri Lakhan Lal Gupta,
Shri Prabhu Dayal Himat-

singka, Shri S. K. Kandappan, Shri Latafat Ali Khan, Shri Yashwant Singh Kushwah, Shri Maharaj Singh,

Shri Meetha Lal Meena, Shri Srinibas Misra, Shri S. N. Misra,

Shri Mohammed Ismail, Shri F. H. Mohsin, Dr. Sushila Nayar,

Shri Deorao S. Patil,

Shri T. Ram. Shri P. Antony Reddi, Shri Dwaipayan Sen,

Shri M. R. Sharma,

Shri Shiv Kumar Shastri, Shri Mudrika Sinha

Shri R. S. Vidyarthi, Shri Tenneti Viswanatham; and

Shri Vidya Charan Shukla
with instructions to report by the
first day of the next session."

The motion was adopted.

19.44 hrs.

EXTENSION OF THE SESSION

SHRI S. M. BANERJEE (Kanpur): On a point of order. Kindly see the Order paper. You will find that there are two discussions under Rule 193—one by Mr. Basu and the other about the Cotton Corporation of India. The last item on the agenda is the Reports of the Scheduled Castes and Tribes Commissioner and the Elayaperumal Committee report. That discussion could not be completed today. Please give me a patient hear-

ing, so that I may be able to convince this House that the motion moved by Shri Molahu Prasad that the session may be extended at least by a day is commendable, because, the report of the Commissioner for Scheduled Castes and Scheduled Tribes has not been fully discussed. 20 hours were fixed and still four hours are left. We have discussed so many other things—

SHRI SONAVANE (Pandharpur): S:x hours.

SHRI S. M. BANERJEE: Yes; So, it cannot be completed today. I wish to move, and I support the motion of Shri Molahu Prasad, that the House may sit for one more day, tomorrow; nothing is going to be lost. I request you to ask the Minister that the session be extended by a day.

SHRI P. K. DEO: We fully support it.

SHRI SAMAR GUHA (Contai): It has been accepted that the issue of Scheduled Castes and Scheduled Tribes has agitated the minds of Members and so we had to extend the time for the discussion to 20 hours Unless that discussion is concluded and the Minister also replies to it, there will be a lot of misunderstanding all over the country. Therefore, feel that the session should be extended by a day, so that we can sit tomorrow also, because the report on the Scheduled Castes and Scheduled Trites should be discussed thoroughly and the Minister should reply. The most important point is that the Minister should also reply to the debate.

श्री सभू लिसये (मृंगर): अध्यक्ष महो-दय, कल का दिन अनुसूचित जातियों के प्रक्न पर विचार के लिए रखा जाये। कल लोक-सभा बैठे और इंगा विषय पर चर्चा करे। जिनको जाना हो वे मजे से आज चले जायें।

भी सूरज भान (भ्रम्बाला): भ्रध्यक्ष महोदय, गृङ्ख्यड कास्ट की रिपोर्ट पिछले सेशन [श्री सूरज भान]

में आखिरी दिन के लिए रखी गई थी जिससे उस पर बहुस नहीं हो पाई और इस संशन में भी बावजूद तमाम कोशिशों के बीस दिनों से यह लास्ट आइटम में चला आ रहा है। इसलिए में चाहूंगा कि यह सदन एक दिन के लिए कल और बैठे ताकि यह डिस्कशन कन्नलूड़ हो जाये। जो मोशन यहां पर रखा गया है मैं उसका समर्थन करता हं।

THE MINISTER OF PARLIAMENT-ARY AFFAIRS AND SHIPPING AND TRANSPORT (Shri Raghu Ramaiah): Sir, I leave it entirely to you and to the House.

MR. SPEAKER: There are two items intervening, but I am passing them over, so that this motion may be decided first: the motion by Shri Banerjee and some other friends.

SHRI S. M. BANERJEE: To discuss the report of the Commissioner for Scheduled Castes and Scheduled Tribes only.

SHRI S. K. TAPURIAH (Pali): 1 second it.

SHRI JYOTIRMOY BASU (Diamond Harbour): There are three items pending.

MR. SPEAKER: What do you think? Do you want to continue sitting now?

श्री मोलहू प्रसाद का प्रस्ताव है कि या तो मिनिस्टर घाज ही जवाब दें या फिर हाउस की बैठक कल के लिए ग्रीर बढ़ा दी जाये। एक मोशन श्री बनर्जी की तरफ से है। I will put Shri S. M. Banerjee's motion.

The question is:

"That the Lok Sabha do sit also on Friday, the 4th September, 1970."

The motion was adopted.

MR. SPEAKER: I have all regards for your sentiments. Last saturday I had to get my tickets cancelled. Of course, I will have to claim some refund from some Harijan friend! Tomorrow morning also, again it is being cancelled. (Interruptions). The Deputy Speaker has written to me that he will not be available. (Interruptions).

जो दो माइटेम माज के बच गये हैं वह, भीर जिस के लिये माप ने कल का दिन रक्खा है वह भीर मगर उस के बाद टाइम बचा तो जिस के लिये श्री प्रकाशवीर शास्त्री ने सुबह कहा था वह कल लिये जायेंगे।

These will be the items on the agenda. Do we decide to adjourn till 11 A.M. tomorrow.

HON. MEMBERS: Yes.

MR. SPEAKER: The House stands adjourned till 11 A.M. tomorrow.

19.53 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Friday, September 4, 1970 Bhadra 13, 1892 (Saka).